

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi
In
Original Application No. 539/2019

In the Matter of: -

Adil Ansari

Applicant(s)

Vs.

M/s Dhampur Sugar Mills Ltd. & Ors.

Respondent(s)

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Ajit Kumar Vidyarthi

(Dr. A.K. Vidyarthi)

Scientist 'E'

Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Place: Delhi

Date: 05.10.2020

Compliance Report in the matter of Adil Ansari Vs. M/S Dhampur Sugar Mills Ltd.
& Ors., O.A. No. 539/2019

The present matter is related to operation of sugar and distillery units of M/s Dhampur Sugar Mills Ltd. (Sugar Division), Asmoli, Sambhal, Moradabad, M/s Dhampur Sugar Mills Ltd., Sugar unit, Dhampur, Bijnor and M/s Dhampur Sugar Mills Ltd., Sugar unit, Meeraganj, Bareilly and M/s Dhampur Sugar Mills Ltd., Distillery Unit, Dhampur, Bijnor.

Hon'ble NGT Vide order dated 03.07.2020 (**Annexure-I**) considered the compliance report filed by CPCB on 23.06.2020 and has further directed:

"Let the State PCB take further action which may be overseen by the CPCB. The CPCB may after coordination with the State PCB, furnish a further action taken report before the next date by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

In pursuance to Hon'ble NGT order, a meeting was convened on 15.09.2020 (MoM attached as **Annexure-II**) through video conferencing with representatives from CPCB and UPPCB. In the meeting, UPPCB apprised the committee that EC was levied on only one unit, Rs.17,70,000 on M/s Dhampur Sugar Mills Ltd (Sugar Unit), Meeraganj, Bareilly for non-compliance of the environmental norms and it was not for the illegal extraction of ground water. Whereas, an EC of Rs.16,20,000 was levied on M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor by CPCB vide its direction dated 06.11.2019 under section 5 of the Environment (Protection) Act, 1986 which was deposited in ESCROW account. However, UPPCB in compliance to Hon'ble NGT order dated 04.02.2020, vide letter dated 17.06.2020 has directed to M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur to deposit the EC amount in account of UPPCB.

In the meeting UPPCB also informed the committee that they have not calculated the EC for the illegal extraction of ground water because, as per the order of Hon'ble NGT dated 28.08.2019 (**Annexure-III**) in the matter of Paryavaran Suraksha Samiti & Anr versus Union of India & Ors, OA. No. 593 of 2017 CGWA/ District Collector is the authority responsible for calculating and levying EC for illegal extraction of ground water. Also, UPPCB has requested CGWA/ District Collector to levy EC for illegal extraction of ground water on M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal as the unit has not been granted NOC from CGWA.

Based on the deliberations held in meeting, following decisions were made:

1. UPPCB would request District Collector and CGWA for calculating and levying EC as per the Hon'ble NGT order dated 28.08.2019 in the matter of Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors, OA. No. 593 of 2017, which authorizes District Collector/ CGWA to levy EC for illegal extraction of ground water.
2. UPPCB was requested to give a statement to CPCB mentioning that UPPCB has not assessed or levied EC on these units.
3. UPPCB was requested to incorporate their stand/opinion about levying of EC for ground water extraction and also the referred Hon'ble NGT order dated 28.08.2019 which authorizes CGWA/ District Collector to assess and levy EC in the point-wise compliance report (as per the recommendations of the committee) to be submitted by them to CPCB by 25.09.2020.
4. UPPCB was requested to update CPCB about the deposition status of the levied Environmental Compensation as per the compliance report.

As decided in the meeting, UPPCB sent its comments on the issue raised in the meeting submitting that UPPCB had sent two letters to CGWA, dt 17.06.2020 (**Annexure-IV**) and

21.09.2020 (**Annexure-V**) requesting to levy EC on M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal for extraction of ground water without obtaining NOC as CGWA is the authority to levy EC for illegal extraction of ground water.

Also, UPPCB submitted updated compliance status report of the units as per the recommendations of joint inspection team to CPCB, which is annexed as **Annexure-VI**. As per the aforementioned report, all 04 units have complied with the recommendations of the Joint Inspection Team

CPCB respectfully submits that out of 04 units in the matter, only M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal has not obtained NOC from CGWA. Rest all three units have already obtained NOC from CGWA for extraction of ground water. Therefore, EC for the illegal extraction of ground water is to be levied on the sugar unit, M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal for which CGWA is required to calculate the amount. The EC already levied on the two units (M/s Dhampur Sugar Mills Ltd (Sugar Unit), Meerganj, Bareilly and M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor) as mentioned above was for non-compliance with respect to environmental norms.

Now, this Compliance Report is submitted in compliance of Hon'ble NGT order dated 03.07.2020.

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 539/2019

(With Report dated 19.06.2020)

Adil Ansari

Versus

Applicant(s)

M/s Dhampur Sugar Mills Ltd. & Ors.

Respondent(s)

Date of hearing: 03.07.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

ORDER

1. This order is in continuation of order dated 04.02.2020 for remedial action for violation of environmental norms by M/s Dhampur Sugar Mills Ltd. (Sugar Division), District Sambhal, sugar mill units in District Bijnor and District Bareilly and Distillery in District Bareilly.

2. The matter was earlier considered vide order dated 14.08.2019 as follows:

"1. Grievance in this application is that M/s Dhampur Sugar Mills Ltd. (Sugar Division), District Sambhal and sugar mill units in District Bijnor and District Bareilly and Distillery in District Bareilly were operating in violation of environmental norms. The unit at Dhampur was directed to be closed earlier vide order dated 23.04.2015 passed by this Tribunal and was allowed to reopen by subsequent order subject to certain conditions, including payment of Rs. 1 Crore towards environmental compensation and furnishing a bank guarantee of Rs. 10 lakhs. However, the pollution still continues to operate without compliance of conditions. Other units in Bijnor

and Bareilly Districts are also operating illegally and so is the Distillery unit in Bareilly District.

2. On 27.06.2019, Notice was issued by this Tribunal with reference to the allegations in the application. Reply has been filed by the UP State PCB which is practically of no value. Reply has been filed by the CPCB is that the closure directions have been issued in respect of Dhampur unit of Sugar Mill. Besides, show cause notices have been issued to other two Sugar Mills at Bareilly and Sambhal. Distillery unit at Bareilly is non-functional on account of off season.
3. Let the CPCB and State PCB furnish a further joint factual and action taken report with regard to all the four Units (three sugar mills and one distillery unit) by 30.11.2019 by e-mail at judicial-ngt@gov.in.”

3. The matter was further considered in the light of report of the CPCB dated 31.01.2020 for acknowledging the violations of environmental norms and recommended remedial action. Considering the said report, particularly Para 4.10¹. It was observed:

- “4. When confronted with the observation in para 4.10 (6) above that the EC amount has been credited to ESCROW account by the unit itself in respect of the past violations to cover the cost of future remediation. **The learned counsel for the CPCB fairly conceded that EC amount cannot be credited to ESCROW account and that unit has to undertake compliance and remediation from its own resources and stated that this direction needs to be revised. Let this be done by the Uttar Pradesh State Pollution Control Board.**
5. **Learned counsel for the UPPCB states that since after May, 2019, there was no permission to draw ground water,**

¹ 4.10 Action taken status

1. In crushing season 2016-17, unit was non-operational during the inspection due to off- season. CPCB issued compliance direction dated 02.11.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. repute institutions.
2. In crushing season 2017-18, CPCB issued show cause notice dt.07.05.2018 under section 5 of the Environment (Protection) Act, 1986 to the unit for **non-compliance of BOD-53 mg/l against norms of 30 mg/l with surface water discharge norms** prescribed under Environment (Protection) Rules,1986.
3. CPCB issued compliance direction dated 16.11.2018 under section 5 of the Environment (Protection) Act, 1986 for implementation of charter.
4. In crushing season 2018-19, unit was found **non-complying w.r.t. bypass of untreated effluent. BOD- 56 mg/l, TSS-35 mg/l and CPCB issued closure direction dated 23.04.2019 and 01.07.2019 under section 5 of the Environment (Protection) Act, 1986 and levied Environmental Compensation (EC) of Rs 57,30,000/-.**
5. CPCB issued compliance direction dated 06.11.2019 under section 5 of the Environment (Protection) Act, 1986 and levied EC of Rs 16,20,000/. As per the revised policy dated 04.09.2019 and 01.11.2019.
6. The unit deposited EC in ESCROW account and submitted action plan for utilization of the EC amount. Action plan has been evaluated by CPCB and approved for execution.

compensation will be recovered accordingly. It was further stated that since M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal and M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Sambhal have been found to be bypassing the effluents into a drain meeting a river illegally, the UPPCB will take appropriate legal action, in accordance with law, for closure and prosecution.

6. We may note that **as per the report of the State PCB filed earlier on 18.07.2019, the deficiencies now noticed were ignored and the said report was thus not based on facts on the ground.** The UPPCB must be careful in future to ensure that correct report is filed in the Tribunal in future so that the Tribunal is not misled and environment justice is not obstructed which may have happened in the present case but for the joint report discussed above showing patent illegalities.
 7. Let a further action be taken promptly by statutory regulators as per law and further action taken report be filed jointly by the CPCB and the State PCB before the next date by email at judicial-ngt@gov.in. The CPCB will be the nodal agency for compliance and coordination.”
4. Accordingly, a further report has been filed by the CPCB on 19.06.2020 concluding as follows:

“Compliance status of the units are as follows:

- a. **UPPCB has imposed Environmental Compensation of Rs. 17,70,000/- on M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly.** Unit has deposited the same and by-pass line has been permanently removed.
- b. UPPCB has issued directions to M/s Dhampur Sugar Mills (Distillery Unit) Dhampur, Bijnore vide letter dated 17-06-2020 under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to utilize the excess stored 1100 KLD and also submit time bound action plan for dismantling the excess storage capacity.
- c. **UPPCB vide letter dated 17-06-2020 has issued directions to M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore to deposit the EC amount of Rs. 16,20,000/- imposed by CPCB immediately in the account of UPPCB in compliance of directions of Hon'ble NGT.**
- d. UPPCB vide letter dated 17-06-2020 has **asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar**

Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC.

e. *The M/s Dhampur Sugar Mills Ltd. (Sugar unit), Asmoli, Sambhal Moradabad was not found by passing the effluent in the joint inspection.*

f. *The status of NOC from CGWA is as follows:*

- *M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor has obtained NOC from CGWA.*
- *M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor has obtained NOC from CGWA.*
- *M/s DSM Sugar Meerganj, Sidhauri Road, Meerganj, Bareilly has obtained NOC from CGWA.*
- *M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal applied NOC from CGWA. UPPCB vide letter dated 17-06- 2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC.”*

5. The above shows that while for two units, compensation has been assessed by the State PCB, for the other two units, compensation has been left to be determined by the CGWA. There is no consistency. If in two cases, the State PCB has assessed compensation, there is no reason why for other two units it should not have done so. It is also not clear whether the compensation is as per norms and covers the entire period of illegal drawl of ground water and whether the deterrence factor has been taken into account.

6. Let the State PCB take further action which may be overseen by the CPCB. The CPCB may after coordination with the State PCB furnish a further action taken report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

A copy of this order be sent to the CPCB and the State PCB by email for compliance.

List for further consideration on 06.10.2020.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Satyawan Singh Garbyal, EM

July 3, 2020
Original Application No. 539/2019
AK

Central Pollution Control Board
WQM-II Division

F. No. B-190153/Chemical/WQM-II/CPCB/2018-19

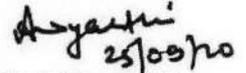
Date: 25.09.2020

OFFICE MEMORANDUM

Subject: Minutes of Meeting held on 15.09.2020 through video conferencing to finalize the action taken report in compliance to Hon'ble NGT Order dated 03.07.2020 in the matter of Adil Ansari Versus M/s Dhampur Sugar Mills Ltd. & Ors in O.A. No. 539/2019- reg

Please find enclosed herewith minutes of the meeting held on 15.09.2020 through video conferencing with the officials of UPPCB and CPCB.

Yours faithfully,



(A.K. Vidyarthi)

Add. Dir. & Div. Head WQM-II

To:

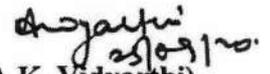
Member Secretary,

Uttar Pradesh Pollution Control Board (UPPCB),

Building No. TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow – 226 010 (UP)

Copy through e-mail to:

1. Chief Environmental Officer, Circle-7, UPPCB
2. Regional Officer, Moradabad, UPPCB
3. Regional Officer, Bijnor, UPPCB
4. Regional Officer, Bareilly, UPPCB



(A.K. Vidyarthi)

Add. Dir. & Div. Head WQM-II

Minutes of Meeting held on 15.09.2020 through video conferencing to finalize the action taken report in compliance to Hon'ble NGT Order dated 03.07.2020 in the matter of Adil Ansari Versus M/s Dhampur Sugar Mills Ltd. & Ors in O.A. No. 539/2019

Hon'ble NGT vide its order dated 03.07.2020 in the matter of Adil Ansari Versus M/s Dhampur Sugar Mills Ltd. & Ors has directed:

"Let the State PCB take further action which may be overseen by the CPCB. The CPCB may after coordination with the State PCB, furnish a further action taken report before the next date by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

In order to review the action taken by the SPCB in the matter and to finalize further action taken report in Hon'ble NGT, a meeting was convened on 15.09.2020 at 04:30 PM through video conferencing with representatives from CPCB and UPPCB under the Chairmanship of Dr. A.K. Vidyarthi, DH,WQM-II.

List of participants is enclosed as Annexure-1.

At the outset Dr. A.K. Vidyarthi welcomed all the participants and apprised them about the purpose of discussion in the meeting to review compliance of Hon'ble NGT order dt. 03.07.2020. UPPCB officials clarified that EC was levied on only one unit, Rs.17,70,000 on M/s Dhampur Sugar Mills Ltd (Sugar Unit), Meerganj, Bareilly for non-compliance of the environmental norms and it was not for the illegal extraction of ground water. Whereas, an EC of Rs.16,20,000 was levied on M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor by CPCB vide its direction dated 06.11.2019 under section 5 of the Environment (Protection) Act, 1986 which was deposited in ESCROW account. However, UPPCB in compliance to Hon'ble NGT order dated 04.02.2020, vide letter dated 17.06.2020 has directed to M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur to deposit the EC amount in account of UPPCB.

UPPCB also informed the committee that they have not calculated the EC for the illegal extraction of ground water because, as per the order of Hon'ble NGT dated 26.08.2019 in the matter of Paryavaran Suraksha Samiti & Anr versus Union of India & Ors, OA. No. 593 of 2017, CGWA/ District Collector is the authority responsible for calculating and levying EC for illegal extraction of ground water. Also, UPPCB has requested CGWA/ District Collector to levy EC for illegal extraction of ground water on M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal as the unit has not been granted NOC from CGWA.

Based on the detailed deliberations held, following decisions were made:

1. UPPCB would request District Collector and CGWA for calculating and levying EC as per the Hon'ble NGT order dated 26.08.2019 in the matter of Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors, OA. No. 593 of 2017, which authorizes District Collector/ CGWA to levy EC for illegal extraction of ground water.
2. UPPCB was requested to give a statement to CPCB mentioning that UPPCB has not assessed or levied EC on these units.
3. UPPCB was requested to incorporate their stand/opinion about levying of EC for ground water extraction and also the referred Hon'ble NGT order dated 26.08.2019 which authorizes CGWA/ District Collector to assess and levy EC in the point-wise compliance report (as per the recommendations of the committee) to be submitted by them to CPCB by 25.09.2020.
4. UPPCB was requested to update CPCB about the deposition status of the levied Environmental Compensation as per the compliance report.

The meeting ended with thanks to and from the chair.

The list of participants is as follows:

Annexure I

S. No.	Name of Officer	Organization	Designation	Email-Id
1.	Sh. A.K.Vidyarthi	CPCB	DH-WQM II	akvidyarthi@gmail.com
2.	Sh. M.K.Biswas	CPCB- Delhi	Sc E	biswasmrinal@gmail.com
3.	Sh. Vikash Mishra	UPPCB	RO-Moradabad	romoradabad@uppcb.com
4.	Sh. J.P.Maurya	UPPCB	RO-Bijnor	robijnaur@uppcb.com
5.	Sh. Rohit Singh	UPPCB	RO- Bareilly	robareily@uppcb.com
6.	Sh. Girish Arya	UPPCB	AEE	
7.	Ms. Anu Chetal	CPCB- Delhi	Sc B	chetalanu@gmail.com
8.	Megha Chauhan	CPCB- Delhi	JRF	Chauhan.megha350@gmail.com

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 593/2017
(arising from W.P. (Civil) No. 375/2012 on the file of the Hon'ble
Supreme Court)

Paryavaran Suraksha Samiti & Anr. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 28.08.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Respondent (s): Mr. Shlok Chandra, Advocate for CPCB

ORDER

**Issue for consideration- Remedial action against water
pollution in absence of ETPs/CETPs/STPs**

1. The issue for consideration is establishment and functioning of ETPs/CETPs/STPs to prevent untreated sewage/effluents being discharged in water bodies, including rivers and canals meeting such rivers or otherwise. The magnitude of the problem is well acknowledged. In the year 1962 GoI set up a Committee for prevention of water pollution. The recommendations led to enactment of the Water (Prevention and Control of Pollution) Act, 1974 ("Water Act") in pursuance of Article 252 of the Constitution. The Water Act provides for the constitution of a Central Board and

State Boards/Committees. No polluted matter can be discharged into a stream or well or on land, and no industry, operation or process can be established and no out-let for discharge of sewage used without consent of the State Board. The Water Act provides powers to give directions for closing any such activity as well as for prosecution. Power to give directions implicitly includes recovery of compensation on 'Polluter Pays' principle.

2. In spite of above statutory regime we are faced with serious problem of water pollution. The Hon'ble Supreme Court noted¹ that the water pollution caused serious diseases, including Cholera and Typhoid. Water pollution could not be ignored and adequate measures for prevention and control are necessary. Polluting industries were directed to be shifted on 'Precautionary' principle. It is not necessary to refer to all the judgments of the Hon'ble Supreme Court dealing with the significance of water and need to prevent pollution of water. We may only refer to the observations that everyone has right to have access to drinking water in quantum and equality equal to the basic needs. This is fundamental to life and part of Article 21.²

3. As per CPCB's report 2016³, it has been estimated that 61,948 million liters per day (mld) sewage is generated from the urban areas of which treatment capacity of 23,277 mld is currently

¹ (1988) 1 SCC 471

² APPCB vs. Prof. M.V Nayudu (2001) 2 SCC 62 at para 3, 4, State of Orissa Vs. Government of India (2009) 5 SCC 492, at para 58 "Rivers in India are drying up, groundwater is being rapidly depleted, and canals are polluted. Yamuna in Delhi looks like a black drain. Several perennial rivers like Ganga and Brahmaputra are rapidly becoming seasonal. Rivers are dying or declining, and aquifers are getting overpumped. Industries, hotels, etc. are pumping out groundwater at an alarming rate, causing sharp decline in the groundwater levels."

³ http://www.sulabhervis.nic.in/Database/STST_wastewater_2090.aspx July 16, updated on December 6, 2016

existent in India. Thereby the deficit in capacity of waste treatment is of 62%. There is no data available with regard to generation of sewage in the rural areas.

4. We may note that discharge of untreated effluents and sewage is the principal cause of water pollution in the country as noted in cases relating to pollution of rivers.⁴ Similarly, in the case of 100 polluted industrial clusters being dealt with by this Tribunal⁵, water pollution is one of the factors polluting the said industrial clusters. As already noted, official data of CPCB is to the effect that 351 river stretches in the Country are polluted. The Tribunal held that remedial action for restoration of the said river stretches is necessary.⁶ In the said order, it was observed:

“As already noted, well known causes of pollution of rivers are dumping of untreated sewage and industrial waste, garbage, plastic waste, e-waste, bio-medical waste, municipal solid waste, diversion of river waters, encroachments of catchment areas and floodplains, over drawl of groundwater, river bank erosion on account of illegal sand mining. In spite of directions to install Effluent Treatment Plants (ETPs), Common Effluent Treatment Plants (CETPs), Sewage Treatment Plants (STPs), and adopting other anti-pollution measures, satisfactory situation has not been achieved. Tough governance is the need of the hour. If pollution does not stop, the industry has to be stopped. If sewage dumping does not stop, local bodies have to be made accountable and their heads are to be prosecuted. Steps have to be taken for awareness and public involvement.”

⁴ O.A No. 673 of 2018 this Tribunal is considering remedial action to rejuvenate 351 polluted river stretches. Therein, other cases of river pollution are mentioned thus “This Tribunal also considered the issue of pollution of river Yamuna, in Manoj Mishra Vs. Union of India, river Ganga in M.C. Mehta Vs. Union of India, river Ramganga which is a tributary of river Ganga in Mahendra Pandey Vs. Union of India & Ors., rivers Sutlej and Beas in the case of Sobha Singh & Ors. Vs. State of Punjab & Ors., river Son in Nityanand Mishra Vs. State of M.P. & Ors., river Ghaggar in Stench Grips Mansa’s Sacred Ghaggar River (Suo-Moto Case)”, river Hindon in Doaba Paryavaran Samiti Vs. State of U.P. & Ors., river Kasardi in Arvind Pundalik Mhatre Vs. Ministry of Environment, Forest and Climate Change & Ors., River Ami, Tapti, Rohani and Ramgarh lake in Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., rivers Chenab and Tawi in the case of Amresh Singh Vs. Union of India & Ors. and Subarnarekha in Sudarsan Das Vs. State of West Bengal & Ors. and issued directions from time to time”

⁵ O.A No. 1038/2018

⁶ O. A No.673/2018, order dated 08.04.2019

5. All the States and UTs where polluted river stretches exist are required to constitute River Rejuvenation Committees to prepare actions plans for restoration (which are to be reviewed by the highest authority in the States, i.e Chief Secretary) to be monitored by CPCB and thereafter to be further monitored by this Tribunal. Accordingly, the action plans have been prepared which broadly envisage action to prevent discharge of untreated effluent/sewage. The same are being monitored by the CPCB and by this Tribunal and the matter is now listed for hearing on 29.11.2019. In O.A 606/2018 while dealing with the compliance of Solid Waste Management Rules, 2016, this Tribunal vide order dated 16.01.2019 directed personal appearance of all the Chief Secretaries with their monitoring reports on major environment issues including the rejuvenation of polluted river stretches. The Chief Secretaries of all States/UTs have accordingly appeared and furnished their reports which envisages steps for setting up of ETPs/CETPs/STPs to prevent water pollution. The Chief Secretaries have to appear before this Tribunal with further progress reports on the subjects.

6. Further, control of pollution of river Ganga is being monitored by this Tribunal in O. A No. 200/2014 after transfer from the Hon'ble Supreme Court. Therein timelines have been prescribed to the effect that STPs be set up in time bound manner and no a drop of pollution be discharged in the river. The Tribunal observed

“Bioremediation and/or phytoremediation or any other remediation measures may start as an interim measure positively from 01.11.2019, failing which the State may be liable to pay compensation of Rs. 5 Lakhs per month per drain to be deposited with the CPCB. This however, is not to be taken as an excuse to

delay the installation of STPs. For delay of the work, the Chief Secretary must identify the officers responsible and assign specific responsibilities. Wherever there are violations, adverse entries in the ACRs must be made in respect of such identified officers. For delay in setting up of STPs and sewerage network beyond prescribed timelines, State may be liable to pay Rs. 10 Lakhs per month per STP and its network. It will be open to the State to recover the said amount from the erring officers/contractors.

With regard to works under construction, after 01.07.2020, direction for payment of environmental compensation of Rs. 10 lakhs per month to CPCB for discharging untreated sewage in any drain connected to river Ganga or its tributaries and Rs. 10 lakhs per month to CPCB per incomplete STP and its sewerage network will apply. Further with regard to the sectors where STP and sewerage network works have not yet started, the State has to pay an Environmental Compensation of Rs. 10 lakhs per month after 31.12.2020. The NMCG will also be equally liable for its failure to the extent of 50% of the amount to be paid. Till such compliance, bioremediation or any other appropriate interim measure may start from 01.11.2019.”

Background of the present case before this Tribunal

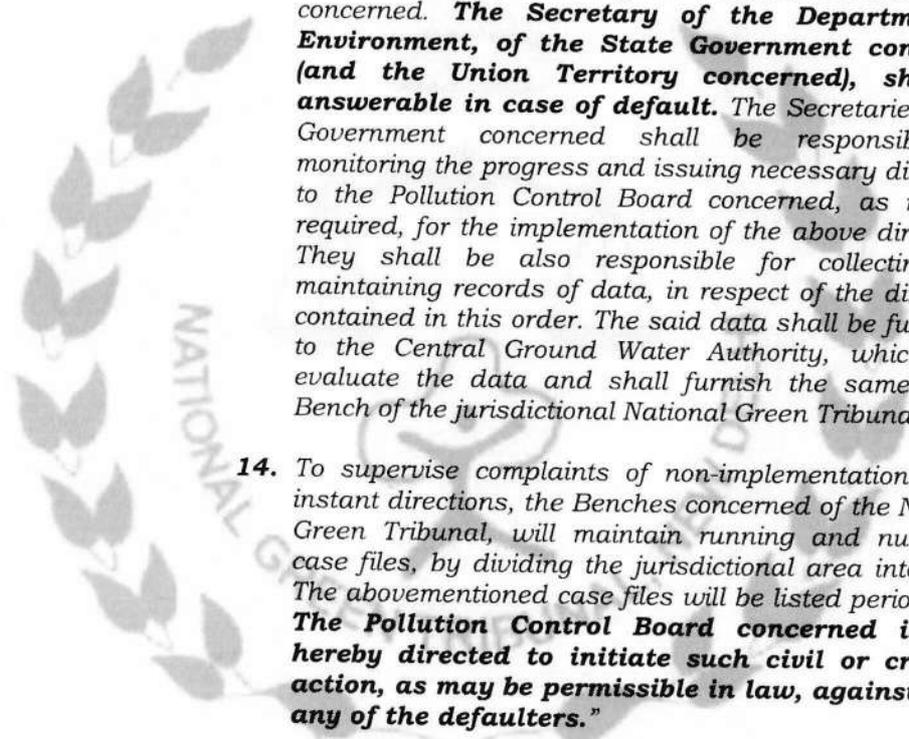
7. The Hon'ble Supreme Court vide order dated 22.02.2017 in Paryavaran Suraksha Samiti Vs. Union of India⁷ transferred the matter for monitoring by this Tribunal in the light of the directions of the Hon'ble Supreme Court requiring establishment and functioning of requisite ETPs/CETPs/STPs and in default to close industrial activities discharging effluents without treatment and to take action against local bodies for failing to install STPs and discharging sewage without treatment. Some of the observations in the judgment of the Hon'ble Supreme Court are:

“ 7. Having effectuated the directions recorded in the foregoing paragraphs, the next step would be, to set up common effluent treatment plants. We are informed, that for the aforesaid purpose, the financial contribution of the Central Government is to the extent of 50%, that of the State Government concerned (including the Union Territory concerned) is 25%. The balance 25%, is to be arranged by way of loans from banks. The above loans, are to be repaid, by the industrial areas, and/or

⁷ (2017) 5 SCC 326

industrial clusters. We are also informed that the setting up of a common effluent treatment plant, would ordinarily take approximately two years (in cases where the process has yet to be commenced). The reason for the above prolonged period, for setting up "common effluent treatment plants", according to the learned counsel, is not only financial, but also, the requirement of land acquisition, for the same.

10. Given the responsibility vested in municipalities under Article 243-W of the Constitution, as also, in Item 6 of Schedule XII, wherein the aforesaid obligation, pointedly extends to "public health, sanitation conservancy and solid waste management", we are of the view that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the municipalities (and/or local bodies) concerned, cannot be permitted to shy away from discharging this onerous duty. In case there are further financial constraints, the remedy lies in Articles 243-X and 243-Y of the Constitution. It will be open to the municipalities (and/or local bodies) concerned, to evolve norms to recover funds, for the purpose of generating finances to install and run all the "common effluent treatment plants", within the purview of the provisions referred to hereinabove. Needless to mention that such norms as may be evolved for generating financial resources, may include all or any of the commercial, industrial and domestic beneficiaries, of the facility. The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant). **The norms for generating funds for setting up and/or operating the "common effluent treatment plant" shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the State Governments (or the Union Territories) concerned, shall cater to the financial requirements, of running the "common effluent treatment plants", which are presently dysfunctional, from their own financial resources.**
11. Just in the manner suggested hereinabove, for the purpose of setting up of "common effluent treatment plants", the State Governments concerned (including, the Union Territories concerned) will prioritise such cities, towns and villages, which discharge **industrial pollutants and sewer, directly into rivers and water bodies.**



12. We are of the view that in the manner suggested above, **the malady of sewer treatment, should also be dealt with simultaneously.** We, therefore, hereby direct that "sewage treatment plants" shall also be set up and made functional, within the timelines and the format, expressed hereinabove.
13. We are of the view that **mere directions are inconsequential, unless a rigid implementation mechanism is laid down.** We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned. **The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default.** The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal.
14. To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. **The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters."**
8. Accordingly, on 25.05.2017, notice was issued to the Central Pollution Control Board (CPCB), the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) and the Ministry of Environment, Forest and Climate Change (MoEF&CC). They filed their status reports showing gaps in waste generated and treatment capacity. It was further stated that action had been initiated to remedy the situation. After considering the status

report, the Tribunal, vide orders dated 04.07.2017, 18.09.2017 and 11.10.2017, sought information about the steps taken by the SPCBs/PCCs.

9. Vide order dated 03.08.2018, the matter was reviewed and after noting that in absence of functional ETPs/CETPs/STPs, untreated effluents were being discharged in water bodies leading to contamination of surface and ground water which causes various diseases and also has adverse consequence on aquatic organism due to decreased level of oxygen. The Tribunal directed the CPCB to prepare an action plan. Direction was also given for monitoring by a Committee of two officers – one each representing MoEF&CC and CPCB at least once in every month. CPCB was required to place the progress report every three months on the website and take penal action for failure by way of recovery of compensation for damage to the environment, apart from other steps.
10. Vide order dated 19.02.2019, after considering the status report furnished by the CPCB, based on the reports furnished by the States/UTs, this Tribunal after referring to orders passed in O.A NO. 673/2018 for remedial action in respect of 351 polluted river stretches, which had direct nexus with the steps for ETPs/CETPs/STPs and order passed in O.A No. 606/2018 requiring Chief Secretaries to monitor progress *inter alia* on the subject of control of pollution on the river stretches, directed that the Chief Secretaries may look into the subject of setting up and proper functioning of ETPs/CETPs/STPs in their respective States/UTs. Further direction issued was to prepare a report on

assessment of compensation on account of discharge of untreated sewage and dumping of solid waste, loss to ecological services due to illegal mining, deforestation, after taking inputs from expert bodies. The Tribunal also directed the CPCB to compile its monitoring report with regard to 97 CETPs (assuming the total number of CETPs in the country to be 97) installed in different States. CPCB was also directed to furnish its report in O.A. No. 95/2018, *Aryavart Foundation Vs. M/s Vapi Green Enviro Ltd. & Ors.* which concerned the issue of inadequate functioning CETP leading to water pollution.

Reports filed by the CPCB

11. Accordingly, two reports filed by CPCB, have been put up for consideration today :-
 - (i) Report dated 30.05.2019, updated on 19.07.2019, giving status of setting up of ETPs/CETPs/STPs and methodology for assessing environment compensation for discharge of pollutants in water bodies.
 - (ii) Report dated 14.08.2019 with regard to monitoring of CETPs.
12. We proceed to consider the above reports.

I. Report dated 30.05.2019 updated on 19.07.2019

13. According to updated report dated 19.07.2019, out of 62,897 number of industries requiring ETPs, 60,944 industries are operating with functional ETPs and 1949 industries are operating without ETPs. 59,258 industries are complying with environmental standards and 1,524 industries are noncomplying. There are total 192 CETPs, out of which 133 CETPs are complying with

environmental standards and 59 CETPs are non-complying. There are total 13,709 STPs (Municipal and other than municipal), out of which, 13,113 STPs are complying with environmental standards and 637 STPs are non-complying 73 CETPs in construction/proposal stage, whereas, for STPs, 1164 projects (municipal and non-municipal) are under construction/proposal stage.

14. A report has also been prepared on the scale of environmental compensation to be recovered from individual/authorities for causing pollution or failure for preventing causing pollution, apart from illegal extraction of ground water, failure to implement Solid waste Management Rules, damage to environment by mining and steps taken to explore preparation of an annual environmental plan for the country. Extracts from the report which are considered significant for this order are:

"I. Environment Compensation to be levied on Industrial Units

Recommendations

The Committee made following recommendations:

1.5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, band c, Environmental Compensation may be calculated based on the formula "EC= Pl x N x Rx S x LF", wherein, Pl may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. Sand LF may be taken as prescribed in the preceding paragraphs

1.5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.

1.5.3 The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others {Writ Petition {Civil} No. 375 of 2012}, directed that all running industrial units which require "consent to operate" from concerned State Pollution Control Board, have a primary effluent

treatment plant in place. Therefore, no industry requiring ETP, shall be allowed to operate without ETP.

1.5.4 EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts and Rules.

II. Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.

Table No. 2.1: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.

Activity	State Of Air Quality	Environmental Compensation (₹)
Industrial Emissions	Severe +/Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
Vapour Recovery System (VRS) at Outlets of Oil Companies		
i. Not installed	Target Date	Rs 1.0 Crore
ii. Non functional	Very poor to Severe +	Rs 50.0 Lakh
	Moderate to Poor	Rs 25.0 Lakh
Construction sites (Offending plot more than 20,000 Sq.m.)	Severe +/Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
Solid waste/ garbage dumping in Industrial Estates	Very poor to Severe +	Rs 25.0 Lakh
	Moderate to Poor	Rs 10.0 Lakh
Failure to water sprinkling on unpaved roads		
a) Hot-spots	Very poor to Severe +	Rs 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs 10.0 Lakh

III. Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules:

Table No. 3.3: Minimum and Maximum EC to be levied for untreated/partially treated sewage discharge

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Total Capital Cost Component)	Min. 2000	Min. 1000	Min. 100

recommended by the Committee (Lacs Rs.)	Max. 20000	Max. 10000	Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5

Table No. 3.4: Minimum and Maximum EC to be levied for improper municipal solid waste management

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0

3.3 Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/ Authority:

BIS 15-1172:1993 suggests that for communities with population above 100,000, minimum of 150 to 200 lpcd of water demand is to be supplied. Further, 85% of return rate (CPHEEO Manual on Sewerage and Sewage Treatment Systems, 2013), may be considered for calculation of total sewage generation in a city. CPCB Report on "Performance evaluation of sewage treatment plants under NRCD, 2013", describes that the capital cost for 1 MLD STP ranges from 0.63 Cr. to 3 Cr. and O&M cost is around Rs. 30,000 per month. After detail deliberations, the Committee suggested to assume capital cost for STPs as Rs. 1.75 Cr./MLD (marginal average cost). Further, expected cost for conveyance system is assumed as Rs. 5.55 Cr./MLD (marginal average cost) and annual O&M cost as 10% of the combined capital cost. Population of the city may be taken as per the latest Census of India. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

$$\text{EC} = \text{Capital Cost Factor} \times [\text{Marginal Average Capital Cost for Treatment Facility} \times (\text{Total$$

Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)]+ O&M Cost Factor x Marginal Average O&M Cost x (Total Generation- Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available

Alternatively;

EC (Lacs Rs.)= [17.S(Total Sewage Generation - Installed Treatment Capacity)+ 55.S(Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) X N

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Quantity of Sewage is in MLD

Table No. 3.5: Sample calculation for EC to be levied for discharge of untreated/partial treated Sewage

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Sewage Generation (MLD) (as per the latest data available with CPCB)	4195	381	486	37
Installed Treatment Capacity (MLD) (as per the latest data available with CPCB)	2500	220	404	45.5
Operational Capacity (MLD) (as per the latest data available with CPCB)	1900	140	300	24.5
Treatment Capacity Gap (MID)	2295	241	186	12.5
Calculated EC (capital cost component for STPs) in Lacs Rs.	29662.50	2817.50	1435.00	0.00

Calculated EC (capital cost component for Conveyance System) in Lacs Rs.	127372.50	13375.50	10323.00	693.75
Calculated EC (Total capital cost component) in Lacs Rs.	157035.00	16193.00	11758.00	693.75
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000	Min. 100 Max. 1000
Final EC (Total Capital Cost Component) in Lacs Rs.	20000.00	10000.00	1000.00	693.75
Calculated EC (O&M Component in Lacs Rs./day	459.00	48.20	37.20	2.50
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5	Min. 0.5 Max. 5
Final EC (O&M Component) in Lacs Rs./Day	20.00	10.00	5.00	2.50
Calculated Environmental Externality (Lacs Rs .Per Day)	2.0655	0.2049	0.1395	0.0094
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)	Min. 0.60 Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.05 Max. 0.10	Min. 0.05 Max. 0.10
Final Environmental Externality (Lacs Rs. Per day)	0.80	0.25	0.10	0.05

3.4 Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:

Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

$$EC = \text{Capital Cost Factor} \times \text{Marginal Average Cost for Waste Management} \times (\text{Per day waste generation-Per}$$

day waste disposed as per the Rules) + O&M Cost Factor x Marginal Average O&M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N

Where;

Waste Quantity in tons per day (TPD)

N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Simplifying;

EC (Lacs Rs.) = 2.4(Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N

Table No. 3.6: Sample calculation for EC to be levied for improper management of Municipal Solid Waste

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Waste Generation (kg. per person per day)	0.6	0.5	0.4	0.4
Waste Generation (TPD)	9809.90	880.14	350.79	200.31
Waste Disposal as per Rules (TPD) (assumed as 25% of waste generation for sample calculation)	2452.47	220.04	87.70	50.08
Waste Management Capacity Gap (TPD)	7357.42	660.11	263.09	150.23
Calculated EC (capital cost component) in Lacs. Rs.	17657.82	1584.26	631.42	360.56
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000	Min. 100 Max. 1000

Final EC (capital cost component) in Lacs. Rs.	10000.00	1584.26	631.42	360.56
Calculated EC (O&M Component) in Lacs. Rs./Day	147.15	13.20	5.26	3.00
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./Day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0	Min. 0.1 Max. 1.0
Final EC (O&M Component) in Lacs. Rs./Day	10.00	5.00	1.00	1.00
Calculated Environmental Externality (Lacs Rs. Per Day)	2.58	0.18	0.03	0.02
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. per day)	Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.01 Max. 0.05	Min. 0.01 Max. 0.05
Final Environmental Externality (Lacs Rs. per day)	0.80	0.25	0.03	0.02

Compensation in Case of Illegal Extraction of Ground Water

4.5 Formula for Environmental Compensation for illegal extraction of ground water

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation (EC_{GW}):

$$EC_{GW} = \text{Water Consumption per Day} \times \text{No. of Days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$$

Where water Consumption is in m^3/day and ECR_{GW} in $Rs./m^3$

Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in **Annexure-VI**.

Time duration will be the period from which pump is operated illegally.

In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as calculated with assumptions of yield and time may be used for calculation of EC_{Gw} .

4.6 Environmental Compensation Rate (ECR_{Gw}) for illegal use of Ground Water:

The committee decided that the Environmental Compensation Rate (ECR_{Gw}) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further, ECR_{Gw} are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

As per CGWB, safe, semi-critical, critical and over-exploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed from- <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/CategorizationOfAssessmentUnits.pdf#ZOOM=150>.

Environmental Compensation Rates (ECR_{Gw}) for illegal use of ground water (ECR_{Gw}) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

4.6.1 ECR_{Gw} for Drinking and Domestic use:

Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

SI. No.	Area Category	Water Consumption (m^3/day)			
		<2	2 to <5	5 to <25	25 & above
		Environmental Compensation Rate (ECR_{Gw}) in Rs./ m^3			
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40

Minimum EC_{Gw} =Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.)

4.6.2 ECR_{Gw} for Packaged drinking water units:

SI. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECR_{Gw}) in Rs./ m^3			
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120

Minimum EC_{Gw} =Rs 1,00,000/-

4.6.3 ECR_{Gw} for Mining, Infrastructure and Dewatering Projects

SI. No	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECR_{Gw}) in Rs./ m^3			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150

Minimum EC_{Gw} =Rs 1,00,000/-

4.6.4 ECR_{Gw} for Industrial Units:

SI. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECR_{Gw}) in			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200

Minimum EC_{Gw} = Rs 1,00,000/-

4.8 Recommendations

The committee has given following recommendations:

- The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.
- In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.
- Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.
- For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.
- For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the

recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.

- Authorities assigned for levy EC and taking penal action are listed below:

S. No.	Actions	Authority
1.	To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project	District Collector
2.	To levy EC _{Gu} as per prescribed method	District Collector,
3.	To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution"	CPCB/SPCB/PCC
4.	Prosecution of violator	CGWA under EP Act SPCB/PCC under Air and Water Act

- CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report."

Discussion on the report dated 30.05.2019 updated on 19.07.2019

15. It is clear from the order of the Hon'ble Supreme Court⁸ that the responsibility of operating STPs under Article 243W and item 6 of Schedule XII to the Constitution is of local bodies who have to evolve norms to recover funds for the purpose which is to be supervised by the States/UTs. The norms were to be finalized upto 31.03.2017 to be implemented from the next year, i.e 01.04.2018. In absence thereof, the States/UTs have to cater to the financial requirement from its own resources. The States/UTs are to prioritize the cities, towns, villages discharging effluents/sewage directly into the water bodies. Industrial activity without proper treatment plants (ETPs and CETPs) is not to be allowed by the State PCBs and the Secretaries, Environment of the States/UTs are

⁸ Para 10-13 in *Paryavaran Suraksha Samiti Vs. Union of India, Supra*

to be answerable. Thus, the source for financial resources for the STPs, stands finalized under the binding judgment of the Hon'ble Supreme Court. Authorities and persons accountable are identified. Rigid implementation has been laid down. This Tribunal has been required to monitor compliance of the directions and timelines.

16. It is in this background that the present report needs to be appraised and further directions given. As regards the Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water is accepted as an interim measure. With regard to setting up of STPs, while we appreciate the extensive work of the CPCB based on information furnished by States/UTs, the challenge remains about verification of the said data on the one hand and analysis of the steps taken and required on the other. There is already a database available with the CPCB with regard to ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites. This needs to be collated and river basinwise macro picture needs to be prepared by the CPCB in terms of need for interventions, existing infrastructure and gaps therein. The States have given timelines which need to be effectively monitored both by the CPCB and the Chief Secretaries in terms of its execution.

17. As already noted, prevention of pollution of water is directly linked to access to potable water as well as food safety. Restoration of pristine glory of rivers is also of cultural and ecological significance. This necessitates effective steps to ensure that no pollution is

discharged in water bodies. Doing so is a criminal offence under the Water Act and is harmful to the environment and public health. 'Precautionary' principle of environmental law is to be enforced. Thus, the mandate of law is that there must be 100% treatment of sewage as well as trade effluents. This Tribunal has already directed in the case of river Ganga that timelines laid down therein be adhered to for setting up of STPs and till then, interim measures be taken for treatment of sewage. There is no reason why this direction be not followed, so as to control pollution of all the river stretches in the country. The issue of ETPs/CETPs is being dealt with by an appropriate action against polluting industries. Setting up of STPs and MSW facilities is the responsibility of Local Bodies and in case of their default, of the States. Their failure on the subject has to be adequately monitored. Recovery of compensation on 'Polluter Pays' principle is a part of enforcement strategy but not a substitute for compliance. It is thus necessary to issue directions to all the States/UTs to enforce the compensation regime, latest with effect from 01.04.2020. We may not be taken to be condoning any past violations. The States/UTs have to enforce recovery of compensation from 01.04.2020 from the defaulting local bodies. On failure of the States/UTs, the States/UTs themselves have to pay the requisite amount of compensation to be deposited with the CPCB for restoration of environment. The Chief Secretaries of all the States may furnish their respective compliance reports as per directions already issued in O.A. No. 606/2018.

II. Report dated 14.08.2019 with regard to monitoring of CETPs

18. The Committee inspected 127 CETPs in 14 States. Figure of CETP assumed to be 97 was not correct. 66 CETPs were found to be non-compliant. CPCB directed SPCBs to take following steps:

- “1. SPCBs shall direct non-complying CETPs to take immediate corrective actions to comply with the environmental standards.*
- 2. CETP should be directed to take action as per the recommendations provided at Annexure A-N within a time frame.*
- 3. In case of non-complying CETPs, action as deemed fit including levying of environmental compensation may be taken.*
- 4. In case, OCEMS are not connected with CPCB & SPCB servers, ensure a robust system of physical inspections to verify compliance by drawing samples.”*

Discussion on the report dated 14.08.2019

19. We accept the recommendation of the CPCB and direct the Chief Secretaries, State Governments, Union Territories and the SPCBs/PCCs to take further action accordingly and furnish an action taken report accordingly. The CPCB to meanwhile compile and collate information with regard to ETPs, CETPs, STPs, MSW Facilities, Legacy Waste dump sites and complete the pending task on the subject before the next date and furnish a report.
20. The environmental compensation regime for CETP not meeting the prescribed norms need to be evolved by the CPCB.

Directions

21. We may now sum up our directions:
- (i) The Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water in the report dated 30.05.2019 is accepted and the same may be acted upon as an interim measure.

- (ii) SPCBs/PCCs may ensure remedial action against non-compliant CETPs or individual industries in terms of not having ETPs/fully compliant ETPs or operating without consent or in violation of consent conditions. This may be overseen by the CPCB. CPCB may continue to compile information on this subject and furnish quarterly reports to this Tribunal which may also be uploaded on its website.
- (iii) All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment.
- (iv) The CPCB needs to collate the available data base with regard to ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites and prepare a river basinwise macro picture in terms of gaps and needed interventions.
- (v) The Chief Secretaries of all the States/UTs may furnish their respective compliance reports on this subject also in O.A. No. 606/2018.

List for further consideration on 21.05.2020, unless required earlier. A copy of this order be placed on the file of O.A. No. 606/2018 relating to all States/UTs and be sent to Chief Secretaries of all States/UTs, Secretary MoEF&CC, Secretary Jal Shakti and Secretary, MoHUA.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 28, 2019
Original Application No. 593/2017
(W.P.(Civil) No. 375/2012)
DV



H 49998/सी-7/लिस-70/2020 दिनांक 17-6-2020

रोषा में,

मै0 धामपुर शुगर मिल्स लि0 (शुगर इकाई),
धामपुर,
जिला-बिजनौर।

विषय:-माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0-539/2019 आदिल अंसारी बनाम मै0 धामपुर शुगर मिल्स लि0 एवं अन्य में पारित आदेश दिनांक 04.02.2020 के अनुपालन में पर्यावरणीय क्षतिपूर्ति धनराशि उ0प्र0 प्रदूषण नियंत्रण बोर्ड में तत्काल जमा कराये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय अधिकरण द्वारा ओ0ए0 सं0-539/2019 आदिल अंसारी बनाम मै0 धामपुर शुगर मिल्स लि0 एवं अन्य में पारित आदेश दिनांक 04.02.2020 के निम्नवत् अरा का अवलोकन करें :-

4. When confronted with the observation in para 4.10 (6) above that the EC amount has been credited to ESCROW account by the unit itself in respect of the past violations to cover the cost of future remediation. The learned counsel for the CPCB fairly conceded that EC amount cannot be credited to ESCROW account and that unit has to undertake compliance and remediation from its own resources and stated that this direction needs to be revised. Let this be done by the Uttar Pradesh State Pollution Control Board.

उद्योग मै0 धामपुर शुगर मिल्स लि0 (शुगर इकाई), धामपुर, बिजनौर के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत दिनांक 06.11.2019 द्वारा निर्देश जारी किये गये तथा उद्योग के विरुद्ध रु0 16,20,000/- (रु0 सोलह लाख बीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति धनराशि अधिरोपित की गयी। उद्योग द्वारा उक्त धनराशि ESCROW खाते में जमा किये जाने की सूचना दी गयी।

आपको निर्देशित किया जाता है कि केन्द्रीय बोर्ड द्वारा अधिरोपित रु0 16,20,000/- (रु0 सोलह लाख बीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति धनराशि अविलम्ब उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं0-701502010002104 आई0एफ0एस0कोड-UBIN0570150 में जमा कराते हुए सूचना राज्य बोर्ड एवं केन्द्रीय बोर्ड को प्रेषित करें।

भवदीय



(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी वृत्त-7



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H/50000/रा१-7/जल-59/2020
सेवा में,

दिनांक: 17-06-2020

सदस्य सचिव
केन्द्रीय भूजल प्राधिकरण,
जल शक्ति मंत्रालय, जल संसाधन, नदी विकास,
गंगा संरक्षण विभाग, भारत सरकार,
18/11 जाम नगर हाउस, मानसिंह रोड,
नई दिल्ली-110011।

विषय:- उद्योग मै० धामपुर शुगर मिल्स लि०, ग्राम व पोस्ट-असमोली, संभल द्वारा बिना केन्द्रीय भूजल प्राधिकरण से अनुमति प्राप्त किये हुए अवैध भूजल दोहन किये जाने के दृष्टिगत उद्योग के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मै० धामपुर शुगर मिल्स लि०, ग्राम व पोस्ट-असमोली, संभल द्वारा गन्ने की पेराई कर चीनी का उत्पादन किया जाता है। उद्योग के पक्ष में केन्द्रीय भूजल प्राधिकरण द्वारा भूजल दोहन हेतु प्रदान अनापत्ति प्रमाणपत्र की वैधता दिनांक 02.05.2019 को समाप्त हो गयी है। उक्त तिथि के उपरान्त उद्योग द्वारा भूजल दोहन हेतु केन्द्रीय भूजल प्राधिकरण से प्राप्त अनापत्ति प्रमाणपत्र की प्रति राज्य बोर्ड में प्रस्तुत नहीं की गयी है।

उद्योग मै० धामपुर शुगर मिल्स लि०, ग्राम व पोस्ट-असमोली, संभल के संबंध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० सं०-539/2019 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड की संयुक्त टीम द्वारा प्रस्तुत रिपोर्ट में माननीय अधिकरण को सूचित किया गया है कि उद्योग द्वारा दिनांक 02.05.2019 के उपरान्त भूजल का दोहन विधि अनुसार केन्द्रीय भूजल प्राधिकरण से अनापत्ति प्रमाणपत्र प्राप्त किये बिना किया जा रहा है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा अवैध रूप से भूजल दोहन किये जाने के डिफाल्ट हेतु पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नानुसार गाईड लाइन जारी की गई है-

Environmental Compensation in Case of Illegal Extracton of Ground Water

4.5 Formula for Environmental Compensation for illegal extraction of ground water

$EC_{GW} = \text{Water Consumption per Day} \times \text{No. of Days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईड लाइन में अवैध भूजल दोहन करने वाली दोषी इकाईयों के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु केन्द्रीय भूजल प्राधिकरण एवं जिला मजिस्ट्रेट प्राधिकृत अधिकारी हैं।

उद्योग मै० धामपुर शुगर मिल्स लि०, ग्राम व पोस्ट-असमोली, संभल द्वारा केन्द्रीय भूजल प्राधिकरण से अनुमति प्राप्त किये बिना भूजल दोहन किये जाने के दृष्टिगत उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा जारी गाईड लाइन Environmental Compensation in Case of Illegal Extracton of Ground Water के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु आवश्यक कार्यवाही करने का कष्ट करें।

भवदीय

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि:-

1. जिलाधिकारी, संभल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव



संदर्भ संख्या: 453013

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक: 21/9/2020

|सी-7|W-59|2020

सेवा में,

सदस्य सचिव
केन्द्रीय भूजल प्राधिकरण,
जल शक्ति मंत्रालय, जल संसाधन, नदी विकास,
गंगा संरक्षण विभाग,
भारत सरकार,
8/11 जाम नगर हाउस, मानसिंह रोड,
नई दिल्ली-110011।

विषय:- उद्योग मै0 धामपुर शुगर मिल्स लि0, ग्राम व पोस्ट-असमोली, संभल द्वारा बिना केन्द्रीय भूजल प्राधिकरण से अनुमति प्राप्त किये हुए अवैध भूजल दोहन किये जाने के दृष्टिगत उद्योग के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र सं0-एच50000/सी-7/जल-59/2020 दिनांक 17.06.2020 का संज्ञान लेना चाहें। उद्योग मै0 धामपुर शुगर मिल्स लि0, ग्राम व पोस्ट-असमोली, संभल द्वारा गन्ने की पेराई कर चीनी का उत्पादन किया जाता है। उद्योग के पक्ष में केन्द्रीय भूजल प्राधिकरण द्वारा भूजल दोहन हेतु प्रदान अनापत्ति प्रमाणपत्र की वैधता दिनांक 02.05.2019 को समाप्त हो गयी है। उक्त तिथि के उपरान्त उद्योग द्वारा भूजल दोहन हेतु केन्द्रीय भूजल प्राधिकरण से प्राप्त अनापत्ति प्रमाणपत्र की प्रति राज्य बोर्ड में प्रस्तुत नहीं की गयी है।

उद्योग मै0 धामपुर शुगर मिल्स लि0, ग्राम व पोस्ट-असमोली, संभल के संबंध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0-539/2019 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड की संयुक्त टीम द्वारा प्रस्तुत रिपोर्ट में माननीय अधिकरण को सूचित किया गया है कि उद्योग द्वारा दिनांक 02.05.2019 के उपरान्त भूजल का दोहन विधि अनुसार केन्द्रीय भूजल प्राधिकरण से अनापत्ति प्रमाणपत्र प्राप्त किये बिना किया जा रहा है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा अवैध रूप से भूजल दोहन किये जाने के डिफाल्ट हेतु पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नानुसार गाईड लाइन जारी की गई है-

Environmental Compensation in Case of Illegal Extracton of Ground Water
4.5 Formula for Environmental Compensation for illegal extraction of ground water
 $EC_{GW} = \text{Water Consumption per Day} \times \text{No. of Days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईड लाइन में अवैध भूजल दोहन करने वाली दोषी इकाईयों के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु केन्द्रीय भूजल प्राधिकरण एवं जिला मजिस्ट्रेट प्राधिकृत अधिकारी है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अवैध रूप से भूजल दोहन किये जाने के डिफाल्ट हेतु पर्यावरणीय क्षतिपूर्ति की गणना के संबंध में जारी उक्त गाईडलाइन का संज्ञान माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0-593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन आफ इण्डिया एवं अन्य में पारित आदेश दिनांक 28.08.2019 में लिया गया है तथा उक्त गाईडलाइन (Environmental Compensation Regime) को स्वीकार्य करते हुए निम्न निर्देश जारी किये गये हैं :-

टी.सी 12 वीं, विभूति खण्ड,
गोमती नगर, लखनऊ-226010
दूरभाष: 0522- 2720831,2720828,2720691,2720681
ई-मेल-info@uppcb.com
वेब साईट: www.uppcb.com

TC, 12 v. Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone: 0522- 2720831,2720828, 2720691, 2720681
e-mail: info@uppcb.com
Web Site: www.uppcb.com

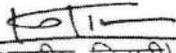
(2)

“The Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water in the report dated 39-05-2019 is accepted and the same may be acted upon as an interim measure.”

उद्योग मै0 धामपुर शुगर मिल्स लि0, ग्राम व पोस्ट-असमोली, संभल द्वारा केन्द्रीय भूजल प्राधिकरण से अनुमति प्राप्त किये बिना भूजल दोहन किये जाने के दृष्टिगत उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा जारी गाईड लाइन Environmental Compensation in Case of Illegal Extracton of Ground Water के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु आवश्यक कार्यवाही करने का कष्ट करें।

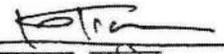
संलग्नक:-पत्र दिनांक 17.06.2020 की प्रति।

भवदीय


(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली।
2. जिलाधिकारी, संभल।
3. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि जिलाधिकारी, संभल से व्यक्तिगत संपर्क कर आवश्यक कार्यवाही सुनिश्चित करें।


सदस्य सचिव

o/c



**Updated Status of
M/s Dhampur Sugar Mills Ltd Group
in line of the Discussion Made
During Video Conferencing
Dated 15-09-2020 with CPCB
Conducted in compliance of Hon'ble
NGT order
Dated 03-07-2020
in OA 539/2019 Adil Ansari
vs.
Dhampur Sugar Mills Ltd &Ors
Uttar Pradesh Pollution Control Board,
Lucknow**

Updated Status of M/s Dhampur Sugar Mills Ltd Group

Hon'ble NGT in O.A. No. 539/2019 in OA 539/2019 Adil Ansari vs Dhampur Sugar Mills Ltd. &Ors. vide order dated 03-07-2020 passed following directions :-

- “5. The above shows that while for two units, compensation has been assessed by the State PCB, for the other two units, compensation has been left to be determined by the CGWA. There is no consistency. If in two cases, the State PCB has assessed compensation, there is no reason why for other two units it should not have done so. It is also not clear whether the compensation is as per norms and covers the entire period of illegal drawl of ground water and whether the deterrence factor has been taken into account.*
- 6. Let the State PCB take further action which may be overseen by the CPCB. The CPCB may after coordination with the State PCB furnish a further action taken report before the next date by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.”*

In compliance of the directions of Hon'ble NGT Central Pollution Control Board, New Delhi has convened meeting through Video Conferencing on 15-09-2020 with officials of UP Pollution Control Board. In compliance of the discussions made during the video conferencing and as desired by CPCB, UP Pollution Control Board has taken following actions:

- 1- UP Pollution Control Board vide e-mail dated 21-09-2020 submitted the brief note of the discussion made during the video conferencing. Copy of brief note is annexed as **Annexure-1**.
- 2- UP Pollution Control Board vide its letter dated 21-09-2020 has again requested CGWA for imposition of Environmental Compensation for withdrawal of Ground Water without permission and also take suitable action against M/s Dhampur Sugar Mills Ltd, Asmoli Sambhal. Copy of Letter dated 21-09-2020 annexed as **Annexure-2**.

Central Pollution Control Board during the video conferencing asked UP Pollution Control Board to send the updated Action Taken Report and compliance status of the units of M/s Dhampur Sugar Mills Ltd. Group. UP Pollution Control Board in compliance of earlier orders of Hon'ble NGT has submitted the Action Taken Reports And Compliance Status of the above mentioned units to Central Pollution Control Board. The earlier submitted Action Taken Reports and Compliance Status report is annexed as **Annexure-3**.

Officials of UP Pollution Control Board conducted latest inspection of the units of M/s Dhampur Sugar Mills Ltd Group. The updated compliance status of the units is as below:-

1- M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor (Inspection done by officials of UPPCB Bijnore on 21/09/2020)																																		
S. N.	Recommendation of joint Committee	Updated Status																																
1.	The Unit must dismantle the by-pass line provided within the premises and ensure that only treated effluent shall be discharged outside the premises.	<ul style="list-style-type: none"> The unit has disconnected and sealed the by-pass line with RCC and it is verified during inspection dated 03-12-2019 by RO Bijnore and again during latest inspection dated 21-09-2020. During latest inspection dated 21-09-2020 unit was found non-operational due to off season. However during previous inspections on 03/12/2019, 10/02/2020, 21/03/2020 & 06/05/2020, the unit was found complying. The ETP outlet sample has following parameters. <p>Date: 03-12-2019</p> <table border="1"> <tr><td>BOD</td><td>20 mg/l</td></tr> <tr><td>COD</td><td>168 mg/l</td></tr> <tr><td>TSS</td><td>23 mg/l</td></tr> <tr><td>Oil & Grease</td><td>6 mg/l</td></tr> </table> <p>Date: 10-02-2020</p> <table border="1"> <tr><td>BOD</td><td>24 mg/l</td></tr> <tr><td>COD</td><td>176 mg/l</td></tr> <tr><td>TSS</td><td>24 mg/l</td></tr> <tr><td>Oil & Grease</td><td>8 mg/l</td></tr> </table> <p>Date: 21-03-2020</p> <table border="1"> <tr><td>BOD</td><td>22mg/l</td></tr> <tr><td>COD</td><td>184 mg/l</td></tr> <tr><td>TSS</td><td>22 mg/l</td></tr> <tr><td>Oil & Grease</td><td>7 mg/l</td></tr> </table> <p>Date: 06-05-2020</p> <table border="1"> <tr><td>BOD</td><td>22mg/l</td></tr> <tr><td>COD</td><td>160 mg/l</td></tr> <tr><td>TSS</td><td>27 mg/l</td></tr> <tr><td>Oil & Grease</td><td>7 mg/l</td></tr> </table>	BOD	20 mg/l	COD	168 mg/l	TSS	23 mg/l	Oil & Grease	6 mg/l	BOD	24 mg/l	COD	176 mg/l	TSS	24 mg/l	Oil & Grease	8 mg/l	BOD	22mg/l	COD	184 mg/l	TSS	22 mg/l	Oil & Grease	7 mg/l	BOD	22mg/l	COD	160 mg/l	TSS	27 mg/l	Oil & Grease	7 mg/l
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2.	The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.	The Unit has maintained the logbook for the generation and disposal of ETP sludge, Boiler ash and other solid wastes. ETP sludge generated is approx. 2665 MT and ash generated approx. 7300 MT from month Feb-April and disposed through Bio-composting. Unit, being a Sugar Industry, is lying closed due to off season.																																
3.	The Unit shall ensure to implement the recommendation made by National Sugar Institute (NSI), Kanpur in validation	The unit has installed additional MGF and ACF as per recommendation of NSI, Kanpur validation report of ETP (For season 2018-19).																																

	report of ETP (for season 2018-19).	
4.	The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm ²).	<ul style="list-style-type: none"> • The unit has placed the supply order of CPU 70 cubic meter/hour to M/s Absolute water Pvt. Ltd. M-58, 3rd floor, Market Greater Kailash-II, New Delhi. • UPPCB has imposed condition in the consent to operate for installation of CPU before commencement of next crushing season.
5.	The Unit shall explore the possibility of maximum utilization of treated effluent in different process.	The treated effluent is utilized for irrigation as per the provisions made in Environment (Protection) Rules, 1986 for Sugar Industry. Further the treated effluent is also recycled in spray pond as make up water.
6.	The lagoon must be properly lined to prevent leaching/contamination of ground water	The lagoon is lined with HDPE sheets. Unit has repaired the damaged joints of sheets. , which is verified during inspection dated 21-09-2020.
7.	Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.	Industry has submitted the proposal for installation of STP of 200 KLD capacity based upon aerobic and MBBR technology. UPPCB has imposed condition in the consent to operate for installation of STP before commencement of next crushing season.
8.	The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest, as the NOC has already expired in April, 2019.	Industry has obtained NOC from CGWA for extraction of ground water 1500m ³ /day which is valid from 28-04-2019 to 26-04-2022.
9.	The Unit's NOC from CGWA expired on 27.04.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.	The unit had obtained NOC from CGWA for extraction of ground water 1500m ³ /day. The earlier NOC issued by CGWA was valid till 27-04-2019 and CGWA has renewed the NOC with retrospective effect i.e. from 28-04-2019 to 26-04-2022.
10.	The mechanical sludge handling system for better management of sludge waste is not provided by the Unit. As reported by representative of the Unit, the purchase order has been issued for Decanter of 6 m ³ per hour capacity.	The mechanical sludge handling system for better management of sludge waste has been installed as Decanter of 6 M ³ /hour.

11.	The Unit has not installed the Hazardous tank in the boiling house	The Unit has been installed the Hazardous tank in the boiling house.
12.	The Unit has not installed flow meters at Mill Fibrizer, Mescuite cooling and RO reject as it was recommended in validation report of ETP for session 2018-19 by National Sugar Institute (NSI), Kanpur.	Unit has installed all the required flow meters at Mill Fibrizer, Mescuite cooling and RO reject as recommended by NSI, Kanpur.
<p>Note : UPPCB vide letter dated 27-03-2020 has issued Consent to Operate under Water Act, 1974 and Air Act, 1981 incorporating the conditions related to compliance of the standards notified for Sugar Units under Environment (Protection) Rules, 1986. Also the Consent to Operate issued is linked with the compliance of recommendations made by Joint Committee constituted by Hon'ble NGT failing which the Consent to Operate is liable to be considered for revocation. Unit has made compliance in terms of recommendations made by Joint Committee as detailed above and U.P. Pollution Control Board in its latest inspection verified the same.</p>		

In the matter of OA N0.539/2019 Adil Ansari Versus M/s Dhampur Sugar Mills Ltd. &Ors. Hon'ble NGT order dated 03.07.2020, the compliance report of point no. 4(c) is as follows -

In Hon'ble NGT order dated 03.07.2020 at point 4(c)	Compliance made by the Industry
UPPCB vide letter dated 17-06-2020 has issued directions to M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore to deposit the EC amount of Rs. 16,20,000/- imposed by CPCB immediately in the account of UPPCB in compliance of directions of Hon'ble NGT.	Industry has deposited Environmental Compensation amount of Rs. 16,20,000/- imposed by CPCB in the account of UP Pollution Control Board, Lucknow.

**2- M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor
(Inspection done by officials of UPPCB Bijnore on 21/09/2020)**

S. N.	Recommendation of joint Committee	Updated Status
1.	The utilization of CPU permeate having pH of 4.3, COD-1013 mg/l against 250 mg/l and BOD-323 mg/l against 100 mg/l in non process activities like gardening, is a violation of ZLD norms and should be stopped immediately.	Unit has CPU of capacity 2600 cubic meter/day. The utilization of CPU permeate is being done for molasses dilution (60%) and as make up water in cooling towers (40%) only. Unit is not using the CPU permeate in gardening/land application.
2.	The Unit's NOC from CGWA expired on 07.04.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.	Unit has obtained NOC from CGWA for extraction of ground water 2400m ³ /day which is valid from 08-04-2019 to 06-04-2024.
3.	Based on the available active area for bio-composting (16 acres), Unit can have lagoon capacity of ~9675 M ³ for 30 days' storage of conc. spentwash (30°Bx) and 3116 M ³ for seven days' storage of concentrated spentwash (55 °Bx) in compliance to CPCB direction dated 07.12.2015. The extra lagoon of capacity 10,000 m ³ shall remain vacant and not be used without obtaining permission from UPPCB.	Unit is now achieving ZLD through MEE and Incineration Boiler of 75 TPH capacity. The industry has consumed excess stored spentwash 1100 KL in slop boiler. UPPCB in its Consent to Operate has restricted the storage capacity of concentrated spentwash to 4450 KL. Also unit has been directed to dismantle the excess infrastructure.
4.	The Unit should install three piezowells around biocompost yard as per SOP for distilleries.	Industry has been installed three nos. piezowells near bio compost yard. Unit has stopped the practice of Bio Composting to achieve ZLD and verified during inspection dated 27-05-2020 and 21-09-2020 made by officials of Regional Office, Bijnore.

Note : Unit has stopped the practice of Bio Composting to achieve ZLD and verified during inspection dated 21-09-2020 made by officials of Regional Office, Bijnore. Keeping this in view the maximum permissible storage capacity of the unit has been reduced to 07 days equivalent of concentrate spentwash in accordance with guidelines of CPCB. The unit was found having stored excess spentwash and also has storage capacity beyond permissible capacity. **UPPCB vide letter dated 17-06-2020 has issued directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to utilize the excess stored 1100 KLD and also submit time bound action plan for dismantling the excess storage capacity.** The industry has consumed excess stored spentwash 1100 KL in slop boiler. The excess storage capacity (10,000m³ & 6,000m³) of lagoon is being filled with ash/soil and it will be completed within 03 months.

In the matter of OA N0.539/2019 Adil Ansari Versus M/s Dhampur Sugar Mills ltd. &Ors. Hon'ble NGT order dated 03-07-2020 at point no. 4(b), which is as follows -

In Hon'ble NGT order dated 03.07.2020 at point no. 4(b)	Compliance by the Industry
UPPCB has issued directions to M/s Dhampur Sugar Mills (Distillery Unit) Dhampur, Bijnore vide letter dated 17-06-2020 under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to utilize the excess stored 1100 KLD and also submit time bound action plan for dismantling the excess storage capacity.	The industry has consumed excess stored spentwash 1100 KL in slop boiler. The excess storage capacity (10,000m ³ & 6,000m ³)of lagoon is being filled with ash/soil and it will be completed within 03 months. Industry has submitted a letter dated 21.09.2020. (Copy enclosed as Annexure -4).

3- M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal (Inspection done by officials of UPPCB Moradabad on 23-9-2020)		
S. N.	Recommendation of joint Committee	Updated Status
1.	Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.	During inspection, the unit found not in operation due to off season. The logbook maintained in the unit for boiler ash, ETP sludge has been verified.
2.	Unit should install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm ²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption	The unit has selected the site for installation of CPU of capacity 1800 cubic meter/day.
3.	The Unit must ensure the maximum reuse of treated effluent in process.	Unit is in the process of installing CPU of 1800 cubic meter/day capacity which shall be commissioned before the next crushing season. The CPU treated water will be recycled in the process as makeup water in spray pond/cooling tower.
4.	Wet scrubber (attached to Boilers 70TPH & 50TPH) should be made operational before start of the attached boiler.	Boiler of 70 TPH capacity is equipped with Wet Scrubber and Boiler of 50 TPH is slop fired and used as stand by for sugar unit, provided with wet scrubber and the boilers are having common stack with Online Continuous Emission Monitoring System. Copy of Air Monitoring done by authorized laboratory is annexed as Annexure No. 5.
5.	All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.	The industry has selected the site for installation of STP of capacity 60 KLD and the purchase order has been placed by the unit. The STP shall be installed before start of next crushing season. Copy of letter of the unit is annexed as Annexure-6.
6.	The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest as the CGWA NOC has already been expired in May, 2019.	<ul style="list-style-type: none"> • UPPCB vide letter dated 17-06-2020 and 21-09-2020 has asked CGWA to impose environmental compensation on the unit due to the fact that NOC has already been expired in May, 2019 • In the consent order issued by UPPCB on 27-03-2020, condition has been imposed that unit shall obtain NOC from CGWA for ground water extraction and unit must obtain registration under Section 10/ Section 11 of The Uttar Pradesh Ground Water

		(Management and Regulation) Act 2019.
7.	The Unit's NOC from CGWA expired on 02.05.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.	<ul style="list-style-type: none"> • UPPCB vide letter dated 17-06-2020 and 21-09-2020 has asked CGWA to impose environmental compensation on the unit due to the fact that NOC has already been expired in May, 2019 • In the consent order issued by UPPCB on 27-03-2020, condition has been imposed that unit shall obtain NOC from CGWA for ground water extraction and unit must obtain registration under Section 10/ Section 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act 2019.
8.	The unit was inspected on 23-09-2020. The ETP was found under maintenance. The unit found not in operation due to of season. The previous crushing season was stopped on 15-05-2020 and the next crushing season is supposed to be start in the first week of November 2020.	
<p>Note : UPPCB vide letter dated 27-03-2020 has issued Consent to Operate under Water Act, 1974 and Air Act, 1981 incorporating the conditions related to compliance of the standards notified for Sugar Units under Environment (Protection) Rules, 1986. Also the Consent to Operate issued is linked with the compliance of recommendations made by Joint Committee constituted by Hon'ble NGT failing which the Consent to Operate is liable to be considered for revocation. Unit has made compliance in terms of recommendations made by Joint Committee as detailed above.</p>		

4- M/s Dhampur Sugar mills Ltd., Meerganj, Bareilly (Inspection done by officials of UPPCB Bareilly on 23-9-2020)		
Sl. No	Recommendation of joint Committee	Updated Status
1.	It is proposed that direction under section 18(1) (b) shall be issued to UPPCB to take appropriate action to stop discharge of wastewater in River Peelakhar and to levy environmental compensation of suitable amount to the Unit for illegal discharge/by-pass of untreated effluent.	UPPCB has imposed Environmental Compensation of Rs 17, 70,000/- on the industry vide letter no. H 46780/C-7/Jal&773@Nirdesh /2020) dated 21/01/2020. Unit has deposited the Environmental Compensation of Rs 17, 70,000/- on dated 28-01-2020
2.	The Unit must dismantle the by-pass line (PVC pipe) from the premises to the River Peelakhar and ensure that the untreated/partially treated effluent shall not be discharged outside the premises in any case.	The bypass pipeline has been dismantled at about 100 meter from Peelakhar River.
3.	Unit must take corrective measures to prevent the leaching of untreated effluent into the soil/ground water.	RCC Channel and fixed pipeline is used for conveyance of untreated effluent to ETP.
4.	Unit shall maintain the log-book for the generation and disposal of ETP effluent, sludge, Boiler Ash, hazardous waste and other solid wastes.	Unit has maintained the log-book for the generation and disposal of ETP effluent, sludge, Boiler Ash, hazardous waste and other solid wastes, which is verified during inspection dated 23-09-2020.
5.	Unit must ensure to implement the recommendations made by National Sugar Institute (NSI), Kanpur in validation report of ETP for session 2018-19.	During inspection it was found that Industry installed electromagnetic flow meters at Mills & drives, SO ₂ gas cooling, B&C massecuite cooling, final molasses cooling, cooling tower makeup water, compressor glands cooling, cold UGR overflow, power turbine flow meter installed. as per recommendations of NSI.
6.	Unit should install the flow meters at the places as recommended by the National Sugar Institute (NSI), Kanpur.	According to the recommendation given by NSI Kanpur. Industry has installed flow meters as per the suggestions of NSI Kanpur at Mills & drives, SO ₂ gas cooling, B&C massecuite cooling, final molasses cooling, cooling tower makeup water, compressor glands cooling, cold UGR overflow, power turbine flow meter installed.
7.	All domestic waste water generated within the premises and colony shall be discharged after proper treatment.	During inspection it was found that the construction of STP 50 KLD was going on.

	The Unit shall install Sewage Treatment Plant (STP) for the treatment of domestic wastewater.	
M/s D.S.M. Ltd., Meerganj, Bareilly has obtained NOC from CGWA vide order No.-CGWA/ NOC/IND/ORIG/2018/3734 Dated-20-06-2018 Which is Valid up to. 07.06.2020. The unit has applied for renewal of the NOC in CGWA on 28-04-2020.		

**Amit
Chandra**

Digitally signed by Amit Chandra
 DN: cn=Amit Chandra, o=CGWA, ou=CGWA, email=amitchandra@cgwa.gov.in
 Reason: I am the author of this document
 Date: 2020.04.28 17:32:19
 Post Reader Version: 10.0.0

Comments on the issues raised in Video Conferencing with CPCB on 15-09-2020 in Compliance of Hon'ble NGT order dated 04.02.2020 in OA 539/2019 Adil Ansari vs Dhampur Sugar Mills Ltd & Ors

Hon'ble NGT passed following directions in order dated 03-07-2020 in O.A. 539/2019 Adil Ansari vs Dhampur Sugar Mills Ltd & Ors :

" 5. The above shows that while for two units, compensation has been assessed by the State PCB, for the other two units, compensation has been left to be determined by the CGWA. There is no consistency. If in two cases, the State PCB has assessed compensation, there is no reason why for other two units it should not have done so. It is also not clear whether the compensation is as per norms and covers the entire period of illegal drawl of ground water and whether the deterrence factor has been taken into account.

6. Let the State PCB take further action which may be overseen by the CPCB. The CPCB may after coordination with the State PCB furnish a further action taken report before the next date by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

In compliance of the above directions CPCB held a Video Conferencing on 15-09-2020 with UPPCB. During the Video Conferencing following submission were made by UPPCB :

- 1- In the order of Hon'ble NGT dated 03-07-2020 it is mentioned that UPPCB has imposed Environmental Compensation against 2 Units of Dhampur Group for the violation of illegal withdrawal of Ground Water. It is to submit here that UPPCB has not imposed any Environmental Compensation against the units of Dhampur Group for illegal withdrawal of Ground Water.
- 2- Environmental Compensation of Rs. 1770000/- imposed against M/s Dhampur Sugar Mills, Sugar Unit, Meeraj, Bareilly for violation of Environmental norms and discharging polluting effluent during inspection dated 29-11-2019. The unit has submitted the Environmental Compensation.
- 3- UPPCB has directed M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore to submit the EC of Rs. 1620000/- imposed by CPCB in the account of UPPCB in compliance of the directions of Hon'ble NGT.
- 4- Status of NOC from CGWA obtained/applied by the units of Dhampur Group is as follows :
 - M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor has obtained NOC from CGWA.
 - M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor has obtained NOC from CGWA.


Amit Chandra
Chief Environmental Officer
U.P. Pollution Control Board,
Lucknow 50

- M/s DSM Sugar Meerganj , Sidhauri Road , Meerganj , Bareilly has obtained NOC from CGWA.
 - M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal applied NOC from CGWA. UPPCB vide letter dated 17-06-2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC
- 5- The NOC issued by CGWA to the above units of Dhampur Group is effective from the dated of expiry of earlier NOC.
- 6- It is to submit here that Central Pollution Control Board has formulated the Environmental Compensation for illegal Ground Water Extraction in which the authority to levy the Environmental Compensation is District Collector and CGWA. Hon'ble NGT in O.A. No. 593/2017 Paryavaran Suraksha Samiti Vs. Union of India & Ors. in order dated 28-08-2019 has accepted the formula of CPCB for Environmental Compensation against the industrial units for illegal withdrawal of Ground Water and passed following directions :
"The Environmental Compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water in the report dated 30-05-2019 is accepted and the same may be acted upon as an interim measure."
- 7- Based on above facts UPPCB vide letter dated 17-06-2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC as the authority imposition of Environmental Compensation is CGWA. UPPCB vide letter dated 21-09-2020 has again asked CGWA for imposition of EC against M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal for Ground Water violation.



Amit Chandra
 Chief Environmental Officer
 U.P. Pollution Control Board,
 Lucknow



Annexure-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या

153013

1/7/W-59/2020

दिनांक:

21/9/2020

सेवा में,

सदस्य सचिव
केन्द्रीय भूजल प्राधिकरण,
जल शक्ति मंत्रालय, जल संसाधन, नदी विकास,
गंगा संरक्षण विभाग,
भारत सरकार,
8/11 जाम नगर हाउस, मानसिंह रोड,
नई दिल्ली-110011।

विषय:- उद्योग मै0 धामपुर शुगर मिल्स लि0, ग्राम व पोस्ट-असमोली, संभल द्वारा बिना केन्द्रीय भूजल प्राधिकरण से अनुमति प्राप्त किये हुए अवैध भूजल दोहन किये जाने के दृष्टिगत उद्योग के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र सं0-एच50000/सी-7/जल-59/2020 दिनांक 17.06.2020 का संज्ञान लेना चाहें। उद्योग मै0 धामपुर शुगर मिल्स लि0, ग्राम व पोस्ट-असमोली, संभल द्वारा गन्ने की पेराई कर चीनी का उत्पादन किया जाता है। उद्योग के पक्ष में केन्द्रीय भूजल प्राधिकरण द्वारा भूजल दोहन हेतु प्रदान अनापत्ति प्रमाणपत्र की वैधता दिनांक 02.05.2019 को समाप्त हो गयी है। उक्त तिथि के उपरान्त उद्योग द्वारा भूजल दोहन हेतु केन्द्रीय भूजल प्राधिकरण से प्राप्त अनापत्ति प्रमाणपत्र की प्रति राज्य बोर्ड में प्रस्तुत नहीं की गयी है।

उद्योग मै0 धामपुर शुगर मिल्स लि0, ग्राम व पोस्ट-असमोली, संभल के संबंध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0-539/2019 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड की संयुक्त टीम द्वारा प्रस्तुत रिपोर्ट में माननीय अधिकरण को सूचित किया गया है कि उद्योग द्वारा दिनांक 02.05.2019 के उपरान्त भूजल का दोहन विधि अनुसार केन्द्रीय भूजल प्राधिकरण से अनापत्ति प्रमाणपत्र प्राप्त किये बिना किया जा रहा है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा अवैध रूप से भूजल दोहन किये जाने के डिफाल्ट हेतु पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नानुसार गाईड लाइन जारी की गई है-

Environmental Compensation in Case of Illegal Extraction of Ground Water

4.5 Formula for Environmental Compensation for illegal extraction of ground water

$EC_{GW} = \text{Water Consumption per Day} \times \text{No. of Days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईड लाइन में अवैध भूजल दोहन करने वाली दोषी इकाईयों के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु केन्द्रीय भूजल प्राधिकरण एवं जिला मजिस्ट्रेट प्राधिकृत अधिकारी है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अवैध रूप से भूजल दोहन किये जाने के डिफाल्ट हेतु पर्यावरणीय क्षतिपूर्ति की गणना के संबंध में जारी उक्त गाईडलाइन का संज्ञान माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0-593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन आफ इण्डिया एवं अन्य में पारित आदेश दिनांक 28.08.2019 में लिया गया है तथा उक्त गाईडलाइन (Environmental Compensation Regime) को स्वीकार्य करते हुए निम्न निर्देश जारी किये गये हैं :-

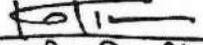
(2)

“The Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water in the report dated 39-05-2019 is accepted and the same may be acted upon as an interim measure.”

उद्योग मै0 धामपुर शुगर मिल्स लि0, ग्राम व पोस्ट-असमोली, संभल द्वारा केन्द्रीय भूजल प्राधिकरण से अनुमति प्राप्त किये बिना भूजल दोहन किये जाने के दृष्टिगत उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा जारी गाईड लाइन Environmental Compensation in Case of Illegal Extracton of Ground Water के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु आवश्यक कार्यवाही करने का कष्ट करें।

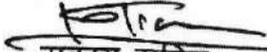
संलग्नक:-पत्र दिनांक 17.06.2020 की प्रति।

भवदीय


(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली।
2. जिलाधिकारी, संभल।
3. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि जिलाधिकारी, संभल से व्यक्तिगत संपर्क कर आवश्यक कार्यवाही सुनिश्चित करें।


सदस्य सचिव

o/c



Action Taken Report
in
Compliance of Hon'ble NGT order
dated 04.02.2020
in OA 539/2019 Adil Ansari
vs.
Dhampur Sugar Mills Ltd & Ors

Uttar Pradesh Pollution Control Board,
Lucknow

Action Taken Report in Compliance of Hon'ble NGT order dated 04.02.2020 in OA 539/2019 Adil Ansari vs Dhampur Sugar Mills Ltd & Ors

- 1- In compliance of orders dated 14-08-2019 passed by Hon'ble NGT in OA 539/2019 Adil Ansari vs Dhampur Sugar Mills Ltd & Ors., Joint Team of CPCB and UPPCB inspected 04 Units of Dhampur group from 27.11.2019 to 29.11.2019 as follows :
 - i. **Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal**
 - ii. **Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore**
 - iii. **Dhampur Sugar Mills, Distillery Unit, Dhampur, Sambhal**
 - iv. **Dhampur Sugar Mills, Sugar Unit, Meerganj, Sambhal**
- 2- CPCB filed a report on 31.01.2020 before Hon'ble NGT in respect of the above 04 units of Dhampur group.
- 3- Hon'ble NGT in OA no. 539/2019 passed order dated 04-02-2020 giving following directions:-

"Let a further action be taken promptly by statutory regulators as per law and further action taken report be filed jointly by the CPCB and the State PCB before the next date by email at judicial-ngt@gov.in. The CPCB will be the nodal agency for compliance and coordination."
- 4- CPCB has issued following directions to UPPCB under section 18(1) b vide letter dated 13/14.05.2020
 - i. UPPCB shall issue appropriate directions to the four units to ensure compliance of observations/recommendations made in the joint inspection reports filled in NGT in O.A. No. 539/2019 in the matter of Adil Ansari vs M/s Dhampur Sugar Mills Ltd. and Ors.,
 - ii. UPPCB shall issue appropriate direction to M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly, to deposit Rs.16,20,000/ toward EC as levied by CPCB vide direction dated 06/11/2019 under section 5 of Environment (Protection) Act, 1986 into UPPCB account open for such fund.
 - iii. UPPCB Shall take appropriate legal action for closure and prosecution of M/s Dhampur Sugar Mills Ltd. (Sugar unit), Asmoli, Sambhal Moradabad and Dhampur Sugar Mills, Sugar (Sugar unit) Meerganj, Bareilly, which were found to be bypassing the effluents into drains.
 - iv. Compensation for withdrawal of ground water without permission will be recovered by these units.


Amit Chandra
Chief Environmental Officer
U.P. Pollution Control Board,
Lucknow

5- The status of Action Taken by UPPCB and compliance made by above 04 Units of Dhampur group is as detailed below :

M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor (Inspection done by officials of UPPCB Bijnore on 03/12/2019, 10/02/2020, 21/03/2020 and 06/05/2020)																																		
S. N.	Recommendation of joint Committee	Updated Compliance Status/ Action taken by UPPCB																																
1.	The Unit must dismantle the by-pass line provided within the premises and ensure that only treated effluent shall be discharged outside the premises.	<ul style="list-style-type: none"> • The unit has disconnected and scaled the by-pass line with RCC and it is verified during inspection dated 03-12-2019 by RO Bijnore. It is also clarified that at the time of joint inspection there was no liquid discharge found in this by-pass drain. • The Photograph is annexed as Annexure No. 1 • The latest inspection of the unit was conducted by RO Bijnore officials on 03/12/2019, 10/02/2020, 21/03/2020 & 06/05/2020. The unit was found complying. The ETP outlet sample has following parameters. <p>Date: 03-12-2019</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr><td style="width: 70%;">BOD</td><td style="text-align: right;">20 mg/l</td></tr> <tr><td>COD</td><td style="text-align: right;">168 mg/l</td></tr> <tr><td>TSS</td><td style="text-align: right;">23 mg/l</td></tr> <tr><td>Oil & Grease</td><td style="text-align: right;">6 mg/l</td></tr> </table> <p>Date: 10-02-2020</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr><td style="width: 70%;">BOD</td><td style="text-align: right;">24 mg/l</td></tr> <tr><td>COD</td><td style="text-align: right;">176 mg/l</td></tr> <tr><td>TSS</td><td style="text-align: right;">24 mg/l</td></tr> <tr><td>Oil & Grease</td><td style="text-align: right;">8 mg/l</td></tr> </table> <p>Date: 21-03-2020</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr><td style="width: 70%;">BOD</td><td style="text-align: right;">22mg/l</td></tr> <tr><td>COD</td><td style="text-align: right;">184 mg/l</td></tr> <tr><td>TSS</td><td style="text-align: right;">22 mg/l</td></tr> <tr><td>Oil & Grease</td><td style="text-align: right;">7 mg/l</td></tr> </table> <p>Date: 06-05-2020</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr><td style="width: 70%;">BOD</td><td style="text-align: right;">22mg/l</td></tr> <tr><td>COD</td><td style="text-align: right;">160 mg/l</td></tr> <tr><td>TSS</td><td style="text-align: right;">27 mg/l</td></tr> <tr><td>Oil & Grease</td><td style="text-align: right;">7 mg/l</td></tr> </table> <ul style="list-style-type: none"> • The industry has permanently closed the pipeline with RCC. 	BOD	20 mg/l	COD	168 mg/l	TSS	23 mg/l	Oil & Grease	6 mg/l	BOD	24 mg/l	COD	176 mg/l	TSS	24 mg/l	Oil & Grease	8 mg/l	BOD	22mg/l	COD	184 mg/l	TSS	22 mg/l	Oil & Grease	7 mg/l	BOD	22mg/l	COD	160 mg/l	TSS	27 mg/l	Oil & Grease	7 mg/l
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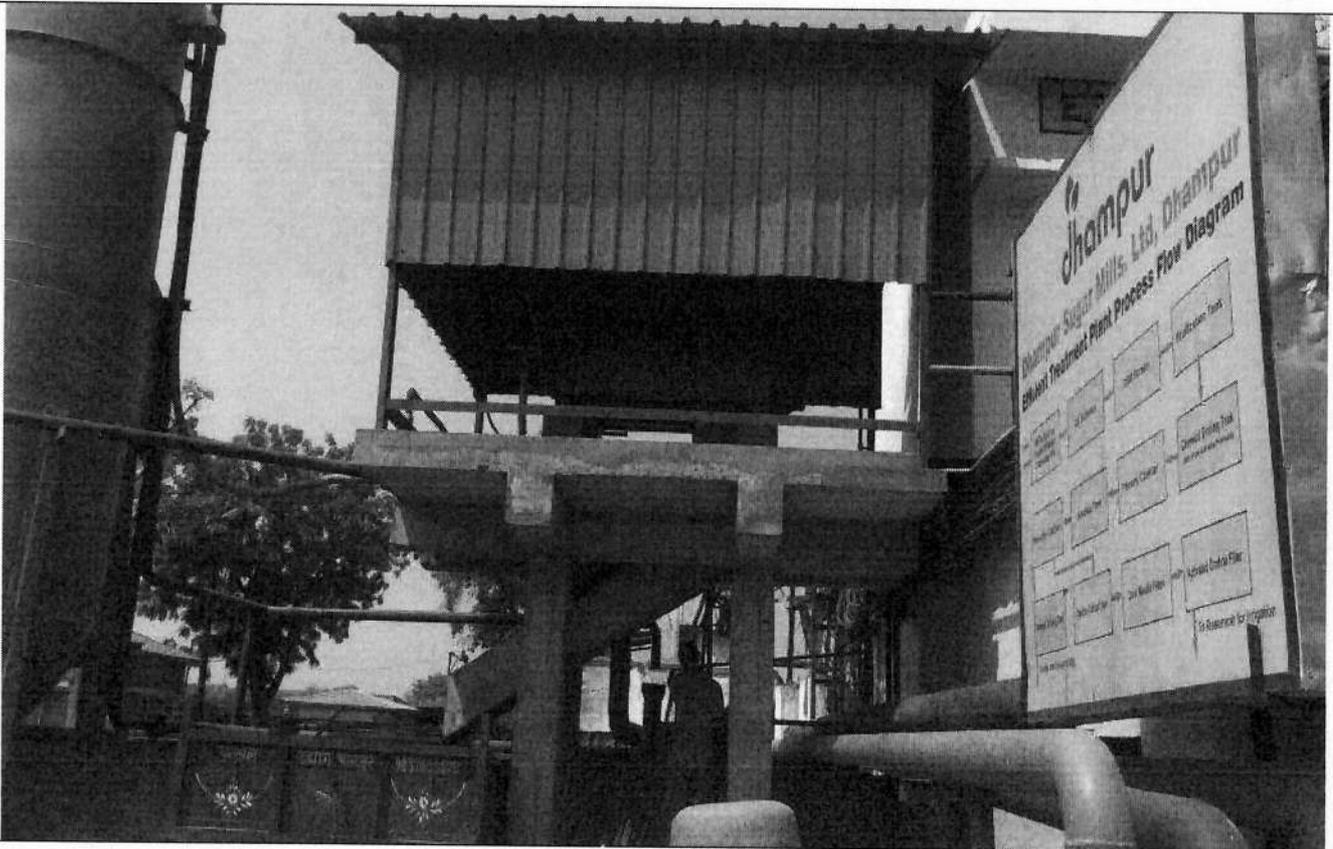
2.	The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.	The Unit has maintained the logbook for the generation and disposal of ETP sludge, Boiler ash and other solid wastes. ETP sludge generated is approx. 2665 MT and ash generated approx. 7300 MT from month Feb-April and disposed through Bio-composting. Copy of log book is enclosed as Annexure No.-2.
3.	The Unit shall ensure to implement the recommendation made by National Sugar Institute (NSI), Kanpur in validation report of ETP (for season 2018-19).	<ul style="list-style-type: none"> • The unit has installed additional MGF and ACF as per recommendation of NSI, Kanpur validation report of ETP (For season 2018-19). The Photograph is annexed as Annexure No. 3. • The treated effluent quality at outlet of the ETP has been found to be as per the prescribed norms.
4.	The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm ²).	<ul style="list-style-type: none"> • The unit has placed the supply order of CPU 70 cubic meter/hour to M/s Absolute water Pvt. Ltd. M-58, 3rd floor, Market Greater Kailash-II, New Delhi. • The Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²) of capacity 70 cubic meter/hour shall be installed before the start of next crushing season.
5.	The Unit shall explore the possibility of maximum utilization of treated effluent in different process.	The treated effluent is utilized for irrigation as per the provisions made in Environment (Protection) Rules, 1986 for Sugar Industry. Further the treated effluent is also recycled in spray pond as make up water.
6.	The lagoon must be properly lined to prevent leaching/contamination of ground water	The lagoon is lined with HDPE sheets. Unit has repaired the damaged joints of sheets. At the time of inspection by UPPCB the HDPE sheets have been found in proper state.
7.	Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.	Industry has submitted the proposal for installation of STP of 200 KLD capacity based upon aerobic and MBBR technology. The STP shall be constructed before commencement of next crushing season.
8.	The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest, as the NOC has already expired in April, 2019.	Industry has obtained NOC from CGWA for extraction of ground water 1500m ³ /day which is valid from 28-04-2019 to 26-04-2022. Copy of the NOC is annexed at Annexure no 4.
9.	The Unit's NOC from CGWA expired on 27.04.2019, but Unit has continued to withdraw groundwater	The unit has obtained NOC from CGWA which valid till 26-04-2022.

	without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.	
10.	The mechanical sludge handling system for better management of sludge waste is not provided by the Unit. As reported by representative of the Unit, the purchase order has been issued for Decanter of 6 m ³ per hour capacity.	The mechanical sludge handling system for better management of sludge waste has been installed as Decanter of 6 M ³ /hour.
11.	The Unit has not installed the Hazardous tank in the boiling house	The Unit has been installed the Hazardous tank in the boiling house. Photograph attached as Annexure No. 5.
12.	The Unit has not installed flow meters at Mill Fibrizer, Mescuite cooling and RO reject as it was recommended in validation report of ETP for session 2018-19 by National Sugar Institute (NSI), Kanpur.	Unit has installed all the required flow meters at Mill Fibrizer, Mescuite cooling and RO reject as recommended by NSI, Kanpur. Photograph attached as Annexure No. 6.
<p>Note : UPPCB vide letter dated 27-03-2020 has issued Consent to Operate under Water Act, 1974 and Air Act, 1981 incorporating the conditions related to compliance of the standards notified for Sugar Units under Environment (Protection) Rules, 1986. Also the Consent to Operate issued is linked with the compliance of recommendations made by Joint Committee constituted by Hon'ble NGT failing which the Consent to Operate is liable to be considered for revocation. Unit has made compliance in terms of recommendations made by Joint Committee as detailed above.</p>		

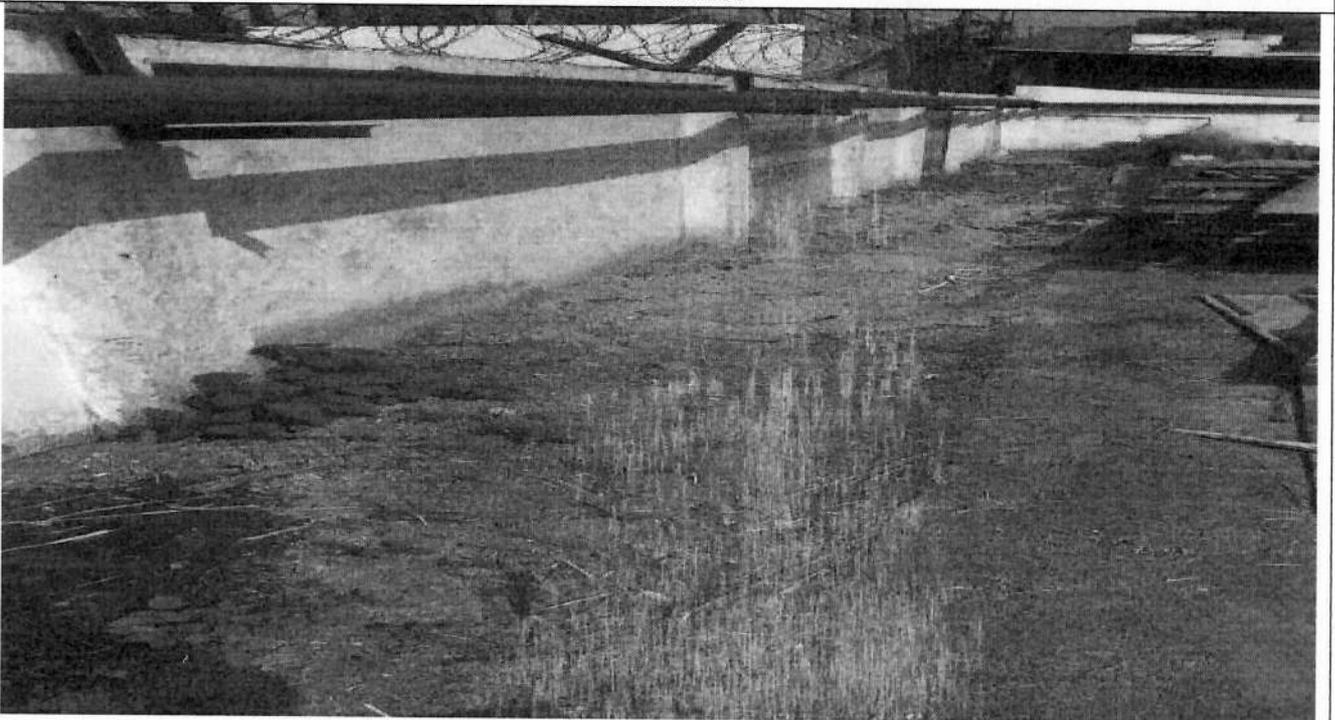
Annexure No.	Details
1.	Photograph of sealed by-pass pipe line
2.	Copy of Log-book of boiler ash and ETP sludge.
3.	Photograph of additional MGF and ACF
4.	Copy of NOC issued by CGWA.
5.	Photograph of Hazardous tank at boiling house.
6.	Photograph of flow meters at Mill Fibrizer, Mescuite cooling and RO reject



M/s Dhampur Sugar Mills Ltd, (Sugar Unit) Dhampur, Bijnor (Annexure-1)



Decanter



By pass drain sealed

Dhanpur Sugar Mills Ltd

ANNEXURE - 1

Date	Press Mud Cake (PMC) Procured	No of Windrow			Concentrated Spentwash consumption				Raw materials MT/Day			Total Qty	Stage Days of windrow	Quality of Bio-compost				Bio-compost Produced	Bio-compost Sold	Remark				
		Yard no.1	Yard no.2	Yard no.3	Totalizer Reading		MT/ Windrow	MT/ Day	Slur	Press mud	Sludge			Ash	N (%)	P (%)	K (%)				Moist. (%)			
1.2.20	519.25	1			42566	42834		268	28.20	210	28	75	313	60	1.52	1.97	2.14	32.5						
2.2.20	495.18	1			42834	43111		277	29.30	212	27	75	315	60										
3.2.20	557.21	1			43111	43381		270	28.80	208	28	76	314	60										
4.2.20	804.17	1			43381	43581		0	6.00	211	29	78	318	60										
5.2.20	57.47	0			43881	43667		285	29.00	0	0	0	0	60										
6.2.20	399.79	1			43667	43946		279	28.50	210	29	76	315	60										
7.2.20	586.40	1			43946	44191		245	28.10	214	25	78	317	60										
8.2.20	544.22	1			44191	44436		245	28.50	200	26	80	306	60										
9.2.20	548.23	1			44436	44794		358	29.00	205	29	78	312	60										
10.2.20	330.85	1			44794	45034		240	28.60	208	28	78	314	60										
11.2.20	437.42	1			45034	45270		236	28.20	222	30	73	325	60										
12.2.20	498.01	1			45270	45490		220	27.40	210	22	75	307	60										
13.2.20	505.86	1			45490	45714		224	27.10	210	29	76	315	60										
14.2.20	516.40	1			45714	45884		170	26.50	210	24	73	307	60										
15.2.20	505.71	1			45884	46058		174	26.80	210	28	68	301	60										
16.2.20	540.00	1			46058	46240		182	27.00	210	20	74	304	60										
17.2.20	530.50	1			46240	46460		220	26.50	210	25	79	314	60										
18.2.20	474.20	1			46460	46687		227	27.20	210	26	70	306	60										
19.2.20	530.99	1			46687	46918		231	27.00	210	24	76	310	60										
20.2.20	537.45	1			46918	47143		225	26.70	210	25	78	313	60										
21.2.20	180.92	1			47143	47391		248	26.50	220	30	84	334	60										
22.2.20	393.44	1			47391	47618		227	26.5	222	31	70	329	60										
23.2.20	499.30	1			47618	47863		245	29.2	214	30	75	319	60										
24.2.20	534.89	1			47863	48120		257	28.8	225	32	76	323	60										
25.2.20	527.17	1			48120	48345		225	29.5	225	37	70	322	60										
26.2.20	560.90	1			48345	48593		248	29	220	31	77	328	60										
27.2.20	560.80	1			48593	48918		325	28.6	205	25	65	295	60										
28.2.20	520.10	1			48918	49269		351	28.2	210	34	80	324	60										
29.2.20	501.50	1			49269	49625		356	27.5	215	25	58	298	60										
TOTAL	13200	28	0	0				7059		5711	747	2042	8500										2975	2971.63

[Signature]

Annexure-2

Date	Press Mud Cake (PMC) Procured	No of Windrow			Concentrated Spentwash consumption				Raw materials MT/Day			Total Qty	Stage Days of windrow	Quality of Bio-compost				Bio-compost	Bio-compost	Remark	
		Yard no.1	Yard no.2	Yard no.3	Totaliser Reading		MT/ Windrow	MT/Day	Slits	Press mud	Sludge			Ash	N (%)	P (%)	K (%)	Moist. (%)	Produced		Sold
					1st	2nd															
1.3.20	303.07	1			49625	49866		341	27.20	210	26	78	314		1.46	1.53	2.12	33.2			
2.3.20	547.26	1			49966	50296		330	27.60	214	24	76	318								
3.3.20	515.60	1			50296	50622		326	27.00	215	30	82	327								
4.3.20	498.96	1			50622	50967		345	26.80	212	28	80	320								
5.3.20	470.17	1			50967	51300		333	27.10	214	33	86	333								
6.3.20	423.25	1			51300	51654		354	27.40	218	25	75	318								
7.3.20	195.05	0			51654	51975		321	27.00	0	0	0	0								
8.3.20	309.02	1			51975	52309		334	26.70	210	26	76	312								
9.3.20	391.00	1			52309	52650		341	26.50	220	28	78	326								
10.3.20	182.66	1			52650	52987		337	26.90	221	31	82	334								
11.3.20	306.55	1			52987	53312		325	27.10	222	30	80	332								
12.3.20	375.95	1			53312	53657		345	26.20	218	27	76	321								
13.3.20	447.83	1			53657	54004		347	26.60	212	32	81	325								
14.3.20	377.58	1			54004	54332		328	27.40	220	31	78	329								
15.3.20	468.55	1			54332	54648		316	25.50	224	28	76	328								
16.3.20	484.39	1			54648	54913		265	23.00	210	29	85	304								
17.3.20	403.28	1			54913	55268		355	25.30	200	30	90	320								
18.3.20	388.26	1			55268	55610		342	26.70	228	28	78	334								
19.3.20	499.90	1			55610	55940		330	27.50	211	30	88	329								
20.3.20	414.44	1			55940	56283		343	27.10	212	28	80	320								
21.3.20	513.49	1			56283	56614		331	28.00	212	28	80	320								
22.3.20	257.06	1			56614	56948		334	30.20	212	28	80	320								
23.3.20	215.90	1			56948	57305		357	31.00	212	28	80	320								
24.3.20	251.70	1			57305	57667		362	30.70	212	28	80	320								
25.3.20	458.80	1			57667	58022		355	31.50	212	28	80	320								
26.3.20	422.30	1			58022	58367		349	30.80	212	28	80	320								
27.3.20	419.00	1			58367	58719		352	30.50	212	28	80	320								
28.3.20	408.90	1			58719	59066		347	31.00	212	28	80	320								
29.3.20	402.50	1			59066	59420		354	30.70	212	28	80	320								
30.3.20	395.45	1			59420	59770		350	30.50	212	28	80	320								
31.3.20	302.40	1			59770	60118		348	31.20	212	28	80	320								
TOTAL	12051.27	30	0	0				349.77	10493	6423	858	2405	9686						3390	3264.22	
1.4.20	340.70	1			60118	60469		351	29.90	210	28	75	313		1.46	1.42	2.07	34			
2.4.20	206.80	1			60469	60807		338	28.60	212	27	76	315								
3.4.20	351.90	1			60807	61142		335	27.50	208	28	78	314								
4.4.20	441.80	0	2		61142	61453		311	28.00	422	60	160	642								
5.4.20	437.20	0	2		61453	61778		325	27.00	410	56	162	628								
6.4.20	412.99	0	2		61778	62038		260	28.50	412	58	160	630								
7.4.20	408.80	0	1		62038	62333		295	27.20	214	25	78	317								
8.4.20	453.30	0	2		62333	62647		314	27.80	418	58	156	632								
9.4.20	424.70	0	2		62647	62966		319	28.20	424	62	162	648								
10.4.20	383.50	1			62966	63261		295	26.90	208	28	78	314								
11.4.20	435.50	1			63261	63574		312	25.60	222	30	78	328								
12.4.20	427.80	1			63574	63878		304	27.10	210	22	75	307								
13.4.20	439.10	1			63878	64174		296	27.10	210	29	76	315								
14.4.20	490.90	2			64174	64474		300	28.20	410	54	158	622								
15.4.20	395.40	1			64474	64777		303	27.80	210	23	68	301								
16.4.20	424.80	2			64777	65083		306	27.00	415	58	156	629								
17.4.20	450.40	1			65083	65378		295	28.80	210	25	79	314								
18.4.20	448.20	2			65378	65683		305	28.10	416	60	155	631								
19.4.20	374.30	1			65683	65994		311	28.50	210	24	76	310								
20.4.20	399.10	1			65994	66288		294	27.40	210	25	78	313								

Additional MGF & ACF (Units of ETP) (Annexure No. 3)





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

Annexure - 04

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Dhampur Sugar Mills Ltd. (Dhampur Unit)		
Project Address:	Dhampur, District - Bijnor, Uttar Pradesh.		
Town:	Dhampur (NPP)	Block:	Dhampur
District:	Bijnor	State:	Uttar Pradesh
Pin Code:	246761		
Communication Address:	M/s Dhampur Sugar Mills Ltd.(Dhampur Unit), Dhampur, District - Bijnor, Uttar Pradesh - 246761		
Address of CGWB Regional Office :	Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B Sitapur Road Yojna, Ram Bank Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/IND/REN/1/2020/5636									
2. Application No.:	21-4/1256/UP/IND/2016	3. Category:	Industry							
4. Project Status:	Existing Project	5. NOC Type:	1st Renewal							
6. Valid from:	28/04/2019	7. Valid up to:	26/04/2022							
8. Ground Water Abstraction Permitted:	101									
Fresh Water		Saline Water		Dewatering		Total				
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year			
1500.00	333000.00					1500.00	333000.00			
9. Details of ground water abstraction /Dewatering structures	Total Existing No.:4			Total Proposed No.:0						
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	4	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge/harvesting(m ³ /year):				194630.00						
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism:							
			Manual	DWLR**	DWLR With Telemetry					
**DWLR - Digital Water Level Recorder	2	0	0	1	1					

(Compliance Conditions given overleaf)

Digitally signed by
NANDAKUMARAN P
Date: 2020.01.27 18:35:34 +05'30'

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jananagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

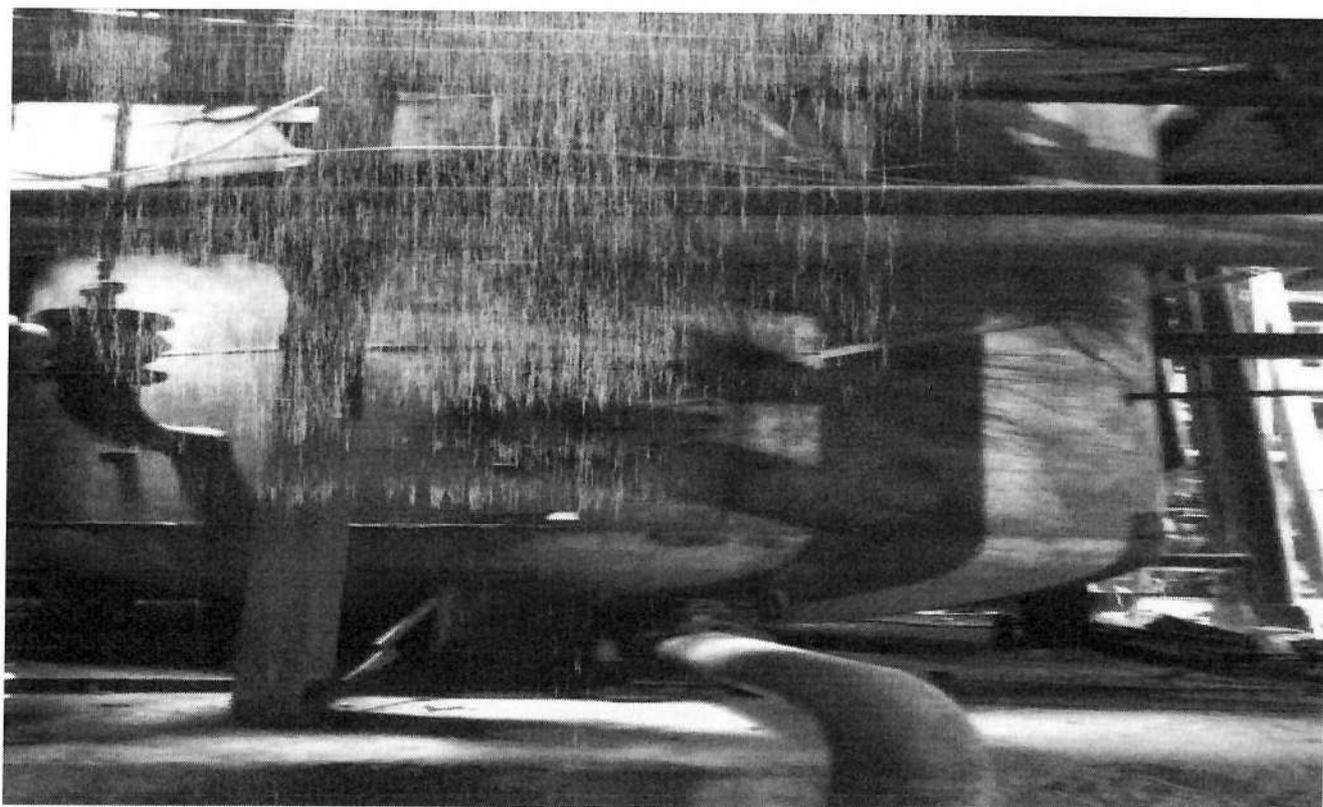
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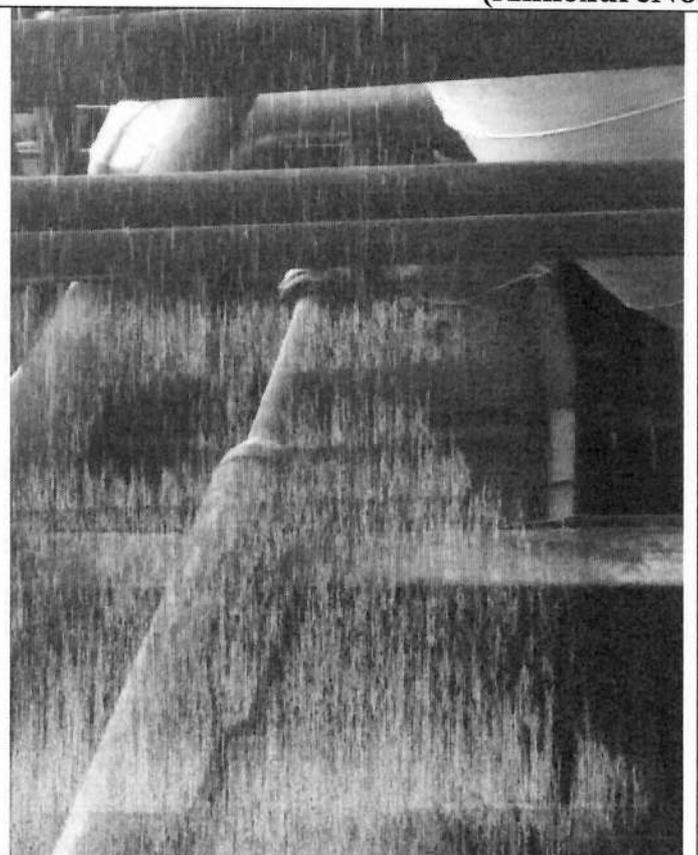
Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (In case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre-monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m³/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act, 1986.
20. In case of any violation of NOC conditions or illegal extraction of Ground water the firm shall be liable to pay "Environmental Compensation"/ "Penalty", if any under Sec 15 of EPA 1986 as and when decided by statutory authorities.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

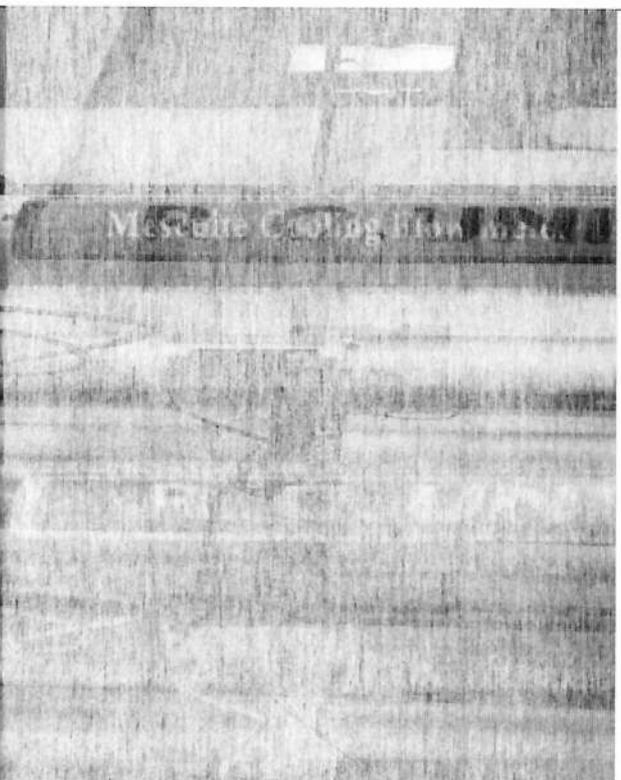
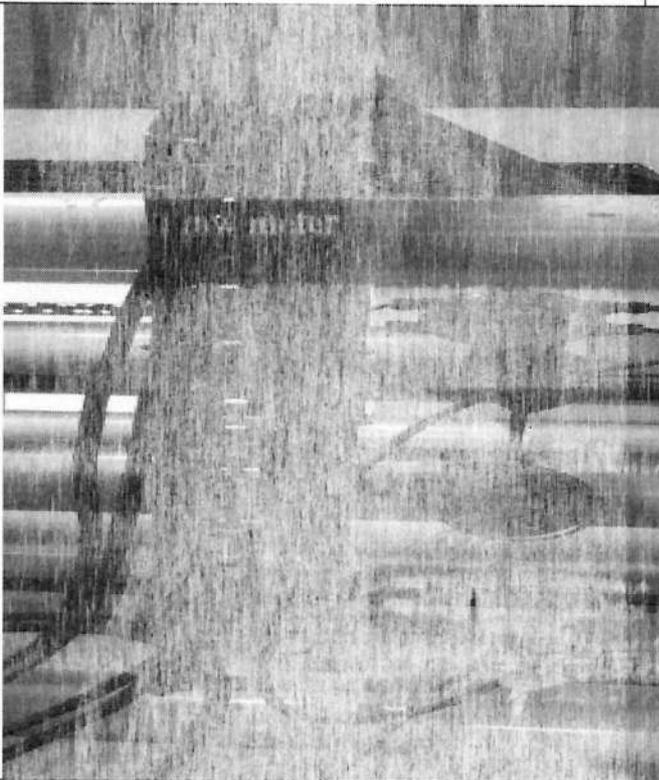
Hazardous (NaOH solution) storage tank in the boiling house (Annexure No. 5)





Mill Fibrizer Flow meter

Mescuite Cooling Flow meter



Flow meter at RO Reject

M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor
(Inspection done by officials of UPPCB Bijnore on
10/12/2019, 06/05/2020 and 27/05/2019)

S. N.	Recommendation of joint Committee	Updated Compliance Status/ Action taken by UPPCB
1.	The utilization of CPU permeate having pH of 4.3, COD1013 mg/l against 250 mg/l and BOD-323 mg/l against 100 mg/l in non process activities like gardening, is a violation of ZLD norms and should be stopped immediately.	Unit has CPU of capacity 2600 cubic meter/day. The utilization of CPU permeate is being done for molasses dilution (70%) and as make up water in cooling towers (30%) only. The unit has stopped the practice of using CPU permeate in gardening/land application.
2.	The Unit's NOC from CGWA expired on 07.04.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.	Unit has obtained NOC from CGWA for extraction of ground water 2400m ³ /day which is valid from 08-04-2019 to 06-04-2024. Copy of NOC is annexed of Annexure No. 7.
3.	Based on the available active area for bio-composting (16 acres), Unit can have lagoon capacity of ~9675 M ³ for 30 days' storage of conc. spentwash (30°Bx) and 3116 M ³ for seven days' storage of concentrated spentwash (55 °Bx) in compliance to CPCB direction dated 07.12.2015. The extra lagoon of capacity 10,000 m ³ shall remain vacant and not be used without obtaining permission from UPPCB.	Unit has stopped the practice of Bio Composting to achieve ZLD and verified during inspection dated 27-05-2020 made by officials of Regional Office, Bijnore. The spent wash pipeline has been disconnected. Unit is now achieving ZLD through MEE and Incineration Boiler of 75 TPH capacity. During inspection dated 27.05.2020 by officials of Regional Office Bijnore, stored spent wash volume has been found to be 5500 to 6000 cubic meter. The permissible storage capacity of concentrated spentwash (55 °Bx) is 4450 cubic meter equivalent to 07 days storage. UPPCB vide letter dated 17-06-2020 has issued directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to utilize the excess stored 1100 KLD and also submit time bound action plan for dismantling the excess storage capacity. Copy of letter dated 17-06-2020 is annexed as Annexure No. 8



4.	The Unit should install three piezowells around biocompost yard as per SOP for distilleries.	Industry has been installed three nos. piezowells near bio compost yard. Unit has stopped the practice of Bio Composting to achieve ZLD and verified during inspection dated 27-05-2020 made by officials of Regional Office, Bijnore.
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Note : Unit has stopped the practice of Bio Composting to achieve ZLD and verified during inspection dated 27-05-2020 made by officials of Regional Office, Bijnore. Keeping this in view the maximum permissible storage capacity of the unit has been reduced to 07 days equivalent of concentrate spentwash in accordance with guidelines of CPCB. The unit was found having stored excess spentwash and also has storage capacity beyond permissible capacity. UPPCB vide letter dated 17-06-2020 has issued directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to utilize the excess stored 1100 KLD and also submit time bound action plan for dismantling the excess storage capacity.

Annexure No.	Details
7.	Copy of NOC issued by CGWA.
8.	Directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974. Letter dated 17-06-2020.





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Dhampur Sugar Mills Ltd.		
Project Address:	M/s Dhampur Sugar Mills Ltd.		
Town:	Alhampur (GT)	Block:	Dhampur
District:	Bijnor	State:	Uttar Pradesh
Pin Code:	248761		
Communication Address:	M/s Dhampur Sugar Mills Ltd. (Distillery Division), Dhampur, Bijnor, Uttar Pradesh - 248761		
Address of CGWA Regional Office:	Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B Sitapur Road Kojna, Ram Bank Ghauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/IND/REN/2/2020/265	3. Category:	Industry							
2. Application No.:	21-4/87/UP/IND/2007	5. NOC Type:	2nd Renewal							
4. Project Status:	Existing Project	7. Valid up to:	08/04/2024							
6. Valid from:	08/04/2019									
8. Ground Water Abstraction Permitted:										
Fresh Water		Saline Water		Dewatering		Total				
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year			
2400.00	648000.00			2400.00	648000.00					
9. Details of ground water abstraction / Dewatering structures										
Total Existing No.: 2				Total Proposed No.: 0						
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0
*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge/harvesting (m ³ /year):	288684.00									
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.		No. of Piezometers		Monitoring Mechanism						
				Manual		DWLR**		DWLR With Telemetry		
**DWLR - Digital Water Level Recorder		2		0		1		1		

(Compliance Conditions given overleaf)

Digitally signed by:
NANDAKUMARAN.P
Date: 2020.03.23 11:51:00 +05'30'

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jainnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre-monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m³/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional 2-3 wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act, 1986.
20. In case of any violation of NOC conditions or illegal extraction of Ground water the firm shall be liable to pay "Environmental Compensation"/ "Penalty", if any under Sec-15 of EPA 1986 as and when decided by statutory authorities.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या-1149999/सी-7/जल-105/निर्देश-33ए/2020 दिनांक 17-6-2020

सेवा में,

मै0 धामपुर शुगर मिल्स लि0 (आसवनी इकाई),
धामपुर, बिजनौर

यह कि मै0 धामपुर शुगर मिल्स लि0 (आसवनी इकाई), धामपुर, बिजनौर द्वारा कच्चे माल के रूप में शीरे का प्रयोग कर आर0एस0/ई0एन0ए0/एब्सॉल्यूट एल्कोहल 200 के0एल0डी0 का उत्पादन कार्य करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग के पक्ष में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र दिनांक 20.03.2019 द्वारा 200 के0एल0डी0 एल्कोहल उत्पादन को बढ़ा कर 350 के0एल0डी0 एल्कोहल उत्पादन हेतु पर्यावरणीय स्वीकृति प्रदान की गई है तथा बोर्ड के पत्र सं-31419/UPPCB/BIJNORE(UPPCBRO)/CTE/BIJNORE/2019 दिनांक 25.09.2019 द्वारा 350 के0एल0डी0 एल्कोहल उत्पादन हेतु अनापत्ति प्रमाण पत्र निर्गत किया गया है।

यह कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र दिनांक 20.03.2019 द्वारा निर्गत पर्यावरणीय स्वीकृति एवं बोर्ड के पत्र दिनांक 25.09.2019 द्वारा निर्गत सशर्त अनापत्ति प्रमाण पत्र में शून्य उत्प्रवाह निस्तारण हेतु बायो-कम्पोस्टिक अनुमन्य नहीं है।

यह कि उद्योग द्वारा वर्तमान में उद्योग में स्थापित जल प्रदूषण नियंत्रण व्यवस्था के सापेक्ष 220 के0एल0डी0 एल्कोहल उत्पादन हेतु सहमति नवीनीकरण हेतु आवेदन किया गया है। उक्त सहमति नवीनीकरण हेतु प्रस्तुत आवेदन का सत्यापन एवं तकनीकी दृष्टिकोण से बोर्ड द्वारा आंकलन किया गया है जिसमें पाया गया कि उद्योग में वर्तमान में 5500 के0एल0 स्पेन्टवाश लैगून में भण्डारित है।

यह कि उद्योग द्वारा 220 के0एल0डी0 एल्कोहल उत्पादन किये जाने पर स्पेन्टवाश के भण्डारण हेतु 07 दिन की भण्डारण क्षमता 4400 घन मीटर अनुमन्य है तथा वर्तमान में उद्योग में भण्डारित स्पेन्टवाश 5500 घन मीटर अनुमन्य क्षमता से अधिक है। उक्त के अतिरिक्त उद्योग में उपलब्ध वर्तमान स्पेन्टवाश भण्डारण क्षमता के अन्तर्गत 10000 घन मीटर (वर्तमान में रिक्त), 6000 घन मीटर (वर्तमान में 3000 घन मीटर स्पेन्टवाश भण्डारित) तथा 3500, 2500 एवं 500 घन मीटर (वर्तमान में 2500 घन मीटर स्पेन्टवाश भण्डारित) है जो अनुमन्य भण्डारण क्षमता से अधिक है।

अतः उपरोक्त को दृष्टिगत रखते हुए उद्योग मै0 धामपुर शुगर मिल्स लि0 (आसवनी इकाई), धामपुर, बिजनौर के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत निम्न निर्देश जारी किये जाने की संस्तुति की जाती है-

1. यह कि उद्योग मै0 धामपुर शुगर मिल्स लि0 (आसवनी इकाई), धामपुर, बिजनौर द्वारा परिसर में भण्डारित स्पेन्टवाश की वर्तमान मात्रा 5500 घन मीटर को शून्य उत्प्रवाह निस्तारण प्रक्रिया द्वारा अनुमन्य सीमा 4400 घन मीटर के अन्तर्गत करते हुए अनुपालन आख्या बोर्ड में प्रस्तुत की जाए।
2. यह कि उद्योग मै0 धामपुर शुगर मिल्स लि0 (आसवनी इकाई), धामपुर, बिजनौर द्वारा 07 दिन के स्पेन्टवाश हेतु अनुमन्य भण्डारण क्षमता 4400 घन मीटर से अधिक परिसर में उपलब्ध भण्डारण व्यवस्था को स्थायी रूप से समाप्त किये जाने के सम्बन्ध में समयबद्ध कार्ययोजना बोर्ड में प्रस्तुत की जाए।

.....कृ०पृ०उ०

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(2)

उपरोक्त के संबंध में स्पष्टीकरण पत्र प्राप्ति के 15 दिन में प्रस्तुत करें। संतोषजनक उत्तर निर्धारित समयावधि में प्राप्त न होने की दशा में उपरोक्त वर्णित आदेश/निर्देश की पुष्टि कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई का होगा।



(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी
वृत्त-7

पृष्ठांकन संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित।

1. जिलाधिकारी, बिजनौर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्दिष्ट निर्देशों के परिप्रेक्ष्य में सतत अनुश्रवण कम में अद्यतन निरीक्षण आख्या ससमय प्रेषित करें।

मुख्य पर्यावरण अधिकारी
(वृत्त-7)

M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal (Inspection done by officials of UPPCB Moradabad on 15/01/2020, 06/03/2020 & 11-05-2020)		
S. N.	Recommendation of joint Committee	Updated Compliance Status/ Action taken by UPPCB
1.	Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.	During inspection in the month of May 2020, the logbook maintained in the unit for boiler ash, ETP sludge has been verified. The photocopy of logbook documents is annexed as Annexure No. 9 . The fly ash is disposed for reclaiming the low lying areas and in preparation of windrows of bio compost bio compost. The ETP sludge is used in bio compost.
2.	Unit should install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm ²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption	Unit has started the process of CPU procurement and installation. Selection of Agency shall be completed by end of June 2020 for CPU installation. The CPU of 1800 cubic meter/day capacity shall be installed and commissioned before the next crushing season.
3.	The Unit must ensure the maximum reuse of treated effluent in process.	The treated effluent is utilized for irrigation. Unit shall be installing the CPU of 1800 cubic meter/day capacity which shall be commissioned before the next crushing season. The CPU permeate will be recycled in the process as makeup water in spray pond/cooling tower.
4.	Wet scrubber (attached to Boilers 70TPH & 50TPH) should be made operational before start of the attached boiler.	Boiler of 170 TPH is used for Sugar unit and cogeneration purpose. Boiler is provided with ESP as air pollution control system and online continuous emission monitoring system is installed. Incineration boiler 35 TPH Boiler is provided with ESP as air pollution control system and online continuous emission monitoring system is installed Boiler 70TPH is used as stand by for sugar unit. It is provided with Multi cyclone dust collector / Wet Scrubber and online continuous emission monitoring system is installed. Boiler 50TPH is slop fired and used as stand by for sugar unit. It is provided with wet scrubber and online continuous emission monitoring system is installed. ESP is proposed to be installed on 70TPH and



		50 TPH Boiler before start of next crushing season. The stack emission monitored by laboratory approved by MOEF & CC have been found to be within the prescribed norms. The stack emission results are annexed as Annexure No. 10.																														
5.	All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.	The industry is in process of bidding for installation of STP. The STP shall be installed before start of next crushing season. The capacity of proposed capacity is 60 KLD.																														
6.	The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest as the CGWA NOC has already been expired in May, 2019.	<ul style="list-style-type: none"> • UPPCB vide letter dated 17-06-2020 has asked CGWA to impose environmental compensation on the unit due to the fact that NOC has already been expired in May, 2019 • In the consent order issued by UPPCB on 27-03-2020, condition has been imposed that unit shall obtain NOC from CGWA for ground water extraction and unit must obtain registration under Section 10/ Section 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act 2019. 																														
7.	The Unit's NOC from CGWA expired on 02.05.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.	<ul style="list-style-type: none"> • UPPCB vide letter dated 17-06-2020 has asked CGWA to impose environmental compensation on the unit due to the fact that NOC has already been expired in May, 2019 • In the consent order issued by UPPCB on 27-03-2020, condition has been imposed that unit shall obtain NOC from CGWA for ground water extraction and unit must obtain registration under Section 10/ Section 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act 2019. 																														
8.	<p>The unit was inspected on 15/01/2020, 06/03/2020. The ETP was found operational and treated effluent quality was found as per norms as detailed below :</p> <table border="1"> <thead> <tr> <th colspan="2">Date: 15/01/2020</th> <th colspan="2">Date: 06/03/2020</th> <th colspan="2">Date: 11/05/2020</th> </tr> </thead> <tbody> <tr> <td>BOD</td> <td>20mg/l</td> <td>BOD</td> <td>18mg/l</td> <td>BOD</td> <td>16mg/l</td> </tr> <tr> <td>COD</td> <td>144 mg/l</td> <td>COD</td> <td>152 mg/l</td> <td>COD</td> <td>144 mg/l</td> </tr> <tr> <td>TSS</td> <td>23 mg/l</td> <td>TSS</td> <td>25 mg/l</td> <td>TSS</td> <td>32 mg/l</td> </tr> <tr> <td>Oil & Grease</td> <td>3.6 mg/l</td> <td>Oil & Grease</td> <td>3.2 mg/l</td> <td>Oil & Grease</td> <td>3.6 mg/l</td> </tr> </tbody> </table>		Date: 15/01/2020		Date: 06/03/2020		Date: 11/05/2020		BOD	20mg/l	BOD	18mg/l	BOD	16mg/l	COD	144 mg/l	COD	152 mg/l	COD	144 mg/l	TSS	23 mg/l	TSS	25 mg/l	TSS	32 mg/l	Oil & Grease	3.6 mg/l	Oil & Grease	3.2 mg/l	Oil & Grease	3.6 mg/l
Date: 15/01/2020		Date: 06/03/2020		Date: 11/05/2020																												
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COD	144 mg/l	COD	152 mg/l	COD	144 mg/l																											
TSS	23 mg/l	TSS	25 mg/l	TSS	32 mg/l																											
Oil & Grease	3.6 mg/l	Oil & Grease	3.2 mg/l	Oil & Grease	3.6 mg/l																											

Note : UPPCB vide letter dated 27-03-2020 has issued Consent to Operate under Water Act, 1974 and Air Act, 1981 incorporating the conditions related to compliance of the standards notified for Sugar Units under Environment (Protection) Rules, 1986. Also the Consent to Operate issued is linked with the compliance of recommendations made by Joint Committee constituted by Hon'ble NGT failing which the Consent to Operate is liable to be considered for revocation. Unit has made compliance in terms of recommendations made by Joint Committee as detailed above.

Annexure No.	Details
9.	Copy of Log-book of boiler ash and ETP sludge
10.	Stack Monitoring Report.



DSM SUGAR ASMOLI (DISTILLERY DIVISION)

SLOP BOILER ASH LOG BOOK

①

DATE	Vehicle Number	Total No. of Trolley	Signature	Remarks
01-03-2024	UP38H 1144	05	Zahid	
02-03-2024	UP38H 1144	06	Sami	
03-03-2024	UP38H 1144	05	Zahid	
04-03-2024	UP38M 3644	05	Zahid	
05-03-2024	UP38M 3644	05	Zahid	
06-03-2024	UP38M 3644	06	Zahid	
07-03-2024	UP38M 3644	05	Sami	
08-03-2024	UP38H 1144	06	Sami	
09-03-2024	UP38H 1144	05	Sami	
10-03-2024	UP38H 1144	05	Sami	
11-03-2024	UP38M 3644	05	Haseeb	
12-03-2024	UP38M 3644	06	Haseeb	
13-03-2024	UP38M 3644	06	Haseeb	
14-03-2024	UP38H 1144	05	Haseeb	
15-03-2024	UP38H 1144	05	Sami	
16-03-2024	UP38H 1144	05	Sami	
17-03-2024	UP38M 3644	06	Sami	
18-03-2024	UP38M 3644	06	Zahid	
19-03-2024	UP38M 3644	05	Zahid	
20-03-2024	UP38M 3644	05	Zahid	
21-03-2024	UP38H 1144	06	Zahid	
22-03-2024	UP38H 1144	05	Zahid	
23-03-2024	UP38H 1144	05	Sami	
24-03-2024	UP38M 3644	06	Sami	
25-03-2024	UP38M 3644	05	Sami	
26-03-2024	UP38M 3644	05	Haseeb	
27-03-2024	UP38H 1144	06	Haseeb	
28-03-2024	UP38H 1144	06	Haseeb	
29-03-2024	UP38M 3644	05	Haseeb	
30-03-2024	UP38M 3644	05	Haseeb	
31-03-2024	UP38M 3644	06	Haseeb	
TOTAL	UP38M 3644	05	Zahid	

01-04
02-04
03-04
04-04
05-04
06-04
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11-04
12-04
13-04
14-04
15-04
16-04
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25-04
26-04
27-04
28-04
29-04
30-04
TOTAL

Annexure - 4

DSM SUGAR ASMOLI (DIS)

SLOP BOILER ASH LOG BOOK

(3)

DATE	Vehicle Number	Total No. of Trolley	Signature	Remarks
01-05-020	UP38H1144	05	Haseeb	
02-05-020	UP38H1144	06	Rashid	
03-05-020	UP38M3644	05	Rashid	
04-05-020	UP38M3644	05	Sumil	
05-05-020	UP38H1144	05	Sumil	
06-05-020	UP38H1144	06	Caution	
07-05-020	UP38H1144	06	Caution	
08-05-020	UP38M3644	06	Haseeb	
09-05-020	UP38M3644	05	Rashid	
10-05-020	UP38M3644	05	Rashid	
11-05-020	UP38M3644	5	Haseeb	
12-05-020	UP38M3644	6	Rashid	
13-05-020	UP38H1144	5	Sumil	
14-05-020	UP38H1144	6	Caution	
15-05-020	UP38M3644	6	Rashid	
16-05-020	UP38M3644	5	Rashid	
17-05-020	UP38H1144	5	Haseeb	
18-05-020	UP38H1144	6	Haseeb	
19-05-020	UP38M3644	6	Sumil	
20-05-020	UP38M3644	5	Sumil	
21-05-020	UP38H1144	5	Caution	
22-05-020	UP38H1144	6	Rashid	
23-05-020	UP38M3644	6	Rashid	
24-05-020	UP38M3644	5	Rashid	
25-05-020	UP38H1144	6	Rashid	
26-05-020	UP38H1144	5	Caution	
27-05-020	UP38H1144	6	Sumil	
28-05-020	UP38M3644	6	Rashid	
29-05-020	UP38M3644	5	Rashid	
30-05-020	UP38M3644	6	Lala	
31-05-020	UP38H1144	5	Lala	
TOTAL			Caution	

SLUDGE DISPOSAL TO DIST. BIOCOMPOST YARD

DATE	Ton weight	
28-11-19	54.71	VA
29-11-19		
30-11-19		
1-12-19		
2-12-19		
3-12-19		
4-12-19		
5-12-19		
6-12-19		
7-12-19	72.84	VA
8-12-19		
9-12-19		
10-12-19		
11-12-19		
12-12-19		
13-12-19		
14-12-19		
15-12-19		
16-12-19	110.11	VA
17-12-19		
18-12-19		
19-12-19		
20-12-19		
21-12-19		
22-12-19	125.70	VA

SLUDGE DISPOSAL TO DIST. BIO COMPOST YARD

DATE	In Tonn Weighted	
01-11-19		
02-11-19		
03-11-19		
04-11-19		
05-11-19		
06-11-19		
07-11-19		
08-11-19		
09-11-19		
10-11-19		
11-11-19		
12-11-19		
13-11-19		
14-11-19		
15-11-19	40.54	0.2
16-11-19		
17-11-19		
18-11-19		
19-11-19		
20-11-19		
21-11-19		
22-11-19		
23-11-19	32.66	0.6
24-11-19		
25-11-19		
26-11-19		
27-11-19		

YARD

SLUDGE DISPOSAL TO DISTRICT BIOCOMPOST YARD

DATE	In Ton Weighted	
23-12-19		
24-12-19		
25-12-19		
26-12-19		
27-12-19	83.90	
28-12-19		
29-12-19		
30-12-19		
31-12-19		
01-01-20	40.20	
02-01-20		
03-01-20		
04-01-20		
05-01-20		
06-01-20		
07-01-20		
08-01-20	50.60	
09-01-20		
10-01-20		
11-01-20		
12-01-20		
13-01-20		
14-01-20		
15-01-20	80.32	
16-01-20		

SLUDGE DISPOSAL TO DIST. BIOLUMPHOST YARD

DATE	In Ton weight	
17-01-20		
18-01-20		
19-01-20		
20-01-20	40.50	✓
21-01-20		
22-01-20		
23-01-20		
24-01-20		
25-01-20	37.52	
26-01-20		
27-01-20		
28-01-20		
29-01-20		
30-01-20		
31-01-20	38.04	✓
01-02-20		
02-02-20		
03-02-20		
04-02-20		
05-02-20		
06-02-20		
07-02-20		
08-02-20	42.80	✓
09-2-20		
10-2-20		
11-2-20		

'ST

DATE	Tom Tom weight	
12-2-20		
13-2-20		
14-2-20	47.80	1A
15-2-20		
16-2-20		
17-2-20		
18-2-20		
19-2-20		
20-2-20		
21-2-20		
22-2-20		
23-2-20	45.40	1A
24-2-20		
25-2-20		
26-2-20		
27-2-20		
28-2-20		
29-2-20		
01/3/20		
02/3/20		
03/3/20	49.98	1A
04/3/20		
05/3/20		
06/3/20		
07/3/20		
08/3/20		
09/3/20		

DATE	Tax Weight		
10/2/20			
11/2/20			
12/2/20			
13/2/20	51.46		
14/2/20			
15/2/20			
16/2/20			
17/2/20			
18/2/20			
19/2/20			
20/2/20			
21/2/20			
22/2/20	46.89		
23/2/20			
24/2/20			
25/2/20			
26/2/20			
27/2/20			
27/2/20			
28/2/20			
29/2/20			
30/2/20			
31/2/20			
01/4/20	49.40		
02/4/20			
03/4/20			

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DATE	Tom Tom Luedel	
80/1/20		
01/5/20		
02/5/20		
03/5/20		
04/5/20		
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07/5/20		
08/5/20	80.12	W
09/5/20		
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13/5/20		
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15/5/20		
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17/5/20	78.67	W
18/5/20		
19/5/20		
20/5/20		
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23/5/20		
24/5/20		
25/5/20		
26/5/20		
27/5/20		

DATE	In 70m weag list	
04/4/20		
05/4/20		
06/4/20		
07/4/20		
08/4/20		
09/4/20		
10/4/20		
11/4/20		
12/4/20		
13/4/20		
14/4/20		
15/4/20	69.46	AE
16/4/20		
17/4/20		
18/4/20		
19/4/20		
20/4/20		
21/4/20		
22/4/20		
23/4/20		
24/4/20		
25/4/20		
26/4/20		
27/4/20	70.40	W
28/4/20		
29/4/20		

DATE	Time	Weight
00/4/20		
01/5/20		
02/5/20		
03/5/20		
04/5/20		
05/5/20		
06/5/20		
07/5/20		
08/5/20	80.12	W
09/5/20		
10/5/20		
11/5/20		
12/5/20		
13/5/20		
14/5/20		
15/5/20		
16/5/20		
17/5/20	78.67	W
18/5/20		
19/5/20		
20/5/20		
21/5/20		
22/5/20		
23/5/20		
24/5/20		
25/5/20		
26/5/20		
27/5/20		

SLUDGE DISPOSAL TO DIST. Bio-Compost Yard

①

DATE	In Kg	Sig.
01-11-19		
02-11-19		
03-11-19		
04-11-19		
05-11-19		
06-11-19		
07-11-19		
08-11-19		
09-11-19		
10-11-19		
11-11-19		
12-11-19		
13-11-19		
14-11-19	5410	<u>Ravi</u>
15-11-19		
16-11-19		
17-11-19		
18-11-19		
19-11-19		
20-11-19		
21-11-19		
22-11-19		
23-11-19		
24-11-19		
25-11-19		
26-11-19	6472	<u>Ravi</u>
27-11-19		

R

SLUDGE DISPOSAL TO DISTRICT COMPOST YARD

(2)

DATE	IN KG	
28-11-19		
29-11-19		
30-11-19		
1-12-19		
2-12-19		
3-12-19	6810	Dheerendra Ks
4-12-19		
5-12-19		
6-12-19		
7-12-19		
8-12-19		
9-12-19		
10-12-19	6525	Dheerendra Ks
11-12-19		
12-12-19		
13-12-19		
14-12-19		
15-12-19		
16-12-19		
17-12-19		
18-12-19		
19-12-19	5660	
20-12-19		
21-12-19		
22-12-19		
23-12-19		

SLUDGE DISPOSAL TO DISTT BIO COMPOST YARD

(4)

DATE	TN KG		
18-1-20			01
19-1-20			14
20-1-20			15
21-1-20	5510	गुंजा	16
22-1-20			17
23-1-20			18
25-1-20			19
26-1-20			20
27-1-20			21
28-1-20			22
29-1-20			23
30-1-20			24
31-1-20	5156	गुंजा	25
			26
			27
01-2-20			28
02-2-20			29
03-2-20			
04-2-20			01
05-2-20			02
06-2-20			03
07-2-20	6240		04
08-2-20			05
09-2-20			06
10-2-20			07
11-2-20			08
12-2-20			09
13-2-20			10

Billing D			
012012			07/3/01
012012			07/3/00
012012			08/3/00
012012			07/3/00
012012			06/3/00
012012			07/3/00
012012			04/3/00
012012		9659	03/3/00
012012			02/3/00
012012			01/3/00
012012			29-2-00
012012			28-2-00
012012			27-2-00
012012			26-2-00
012012			25-2-00
012012		6181	24-2-00
012012			23-2-00
012012			22-2-00
012012			21-2-00
012012			20-2-00
012012			19-2-00
012012			18-2-00
012012			17-2-00
012012			16-2-00
012012		5147	15-2-00
012012			14-2-00
012012		IN K 67	DATE

Sudge disposed to Distt Bio compost plant

(5)

YARD

Sludge Disposal to Bio Composting

DATE	TH KG		DATE
11/2/20			08
12/2/20			09
13/2/20			10
14/2/20			11
15/2/20			12
16/2/20			13
17/2/20			14
18/2/20			15
19/2/20			16
20/2/20			17
21/2/20			18
22/2/20	6940		19
23/2/20			20
24/2/20			21
25/2/20			22
26/2/20			23
27/2/20			24
28/2/20			25
29/2/20			26
30/2/20			27
31/2/20			28
01/3/20	7/40		29
02/3/20			30
03/3/20			31
04/3/20			01
05/3/20			02
06/3/20			03
07/3/20			04

⑧

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kg gas

Sludge disposal to BioComposting yard.

(5)

(5)

DATE IN KG

08/4/20

09/4/20

10/4/20

11/4/20

12/4/20

13/4/20

14/4/20

15/4/20

7780

NA

16/4/20

17/4/20

18/4/20

19/4/20

20/4/20

21/4/20

22/4/20

23/4/20

24/4/20

25/4/20

26/4/20

27/4/20

7855

NA

28/4/20

29/4/20

30/4/20

01/5/20

02/5/20

03/5/20

04/5/20

NA

Sludge Disposal to Bio Composting

(6)

Date	IN KG	
05/5/20	7954	✓
06/5/20		
07/5/20		
08/5/20		
09/5/20		
10/5/20		
11/5/20		
12/5/20		
13/5/20		
14/5/20		
15/5/20		
16/5/20		
17/5/20	8056	✓
18/5/20		
19/5/20		
20/5/20		
21/5/20		
22/5/20		



Newcon Consultants & Laboratories

ANN-10

An ISO 9001 : 2015, ISO 14001 : 2015, OHSAS 18001 : 2007 Certified Laboratory
NABL ISO/IEC 17025 : 2017 Testing, Cert. No. TC-5529 Accredited Laboratory,
Recognised with MOEFCC & O.P. Pollution Control Board



Website : www.newconclab.in

TEST CERTIFICATE

STACK EMISSION MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/DSM/3/20/17/03/18/02-2020

DATE OF REPORT : 24-02-2020

Name And Address Of Customer

SHARDA SUGAR MILLS LTD. (SUGAR UNIT)
VILL- ASMOLI, , SAMBRALUTTAR PRADESH, INDIA

SAMPLING DETAIL

Analysis Start Date	18-02-2020	Analysis End Date	24-02-2020
Date Of Sampling	17-02-2020	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 Minute
Equipment Used	Vayubodhan Stack Sampler No 1, USS-115 No 901 DTG D10...		

DETAILS OF STACK

Stack Attached To	TWO BOILER	Stack Dia At The Top	3600 mm
Capacity	70TPH & 50 TPH	Material Of Construction	RCC
Type Of Fuel Used	BAGASSE	Normal Operation Schedule	AS PER REQUIREMENTS
Quantity Of Fuel Used	35 Ton/hr		
Stack Height Above The Ground level	60 Mtr		
Attached APCS	WET SCRUBBER		

PHYSICAL OBSERVATIONS

Ambient Temperature	24°C	Flue Gas Temperature	72°C
Velocity Of Flue Gases	7.2 Mtr/Sec	Sampling Flow Rate For SPM	21.0 LPM
Sampling Flow Rate For Gases	2.0 LPM	Quantity Of Emission Discharged	263699.712 m ³ /hr

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (PM)	mg/Nm ³	IS:11253 (P-1)	135	150
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (P-2)	34	Not Specified
3	Carbon Monoxide (CO)	% By Vol	IS:13270	0.38	1% By Volume
4	Oxides of Nitrogen	mg/Nm ³	IS:11255 (P-7)	43.0	Not Specified

Both boiler of capacity 70TPH & 50 TPH were attached to a single stack. At the time of monitoring boiler of capacity 70 TPH was running

*** End Of Report ***

FOR NEWCON CONSULTANTS & LABORATORIES

INTERVIEW KHAN
M.Sc (Environ Science)





Newcon Consultants & Laboratories

An ISO 9001 : 2015, ISO 14001 : 2015, OHSAS 18001 : 2007 Certified Laboratory
NABL ISO/IEC 17025 : 2017 (Testing, Cert. No. TC-5526) Accredited Laboratory.
Recognised with MOEFCC & U.P. Pollution Control Board

Website : www.newconlab.in



TEST CERTIFICATE

STACK EMISSION MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/DSMB/4842/052/18/02-2020

DATE OF REPORT : 24-02-2020

Name And Address Of Customer

DHAMPUR SUGAR MILLS LTD. (SUGAR UNIT)
VILL- ASMOLI, SAMBHAL, UTTAR PRADESH, INDIA

SAMPLING DETAIL

Analysis Start Date	16-02-2020	Analysis End Date	24-02-2020
Date Of Sampling	17-02-2020	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 Minute
Equipment Used	Vyubodhan Stack Sampler No 1 VSP-1 (SINGH & CO. PVT. LTD.)		

DETAILS OF STACK

Stack Attached To	BOILER	Stack Diameter (mm)	2200 mm
Capacity	160 TPH	Material Of Construction	RCC
Type Of Fuel Used	BAGASSE	Normal Operation Schedule	24 HRS
Quantity Of Fuel Used	67.50 TON (A. DAY)		
Stack Height Above The Ground level	70 Mtr		
Attached APCS	ESP		

PHYSICAL OBSERVATIONS

Ambient Temperature	21°C	Flue Gas Temperature	115°C
Velocity Of Flue Gases	7.4 Mtr/Sec	Sampling Flow Rate For SPM	19.0 LPM
Sampling Flow Rate For Gases	2.3 LPM	Quantity Of Emission Discharged	108711.020 m ³ /hr

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (P-1)	94	150
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11263 (P-2)	23.0	Not Specified
3	Carbon Monoxide (CO)	% by Vol	IS:11270	0.30	1% By Volume
4	Oxides of Nitrogen	mg/Nm ³	IS:11253 (P-7)	39.0	Not Specified

**** End Of Report ****

FOR NEWCON CONSULTANTS & LABORATORIES

INTERHAB KHAN
Director



M/s DSM Sugar Meerganj, Sidhnail Road, Meerganj, Bareilly
(Inspection done by officials of UPPCB Bareilly on 22-02-2020)

S. N.	Recommendation of joint Committee	Updated Compliance Status/ Action taken by UPPCB
1.	It is proposed that direction under section 18(1)(b) shall be issued to UPPCB to take appropriate action to stop discharge of wastewater in river Peelakhar and to levy environmental compensation of suitable amount to the Unit for illegal discharge/bypass of untreated effluent.	<ul style="list-style-type: none"> It is submitted that taking consideration of bypass found during joint inspection dated 29.11.2019, UPPCB imposed Environmental Compensation of Rs 17, 70,000/- on the industry vide letter no. H 46780/C-7/Jal- 773-Nirdesh /2020 dated 21/01/2020 based upon the methodology of CPCB. The unit has submitted the Environmental Compensation on 28-01-2020.
2.	The Unit must dismantle the bypass line (PVC pipe) from the premises to the river Peelakhar and ensure that the untreated/partially treated effluent shall not be discharged outside the premises in any case.	Unit has been dismantled PVC Pipe Line before 100 meter from Peelakhar River. At present treated effluent from the pipelines is used by nearby farmers in irrigation process and the industry is not discharging any effluent in Peelakhar River. During inspection dated 22.02.2020 sample of outlet of ETP and Peelakhar river collected and found following parameter. <ul style="list-style-type: none"> i) ETP outlet PH-7.8, BOD-22 mg/lit, COD-180 mg/lit, S.S-26 mg/lit. and O&G-7 mg/lit ii) Peelakhar River PH-7.8, Colour-20 hazen, Odour-Odour less, TDS-318 mg/lit, Hardness as CaCO₃-180 mg/lit, Alkalinity as CaCO₃-212 mg/lit etc., Report enclosed as Annexure No.-11.
3.	Unit must take corrective measures to prevent the leaching of untreated effluent into the soil/ ground water.	Unit has maintained RCC drain which carries effluent of mill house and boiling house to the effluent treatment plant to prevent the leaching of untreated effluent into the soil/ground water. During inspection dated 22.02.2020, no leaching of untreated effluent into the soil/ground water found.
4.	Unit shall maintain the logbook for the generation and disposal of ETP effluent, sludge, Boiler Ash, hazardous waste and other solid wastes.	<ul style="list-style-type: none"> Unit has maintained date wise log book which contain effluent generation, discharge of ETP, quantity of O&G, Primary Sludge and Secondary Sludge. Photo Copy enclosed as Annexure No.-12 Ash Generated from the Boiler of capacity 80 TPH & 50 TPH is being mixed with press mud and distributed to the farmers free of cost which is used as compost by the farmers. During Crushing Session 2019-20 total quantity of



		255047.90 Qtls. Press Mud and Boiler Ash was distributed to 2725 farmers. Details Enclosed as Annexure No.-13
5.	Unit shall ensure to implement the recommendations made by National Sugar Institute (NSI), Kanpur in validation report of ETP for session 2018-19.	Unit has implemented the recommendations made by NSI, Kanpur. Validation of ETP performance conducted on dated 05.03.2020-06.03.2020 by National Sugar Institute (NSI), Kanpur and report prepared on dated 16.04.2020.
6.	Unit shall install the flow meters at the places as recommended by the National Sugar Institute (NSI), Kanpur.	According to the recommendation given NSI Kanpur. Industry has installed flow meters at Mills & drives, SO ₂ gas cooling, B&C massecuite and machine cooling, final molasses cooling, cooling tower makeup water, compression glands cooling, cold UGR overflow, fiberizer, turbine cooling and power cooling tower makeup water and treated water storage lagoon outlet. Photographs enclose as Annexure No. 14
7.	All domestic wastewater generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of domestic wastewater.	Industry has proposed to install STP of capacity 50KLD for the treatment of domestic waste before coming crushing session.
<p>Note : UPPCB vide letter dated 20-03-2020 has issued Consent to Operate under Water Act, 1974 and Air Act, 1981 incorporating the conditions related to compliance of the standards notified for Sugar Units under Environment (Protection) Rules, 1986. Also the Consent to Operate issued is linked with the compliance of recommendations made by Joint Committee constituted by Hon'ble NGT failing which the Consent to Operate is liable to be considered for revocation. Unit has made compliance in terms of recommendations made by Joint Committee as detailed above.</p>		

Annexure No.	Details
11.	Analysis report of ETP outlet and river Peelskhar
12.	Log-book for ETP sludge
13.	Log-book for Boiler ash & Press mud.
14.	Installation of flow meters in compliance of NSI report.



उ० प्र० प्रदूषण नियन्त्रण बोर्ड

Phone & Fax: 0581-2585299
Email: robareilly@uppcb.com

क्षेत्रीय कार्यालय: 1219/1, ई-ब्लॉक राजेन्द्र नगर
बरेली-243122

U. P. POLLUTION CONTROL BOARD

Regional Office: 1219/1 E-Block, Rajendra Nagar, Bareilly-243 122

ANALYSIS REPORT OF EFFLUENT SAMPLE

1.	Name & Address of Industry	M/S DSM Sugar Industry Ltd, Meeraganj, Bareilly	
2.	Date of Sample Collection	27/02/2022	
3.	Details of Sampling Point	Outlet Of ETP	
4.	Sample Collected By	Shashi Vindana (AEE), P.C. Kunujia (SA)	
6.	Date of Analysis Completion	29/02/2022	
PARAMETER ANALYSED		ANALYSIS RESULT	STANDARDS
A. CHEMICAL PARAMETER			
	1. pH	7.8	6.5-8.5
	2. Suspended Solids (mg/L)	26.0	100.0
	3. Total Dissolved Solid (mg/L)	1015.5	2100.0
	4. BOD (mg/L)	32.0	30.0
	5. COD (mg/L)	180.0	250.0
	6. Oil and Grease (mg/L)	7.0	10.0

Note: All values are in mg/l except pH or stated otherwise.

Analysed by
Scientific Assistant.

Checked by

AEE

27/02/2022

Regional Officer

उ० प्र० प्रदूषण नियन्त्रण बोर्ड

Phone & Fax: 0581-2585299

Email: robareilly@uppcb.com



क्षेत्रीय कार्यालय: 1219/1, ई-ब्लाक राजेन्द्र नगर
बरेली-243122

U. P. POLLUTION CONTROL BOARD

Regional Office: 1219/1E-Block, Rajendra Nagar, Bareilly-243 122

Analysis Report of River Sample

1.	Name & Address of River	Peela Khar River
2.	Date of Sample Collection	22/02/2020
3.	Details of Sampling Point	Near Village-Sidhauri, Meerganj, Bareilly
4.	Sample Collected By	Shashi Vindkar (AEE), P.C Kannaujia(SA)
5.	Date of Analysis Completion	27/02/2020
<i>Parameter Analysed</i>		<i>Analytical Results</i>
1.	Colour (Hazen unit)	20
2.	Odour	odourless
3.	pH	7.59
4.	Total Dissolved Solids (mg/L)	318.0
5.	Electrical Conductivity (uS/cm)	477.0
6.	Hardness as CaCO ₃ (mg/L)	180.0
7.	Alkalinity as CaCO ₃ (mg/L)	212.0
8.	Dissolved Oxygen (mg/L)	9.20
9.	B.O.D. at 27 °C(mg/L)	1.0
10.	C.O.D. (mg/L)	16.0
11.	Calcium as Ca ⁺⁺ (mg/L)	32.0
12.	Magnesium as Mg ⁺⁺ (mg/L)	24.3
13.	Total Coliform (MPN/100ml)	4000
14.	Fecal Coliform (MPN/100ml)	3400
15.	Others	

Analysed by
Scientific Assistant

Checked by
AEE
27/02/2020

Regional Officer

परिसंकटमय रसायन एवं अपशिष्ट की प्रस्थिति

21.2.20

क्रमांक	विवरण	मात्रा
(अ)	परिसंकटमय रसायन (i) गन्धक (ii) हाइड्रोक्लोरिक	Qll 5MT Kg
(ब)	परिसंकटमय अपशिष्ट (i) वायु-उत्सर्जन (ii) औद्योगिक उत्स्रवाह (1) शोधित (2) अशोधित	Qll 725 M ³ 775 M ³
(स)	ठोस अपशिष्ट (1) तेल एवं ग्रीस (2) प्राथमिक स्लज (3) द्वितीयक स्लज	2744 Kg 216 Kg 3190 Kg

परिसंकटमय रसायन एवं अपशिष्ट की प्रस्थिति

22.2.20

क्रमांक	विवरण	मात्रा
(अ)	परिसंकटमय रसायन (i) गन्धक (ii) हाइड्रोक्लोरिक	Qll 5MT Kg
(ब)	परिसंकटमय अपशिष्ट (i) वायु-उत्सर्जन (ii) औद्योगिक उत्स्रवाह (1) शोधित (2) अशोधित	Qll 864 M ³ 864 M ³
(स)	ठोस अपशिष्ट (1) तेल एवं ग्रीस (2) प्राथमिक स्लज (3) द्वितीयक स्लज	275 Kg 2196 Kg 3250 Kg

Annexure No-13

DSM Sugar Meerganj
Sindhauri Road Meerganj, Bareilly
Pressmud & Boiler Ash data from 15.01.20 to 15.06.2020


dhampur
DSM SUGAR MEERGANJ
(A unit of Dhampur Sugar Mills Limited)
Sindhauri Road, Meerganj,
Bareilly, U.P., 243 504
Tel: +91-9897099847
E-mail: dsmeerganj@dhampur.com
Website: www.dhampur.com

Pressmud Distribution date	Pressmud & Boiler Ash Qty. in (Qts.)	No of Farmers
15-Jan-20	214.50	
16-Jan-20	384.15	
22-Jan-20	80.60	
24-Jan-20	152.00	
25-Jan-20	490.65	6
26-Jan-20	431.75	5
28-Jan-20	198.75	3
30-Jan-20	94.30	1
31-Jan-20	270.55	3
01-Feb-20	853.40	8
03-Feb-20	244.40	3
04-Feb-20	572.60	7
05-Feb-20	583.10	7
06-Feb-20	971.55	10
07-Feb-20	1719.40	18
08-Feb-20	1732.00	21
09-Feb-20	508.10	7
10-Feb-20	2275.05	25
11-Feb-20	3166.35	38
12-Feb-20	2653.60	32
13-Feb-20	5769.55	62
14-Feb-20	184.55	2
15-Feb-20	1976.90	25
16-Feb-20	778.75	8
17-Feb-20	6665.55	71
19-Feb-20	3357.75	35
20-Feb-20	2755.95	32
21-Feb-20	914.40	8
22-Feb-20	651.95	7
23-Feb-20	783.95	10
24-Feb-20	1785.20	20
25-Feb-20	2086.25	23
26-Feb-20	1176.05	15
27-Feb-20	1603.20	21
28-Feb-20	603.90	8
29-Feb-20	1979.05	19
01-Mar-20	1111.10	14
02-Mar-20	1229.90	16
03-Mar-20	1920.90	21
04-Mar-20	2223.90	27
05-Mar-20	1349.30	16
06-Mar-20	473.40	6
07-Mar-20	160.45	2

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CIN: L15249UP1933PLC000511
Corporate Office: 241, Okhla Industrial Estate, Phase-II, New Delhi-110 020
Tel: +91-11-30659400, Fax: 91-11-26935697
E-mail: corporateoffice@dhampur.com, investordes@dhampur.com
Regd. Office: Dhampur, Distt. Bijnor, U.P., 246 761
Branch Office: 1/125, Vijay Khand, Gomti Nagar, Lucknow-226 010, Tel: +91-322-239243
Sugar Units: 1. Dhampur, 2. Mansurpur, 3. Aumoll, 4. Rajpura, 5. Meerganj
Distillery: Aumoll & Dhampur

DSM Sugar Meerganj
Sindhavli Road Meerganj, Bareilly
Pressmud & Boiler Ash data from 15.01.20 to 15.06.2020

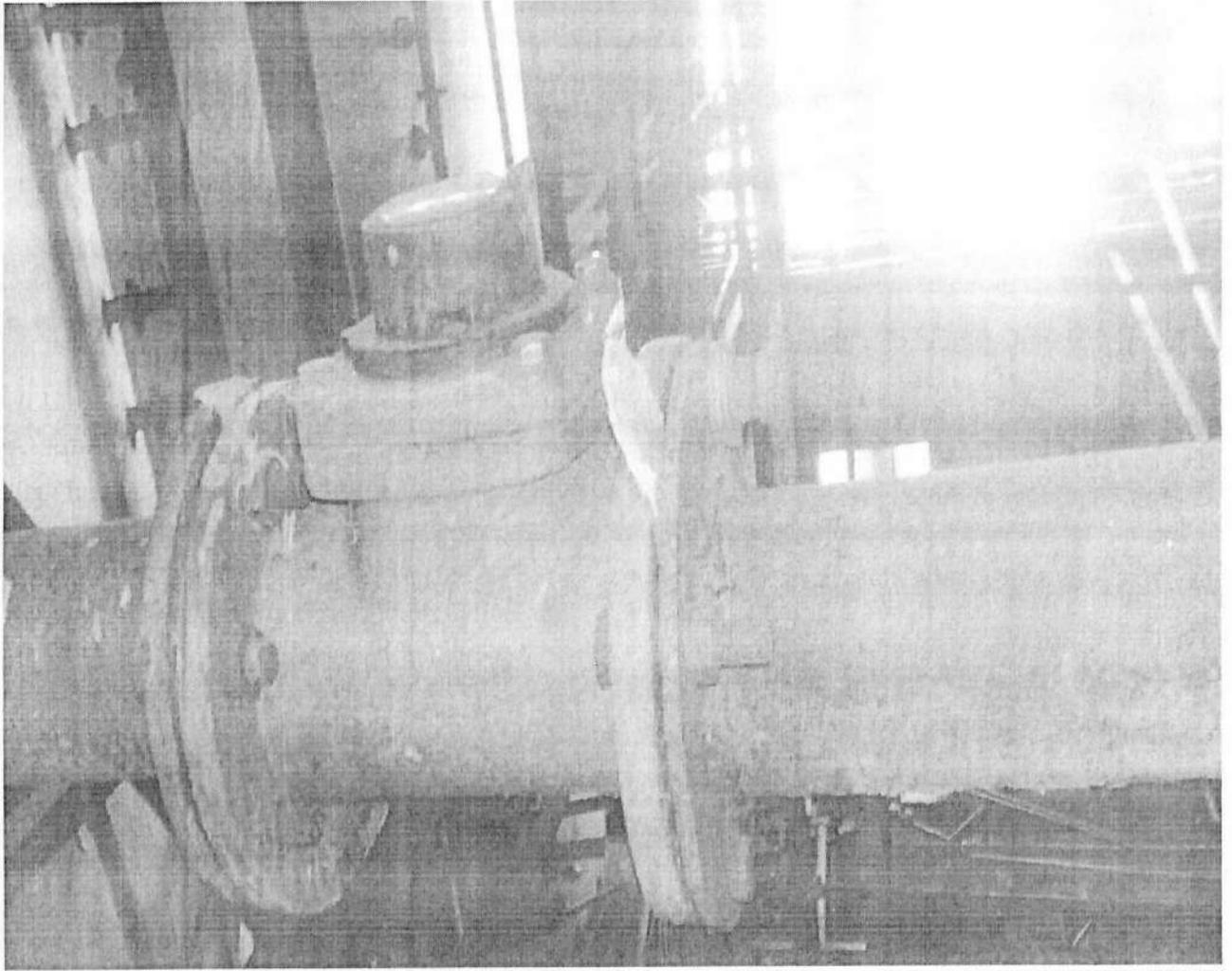
Pressmud Distribution date	Pressmud & Boiler Ash Qty. in (Qtls.)	No of Farmers
08-Mar-20	55.95	1
11-Mar-20	391.50	4
12-Mar-20	1583.25	18
13-Mar-20	1265.60	17
14-Mar-20	85.15	1
15-Mar-20	1417.70	13
17-Mar-20	1014.10	10
18-Mar-20	1708.55	19
19-Mar-20	1431.05	15
20-Mar-20	1829.20	17
21-Mar-20	2775.40	32
23-Mar-20	1194.45	15
24-Mar-20	1366.60	15
25-Mar-20	289.50	3
26-Mar-20	211.40	3
27-Mar-20	351.00	5
28-Mar-20	769.35	9
29-Mar-20	886.40	11
30-Mar-20	998.35	13
31-Mar-20	372.95	5
01-Apr-20	368.00	5
02-Apr-20	523.90	6
03-Apr-20	483.30	8
04-Apr-20	1126.45	13
05-Apr-20	292.40	5
06-Apr-20	1007.20	13
07-Apr-20	762.60	7
08-Apr-20	494.05	7
09-Apr-20	1472.10	15
10-Apr-20	993.65	12
11-Apr-20	1069.20	11
12-Apr-20	324.15	4
13-Apr-20	806.40	10
14-Apr-20	568.55	5
15-Apr-20	573.35	7
16-Apr-20	1195.25	14
17-Apr-20	1090.55	14
18-Apr-20	1004.25	12
19-Apr-20	1181.00	14
20-Apr-20	918.50	9
22-Apr-20	465.55	7
23-Apr-20	1051.80	12
24-Apr-20	947.80	7

[Handwritten Signature]

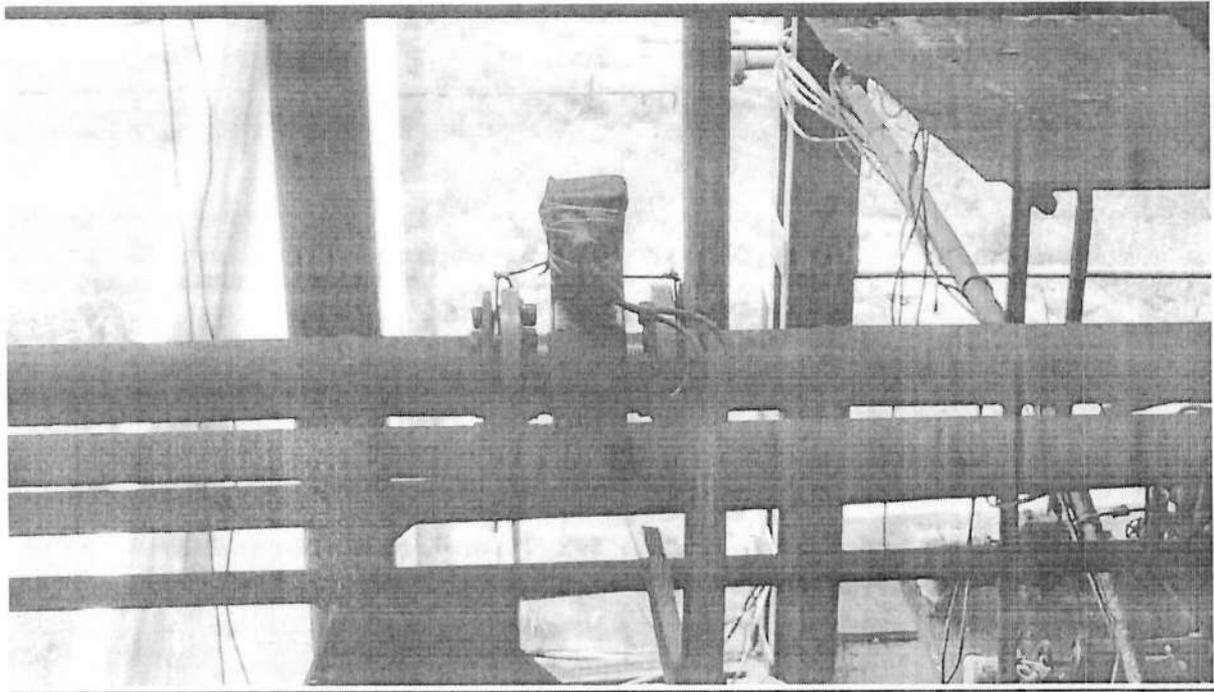
DSM Sugar Meerganj
Sindhauri Road Meerganj, Bareilly
Pressmud & Boiler Ash data from 15.01.20 to 15.06.2020

Pressmud Distribution date	Pressmud & Boiler Ash Qty. in (Qtls.)	No of Farmers
11-Jun-20	2158.85	27
12-Jun-20	2717.80	28
13-Jun-20	3880.35	37
15-Jun-20	3166.65	37
Total	255047.90	2725

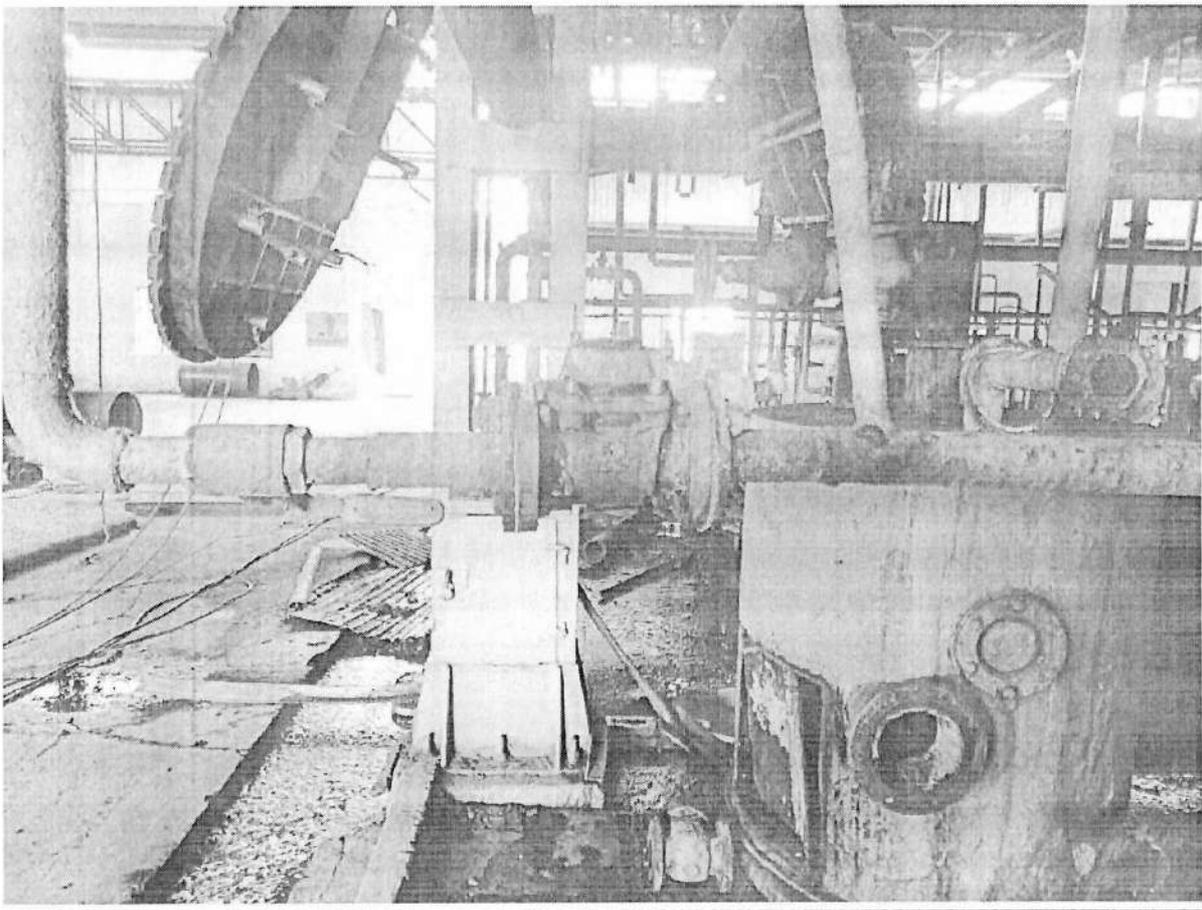
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SULPHUR FURNACE (SYRUP SULPHITATION)



GLAND COOLING & AIR COMPRESSOR

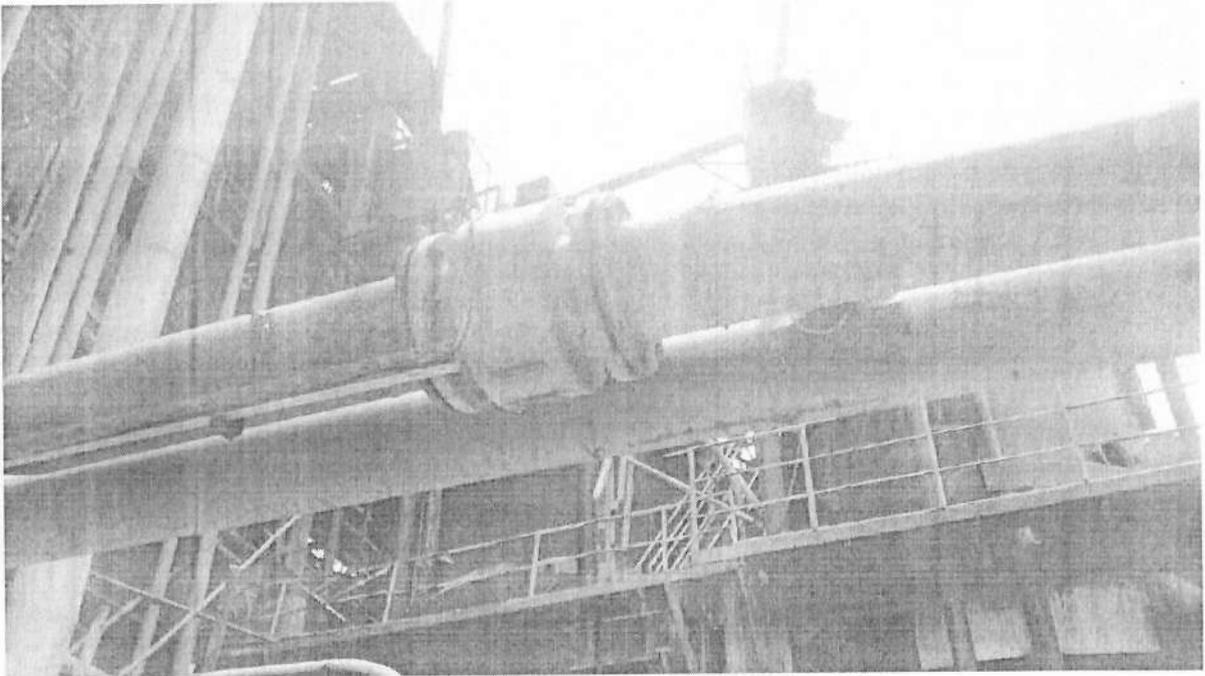


UGR OVERFLOW



MILL HOUSE COLD WATER

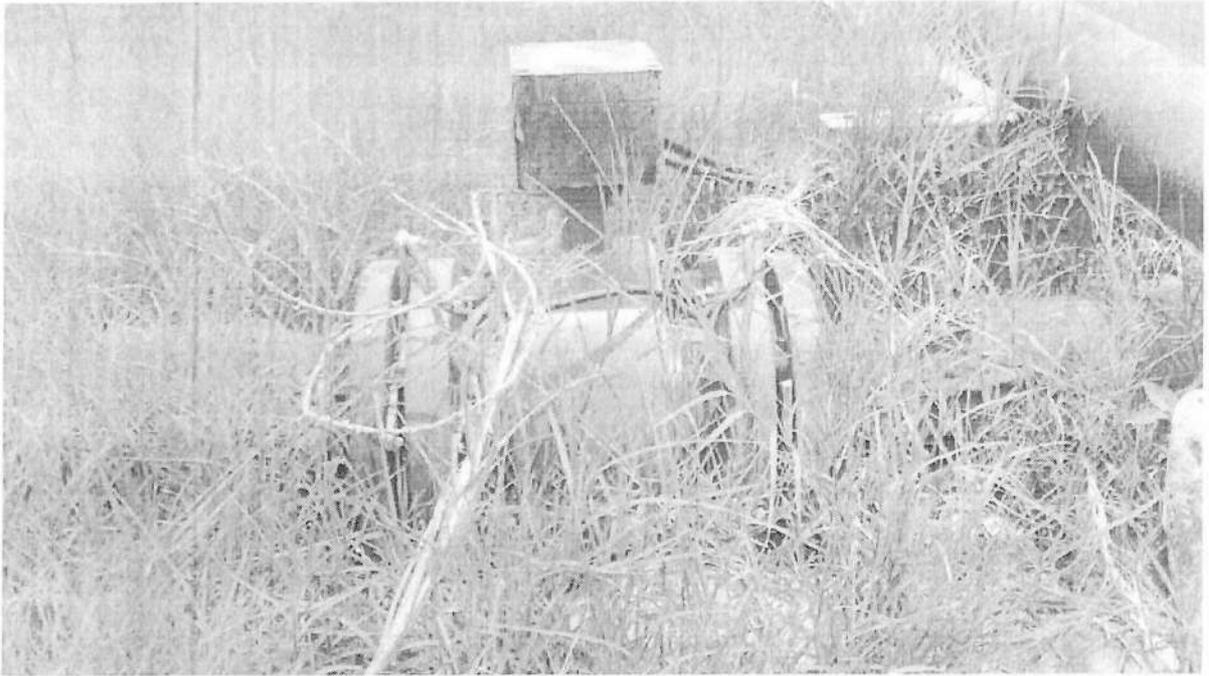
MILL HOUSE COOLING



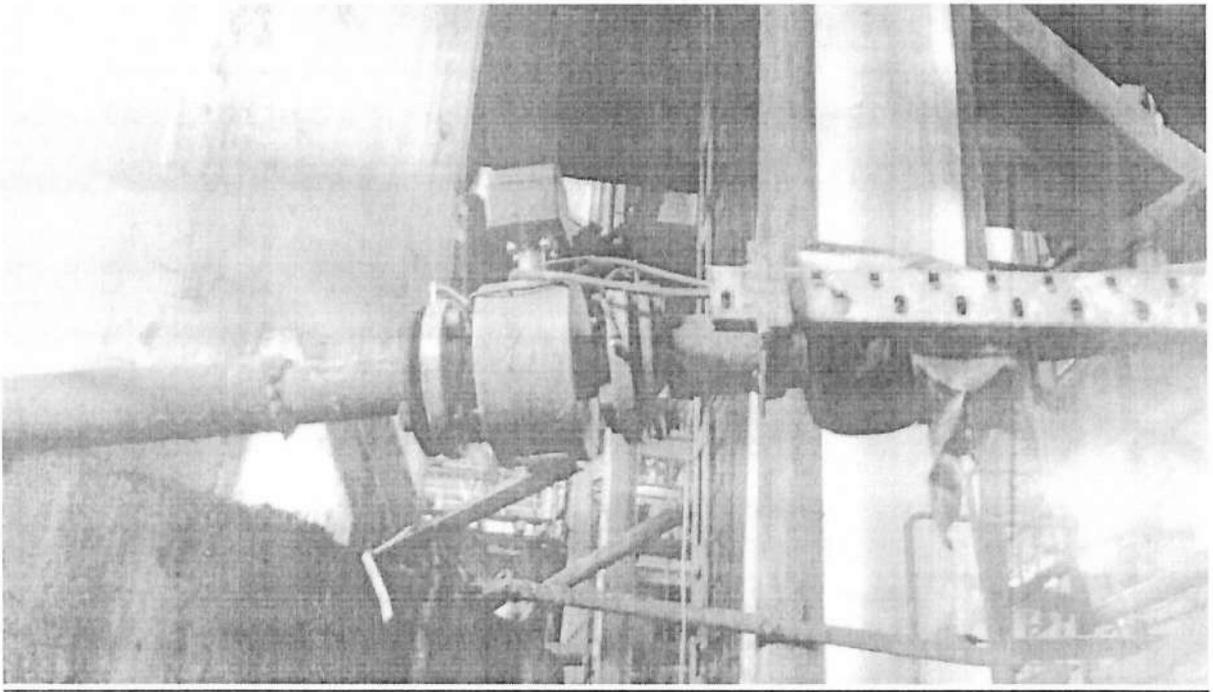
MOLASSES COOLING



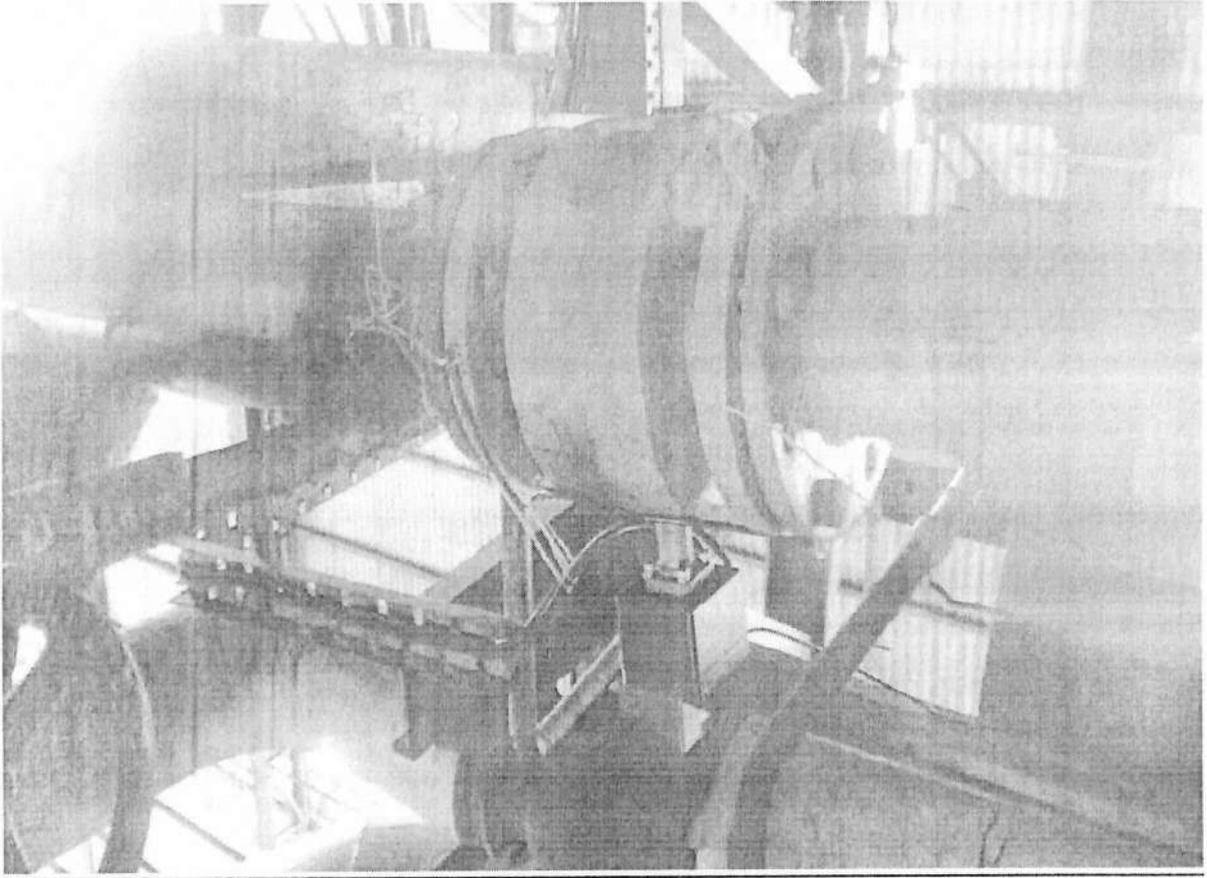
LAGOON OUTLET



B&C CONTINUOUS MACHINE



'C' VERTICAL CRYSTELISER

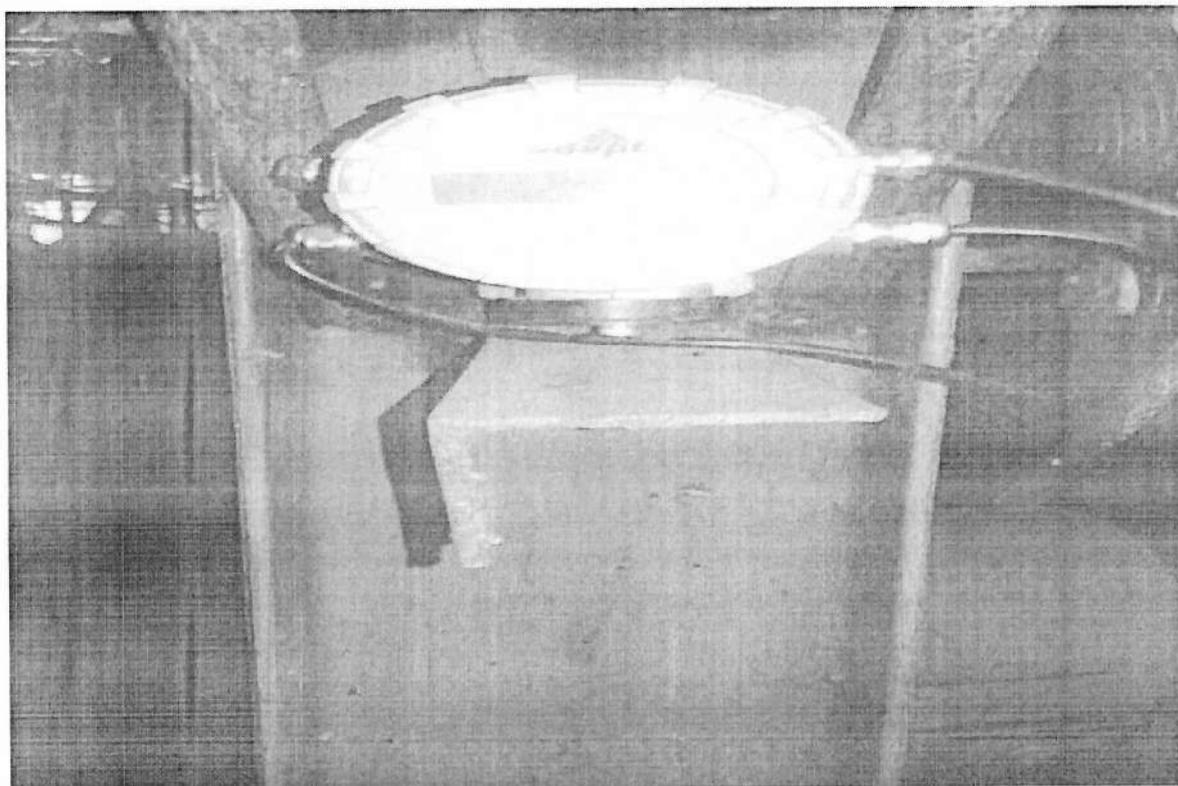
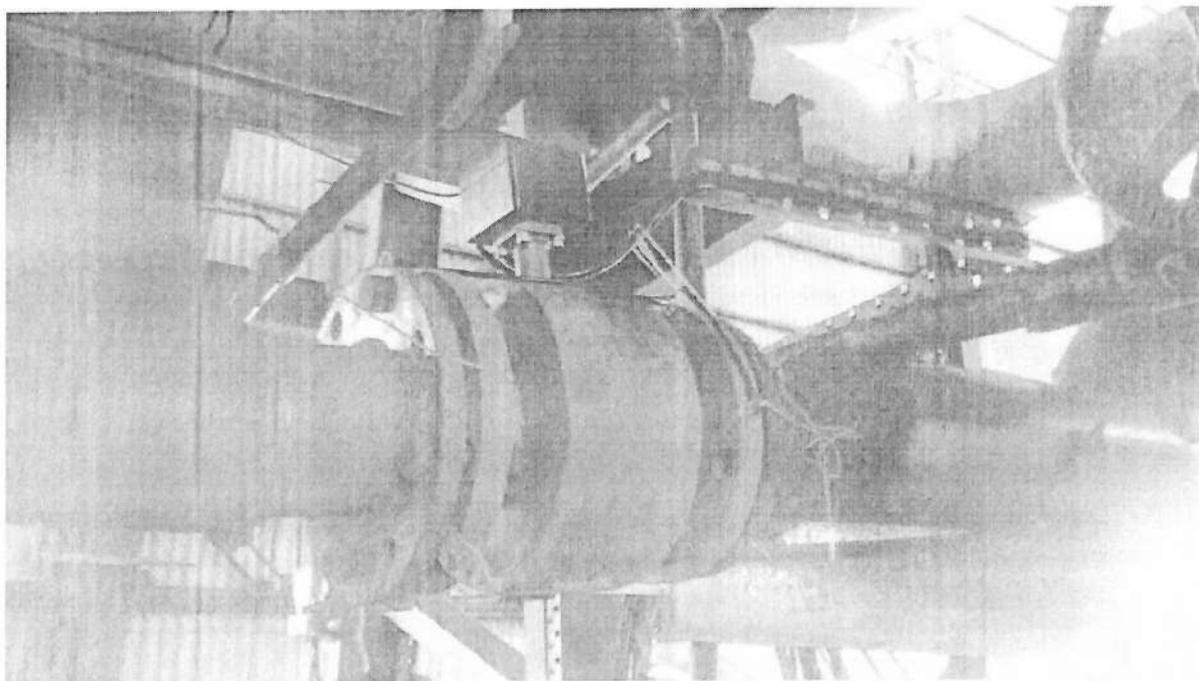


TURBINE COOLING

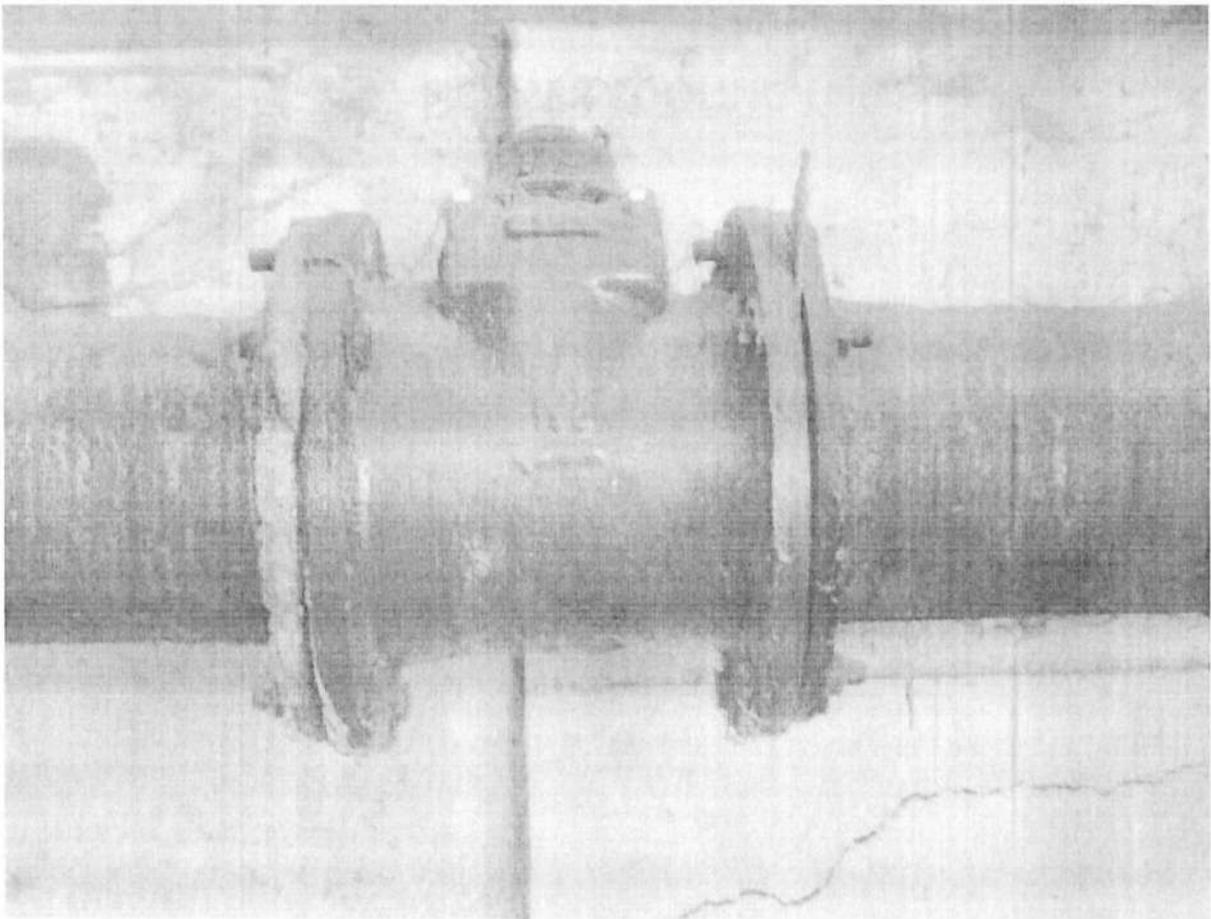


'B' VERTICAL COOLING

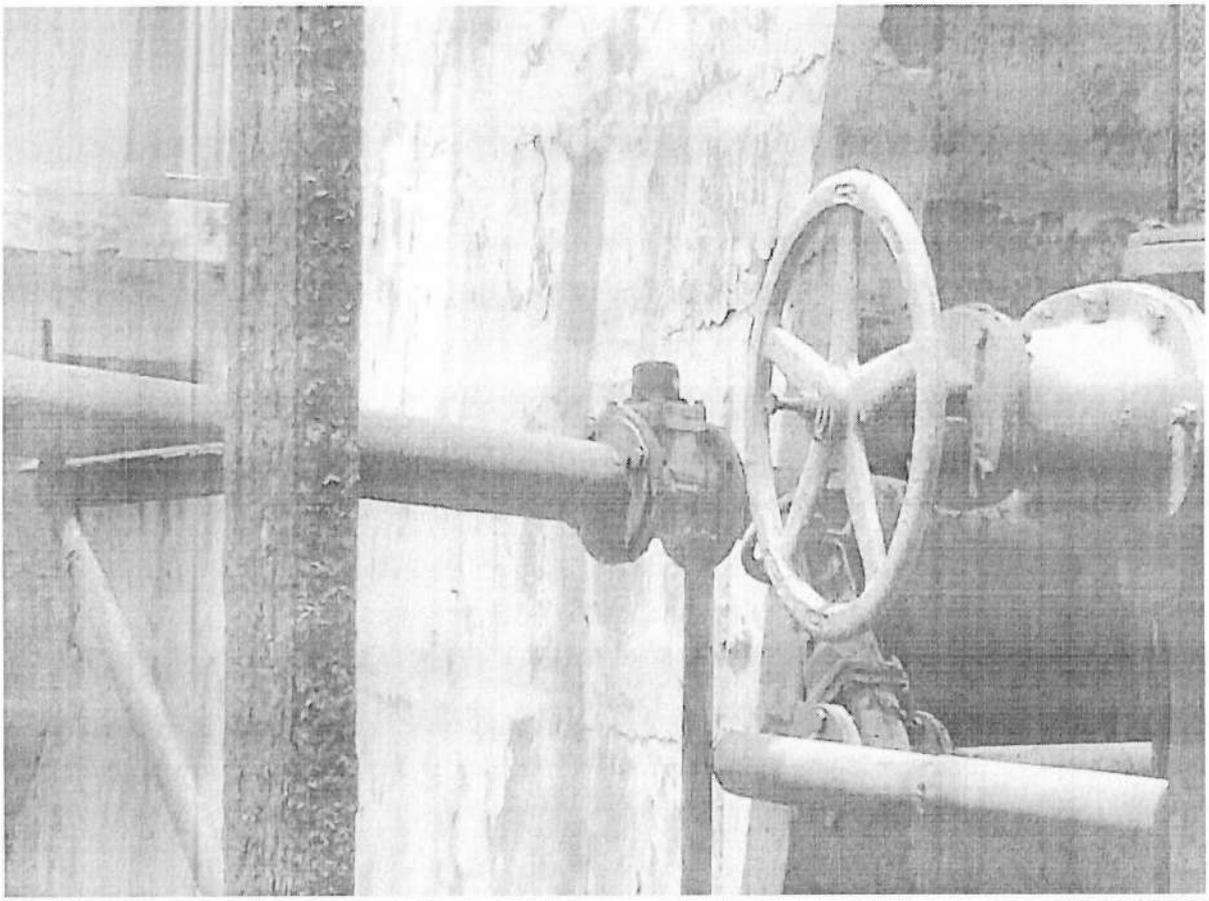
"B MESSECUITE VERTICAL CRYSTALLIZERS"



FIBRIZER COOLING



POWERHOUSE COOLING TOWER MAKE UP

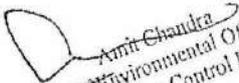


CPCB has issued directions to UPPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974 vide letter dated 13/14.05.2020 :

S.No.	Direction under Section 18(1)(b)	Action Taken
1.	UPPCB shall issue appropriate directions to the four units to ensure compliance of observations/recommendations made in the joint inspection reports filled in NGT in O.A. No. 539/2019 in the matter of 'Adil Ansari vs M/s Dhampur Sugar Mills Ltd. and Ors.,	<ul style="list-style-type: none"> • UPPCB has imposed Environmental Compensation of Rs. 17,70,000/-on M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly. Unit has deposited the same and by-pass line has been permanently removed. • UPPCB has issued directions to M/s Dhampur Sugar Mills (Distillery Unit) Dhampur, Bijnore vide letter dated 17-06-2020 under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to utilize the excess stored 1100 KLD and also submit time bound action plan for dismantling the excess storage capacity • UPPCB vide letter dated 17-06-2020 has issued directions to M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore to deposit the EC amount of Rs. 16,20,000/- imposed by CPCB immediately in the account of UPPCB in compliance of directions of Hon'ble NGT. • UPPCB vide letter dated 17-06-2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC.
2.	UPPCB shall issue appropriate direction to M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Barcilly, to deposit Rs.16,20,000/toward EC as levied by CPCB vide direction dated 06/11/2019 under section 5 of Environment (Protection) Act, 1986 into UPPCB account open for such fund.	<ul style="list-style-type: none"> • CPCB vide its letter no. B-190197/WQM-II(RG)/CPCB/Sugar/15/2016-17/8496 dated 04/06-11-2019 under Section 5 of Environment (Protection) Act, 1986 has imposed Environmental Compensation of Rs.16,20,000 against M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore. • M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore has deposited the EC amount of Rs. 16,20,000 in the ESCROW account of Sugar Department in compliance of letter dated 04/06-11-2019 of CPCB. • UPPCB vide letter dated 17-06-2020 has



		issued directions to M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore to deposit the EC amount of Rs. 16,20,000 immediately in the account of UPPCB. The account details have been also sent to the unit.
3.	UPPCB Shall take appropriate legal action for closure and prosecution of M/s Dhampur Sugar mills Ltd. (Sugar unit), Asmoli, Sambhal Moradabad and Dhampur Sugar Mills, Sugar Unit Meerganj, Bareilly, which were found to be bypassing the effluents into drains.	<ul style="list-style-type: none"> • UPPCB has imposed Environmental Compensation of Rs. 17,70,000/-on M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly. Unit has deposited the same and by-pass line has been permanently removed. • UPPCB vide letter dated 17-06-2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC • The M/s Dhampur Sugar mills Ltd. (Sugar unit), Asmoli, Sambhal Moradabad was not found by passing the effluent in the joint inspection.
4.	Compensation for withdrawal of ground water without permission will be recovered by these units.	<p>The status of NOC from CGWA is as follows :</p> <ul style="list-style-type: none"> • M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor has obtained NOC from CGWA. • M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor has obtained NOC from CGWA. • M/s DSM Sugar Meerganj , Sidhauri Road , Meerganj , Bareilly has obtained NOC from CGWA. • M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal applied NOC from CGWA. UPPCB vide letter dated 17-06-2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC


 Amit Chandra
 Chief Environmental Officer
 U.P. Pollution Control Board,
 Lucknow



Dhampur Sugar Mills Limited

Unit: Dhampur

Dhampur, N. Rly. Dist, Bijnor (U.P.)

Pin Code: 246 761

Tel: 01344-220009

E-mail: dsrmdhampur@dhampur.com

Website: www.dhampur.com

Distillery division

Date 21.09.2020

To
The Regional Officer,
Uttar Pradesh Pollution Control Board,
Bijnor

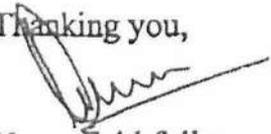
Dear Sir,

This is to inform you that we will re-start our distillery tomorrow on 22.09.2020. The generated spent wash is being stored at lagoons having capacity of 3500 & 2500 M³, respectively and lagoon of 500 M³ capacity is being used as sludge settler. As on today we have a storage of spent wash about 2500 M³ only.

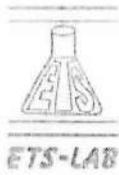
We had dismantled all pumps and pipe line installed at 10000 M³ & 6000 M³ Lagoons and the Lagoons are being filled by mud and ash. This work will take at least 3 months for the entire filling of lagoons.

This for your kind information and perusal please.

Thanking you,


Yours Faithfully,
For Dhampur Sugar Mills Limited

(Authorized Signatory)



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TEST REPORT

Annexure-5

TEST REPORT NO.: ETS/1015-14/02/2020

DATE OF REPORT 29.02.2020

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : DSM SUGAR ASMOLI (DISTILLERY DIVISION)
ASMOLI, SAMBHAL,
U.P. INDIA

Date Of Sampling : 24.02.2020
Analysis Start Date : 26.02.2020
Analysis End Date : 29.02.2020
Duration Of Sampling : 30.0 MIN
Sample ID No. : 1015-14
Sampling Done By : ETS STAFF
Sampling Method : ETS/STP/STACK-01
Stack Attached To : SLOP BOILER
Capacity Of Stack : 35.0 TPH
Quantity Of Fuel Used : 4.5 & 12 TPH
Type Of Fuel Used : BAGASSE & CONC. SPENT WASH
Stack Height Above Ground : 70.0 MTR
Stack Dia At The Top : 2280.0 MM
Material Of Construction : R.C.C.
Attached APCS : FILTER BAGS
Normal Operating Schedule : NORMAL
Ambient Temperature : 25.0 °C
Flue Gas Temperature : 88.0 °C
Velocity Of Flue Gases : 7.1 MTR/SEC.

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters.(PM)	mg/Nm ³	118.0	150	IS-11255 (Part-1)
2	Sulphur Dioxide,(SO ₂)	mg/Nm ³	22.0	600	IS-11255 (Part-2)
3	Oxide of Nitrogen,(NOX as NO ₂)	mg/Nm ³	38.0	600	IS-11255 (Part-7)
4	Carbon Monoxide,(CO)	%v/v	0.21	1	IS-13270

REMARK-AT THE TIME OF MONITORING BOTH BAGASSE & CONC. SPENT WASH USED AS FUEL. *****End of Test Report*****



Page 1 of 1

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Md Humraj
Quality Manager
AUTHORIZED SIGNATORY

Format No ETS/LAB/TR-05, Issue No 05, Date 01/04/2019, And No 04 Date 01/04/2019

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TEST REPORT

TEST REPORT NO.: ETS/1015-15/02/2020

DATE OF REPORT: 28.02.2020

NOISE MONITORING REPORT

Name And Address of Customer : DSM SUGAR ASMOLI (DISTILLERY DIVISION)
ASMOLI, SAMBHAL,
U P, INDIA

Date of Monitoring : 24.02.2020
Monitoring Start Date : 24.02.2020
Monitoring End Date : 24.02.2020
Duration Of Monitoring : 16 HOURS
Sample ID No : 1015-15
Monitoring Done By : ETS STAFF
Sampling Location : NEAR NEW BOILER AREA 35 TPH (SLOP BOILER)
Sampling Method : ETS/STP/NOISE-01
Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq dB (A)	72.3	75	IS: 9989

Remark: Day time is reckoned in between 06.00 A.M. and 10.00 P.M.

*****End of Test Report*****

Page 1 of 1

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Quality Manager

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TEST REPORT

TEST REPORT NO.: ETS/1015-6/02/2020

DATE OF REPORT

29/02/2020

WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : DSM SUGAR ASMOLI (DISTILLERY DIVISION)
ASMOLI, SAMBHAL,
U.P. INDIA.

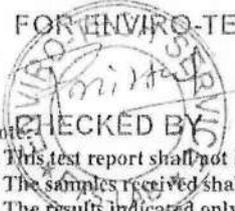
Date of Sampling : 24.02.2020
Analysis Start Date : 26.02.2020
Analysis End Date : 29.02.2020
Sample ID No : 1015-6
Sampling Done By : ETS STAFF
Sampling Description : POND WATER
Sampling Location : VILLAGE-DUGAWAR
Sampling Method : ETS/STP/WATER-02
Sample Quantity : 2.0 Ltr
Packing Condition : SEALED
Packed In : P.V.C. BOTTLE

S. No.	Test Parameter	Unit	Result	Test Method
1	Colour	Hazen	< 5.0	APHA 2120-B
2	Odour	..	Agreeable	APHA 2150-B
3	Taste	..	Agreeable	APHA 2160-C
4	Turbidity	NTU	< 1.0	APHA 2130-B
5	pH	..	7.55	APHA 4500-H+
6	Iron, (Fe)	mg/L	0.14	APHA-3120B
7	Chloride, (Cl)	mg/L	165.0	APHA 4500-(Cl ⁻)-B
8	Chlorine (Residual)	mg/L	< 0.2	APHA 4500-(Cl)-B
9	Sulphate, (SO ₄)	mg/L	48.5	APHA 4500-(SO ₄)-E
10	Total Alkalinity, (CaCO ₃)	mg/L	155.0	APHA 2320-B
11	Fluoride, (F)	mg/L	0.25	APHA 4500-(F ⁻)-D
12	Total Dissolved Solids, (TDS)	mg/L	545.0	APHA 2540-C
13	Escherichia coli	MPN/100mL	N.D	IS 1622
14	Total Coliform Count	MPN/100mL	N.D	IS 1622
15	Total Hardness, (CaCO ₃)	mg/L	220.0	APHA 2340-C

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Md Humraj
Quality Manager

AUTHORIZED SIGNATOR

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TEST REPORT

TEST REPORT NO.: ETS/1015-7/02/2020

DATE OF REPORT:

24.02.2020

WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : DSM SUGAR ASMOLI (DISTILLERY DIVISION)
ASMOLI, SAMBHAL,
U.P. INDIA.

Date of Sampling : 24.02.2020

Analysis Start Date : 26.02.2020

Analysis End Date : 29.02.2020

Sample ID No : 1015-7

Sampling Done By : ETS STAFF

Sampling Description : POND WATER

Sampling Location : VILLAGE-ASMOLI

Sampling Method : ETS/STP/WATER-02

Sample Quantity : 2.0 Ltr

Packing Condition : SEALED

Packed In : P.V.C. BOTTLE

S. No.	Test Parameter	Unit	Result	Test Method
1	Colour	Hazen	< 5.0	APHA 2120-B
2	Odour	...	Agreeable	APHA 2150-B
3	Taste	...	Agreeable	APHA 2160-C
4	Turbidity	NTU	< 1.0	APHA 2130-B
5	pH	...	7.40	APHA 4500-H+
6	Iron, (Fe)	mg/L	C 16	APHA-3120B
7	Chloride, (Cl)	mg/L	172.0	APHA 4500:(Cl ⁻)-B
8	Chlorine (Residual)	mg/L	< 0.2	APHA 4500:(Cl)-B
9	Sulphate, (SO ₄)	mg/L	54.5	APHA 4500:(SO ₄)-E
10	Total Alkalinity, (CaCO ₃)	mg/L	175.0	APHA 2320-B
11	Fluoride, (F)	mg/L	0.28	APHA 4500:(F ⁻)-D
12	Total Dissolved Solids, (TDS)	mg/L	560.0	APHA 2540-C
13	Escherichia coli	MPN/100mL	N.D	IS 1622
14	Total Coliform Count	MPN/100mL	N.D	IS 1622
15	Total Hardness, (CaCO ₃)	mg/L	232.0	APHA 2340-C

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- Md Humra

Quality Manager

AUTHORIZED SIGNATOR

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TEST REPORT

TEST REPORT NO.: ETS/1015-8/02/2020

DATE OF REPORT

29/02/2020

WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : DSM SUGAR ASMOI (DISTILLERY DIVISION)
ASMOI, SAMBAL,
U.P. INDIA.

Date of Sampling : 24.02.2020
Analysis Start Date : 26.02.2020
Analysis End Date : 29.02.2020
Sample ID No : 1015-8
Sampling Done By : ETS STAFF
Sampling Description : POND WATER
Sampling Location : VILLAGE-AKBARPUR
Sampling Method : ETS/STPWATER-02
Sample Quantity : 2.0 Ltr
Packing Condition : SEALED
Packed In : P.V.C. BOTTLE

S. No.	Test Parameter	Unit	Result	Test Method
1	Colour	Hazen	< 5.0	APHA 2120-B
2	Odour	...	Agreeable	APHA 2150-B
3	Taste	...	Agreeable	APHA 2160-C
4	Turbidity	NTU	< 1.0	APHA 2130-B
5	pH	...	7.67	APHA 4500-H+
6	Iron,(Fe)	mg/L	0.12	APHA-3120B
7	Chloride,(Cl)	mg/L	158.0	APHA 4500.(Cl-) -B
8	Chlorine (Residual)	mg/L	< 0.2	APHA 4500 (Cl)-B
9	Sulphate,(SO ₄)	mg/L	47.3	APHA 4500 (SO ₄)-E
10	Total Alkalinity,(CaCO ₃)	mg/L	162.0	APHA 2320-B
11	Fluoride,(F)	mg/L	0.22	APHA 4500 (F-) -D
12	Total Dissolved Solids (TDS)	mg/L	578.0	APHA 2540-C
13	Escherichia coli	MPN/100mL	N.D	IS 1622
14	Total Coliform Count	MPN/100mL	N.D	IS 1622
15	Total Hardness,(CaCO ₃)	mg/L	210.0	APHA 2340-C

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An Environment, Food, Ayush, Fuel, Soil, Ores & Minerals Analytical Laboratory
(An ISO 9001:2015, 14001:2015 and 45001:2018 Certified Company)



ISO 9001/14001/4500

Accredited by ISO/IEC-17025:2017 (NABL) & UPPCB

Plot No. 1/32, South Side G.T. Road Industrial Area, Ghaziabad (U.P.)-201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

TEST REPORT

TEST REPORT NO. : ETS/1015-9/02/2020

DATE OF REPORT: 29.02.2020

WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : DSM SUGAR ASMOLI (DISTILLERY DIVISION)
ASMOLI, SAMBHAL,
U.P. INDIA.

Date of Sampling : 24.02.2020

Analysis Start Date : 26.02.2020

Analysis End Date : 29.02.2020

Sample ID No : 1015-9

Sampling Done By : ETS STAFF

Sampling Description : POND WATER

Sampling Location : VILLAGE-RAM NAGAR

Sampling Method : ETS/STP/WATER-02

Sample Quantity : 2.0 Ltr

Packing Condition : SEALED

Packed In : P.V.C. BOTTLE

S. No.	Test Parameter	Unit	Result	Test Method
1	Colour	Hazen	< 5.0	APHA 2120-B
2	Odour	...	Agreeable	APHA 2150-B
3	Taste	...	Agreeable	APHA 2160-C
4	Turbidity	NTU	< 1.0	APHA 2130-B
5	pH	...	7.47	APHA 4500-H+
6	Iron, (Fe)	mg/L	0.18	APHA-3120B
7	Chloride, (Cl)	mg/L	149.0	APHA 4500: (Cl ⁻)-B
8	Chlorine (Residual)	mg/L	< 0.2	APHA 4500: (Cl)-B
9	Sulphate, (SO ₄)	mg/L	38.3	APHA 4500: (SO ₄)-E
10	Total Alkalinity, (CaCO ₃)	mg/L	142.0	APHA 2320-B
11	Fluoride, (F)	mg/L	0.27	APHA 4500: (F ⁻)-D
12	Total Dissolved Solids, (TDS)	mg/L	538.0	APHA 2540-C
13	Escherichia coli	MPN/100 mL	N.D	IS 1622
14	Total Coliform Count	MPN/100 mL	N.D	IS 1622
15	Total Hardness, (CaCO ₃)	mg/L	198.0	APHA 2340-C



FOR ENVIRO-TECH SERVICES

Md Hun
Quality Mana
AUTHORIZED SIGNATOR

- Notes:
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ISO 9001/14001/45001

TEST REPORT

TEST REPORT NO.: ETS/1015-10/02/2020

DATE OF REPORT: 29.02.2020

WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : DSM SUGAR ASMOLI (D'STILLERY DIVISION)
ASMOLI, SAMBHAL,
U.P. INDIA

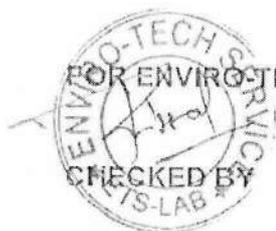
Date of Sampling : 24.02.2020
Analysis Start Date : 26.02.2020
Analysis End Date : 29.02.2020
Sample ID No : 1015-10
Sampling Done By : ETS STAFF
Sampling Description : PIZOMETER WATER-2 (DISTILLERY AREA)
Sampling Method : ETS/STP/WATER-02
Sample Quantity : 2.0 Ltr
Packing Condition : SEALED
Packed In : P.V.C CANE

S. No.	Test Parameter	Unit	Result	Test Method
1	pH		7.42	APHA 4500-H+
2	Total Dissolved Solids,(TDS)	mg/L	485.0	APHA 2540-C
3	Total Suspended Solids,(TSS)	mg/L	84.0	APHA 2540-D
4	Total Alkalinity,(CaCO ₃)	mg/L	195.0	APHA 2320-B
5	Total Hardness,(CaCO ₃)	mg/L	225.0	APHA 2340-C
6	Conductivity	µs/cm	723.0	APHA 2510-B
7	Biological Oxygen Demand(BOD ₅ , 27°C)	mg/L	10.0	IS 3025 (Part 4)
8	Chemical Oxygen Demand,(COD)	mg/L	35.0	APHA 5220-C

*****End of Test Report*****

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Md Hamraj

Quality Manager

AUTHORIZED SIGNATORY

Format No ETS/LAB/TR-10, Issue No: 05, Date 01.04.2019, Amd. No: 04 Date 01.04.2019

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TEST REPORT

TEST REPORT NO.: ETS/1015-11/02/2020

DATE OF REPORT: 29.02.2020

WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : DSM SUGAR ASMOLI (DISTILLERY DIVISION)
ASMOLI, SAMBHAL,
U.P. INDIA.

Date of Sampling : 24.02.2020

Analysis Start Date : 26.02.2020

Analysis End Date : 29.02.2020

Sample ID No : 1015-11

Sampling Done By : ETS STAFF

Sampling Description : PIZOMETER WATER-1 (BIO-COMPOST AREA)

Sampling Method : ETS/STP/WATER-02

Sample Quantity : 2.0 Ltr.

Packing Condition : SEALED

Packed In : P.V.C CANE

S. No.	Test Parameter	Unit	Result	Test Method
1	pH	...	7.35	APHA 4500-H+
2	Total Dissolved Solids,(TDS)	mg/L	524.0	APHA 2540-C
3	Total Suspended Solids,(TSS)	mg/L	92.0	APHA 2540-D
4	Total Alkalinity,(CaCO ₃)	mg/L	210.0	APHA 2320-B
5	Total Hardness,(CaCO ₃)	mg/L	245.0	APHA 2340-C
6	Conductivity	µs/cm	782.0	APHA 2510-B
7	Biological Oxygen Demand(BOD ₅ ,27°C)	mg/L	15.0	IS: 3025 (Part-44)
8	Chemical Oxygen Demand,(COD)	mg/L	45.0	APHA 5220-C

*****End of Test Report*****

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Md Humraj
Quality Manager
AUTHORIZED SIGNATORY

Format No ETS/LAB/TR-10 Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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TEST REPORT

TEST REPORT NO.: ETS/1015-12/02/2020

DATE OF REPORT: 29/02/2020

WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : DSM SUGAR ASMOLI (DISTILLERY DIVISION)
ASMOLI SAMBHAL
U.P. INDIA

Date of Sampling : 24.02.2020
Analysis Start Date : 26.02.2020
Analysis End Date : 29.02.2020
Sample ID No : 1015-12
Sampling Done By : ETS STAFF
Sampling Description : GROUND WATER (DRINKING WATER)
Sampling Location : BOREWELL WATER
Sampling Method : ETS/STP/WATER-02
Sample Quantity : 2.0 + 0.5 Ltr.
Packing Condition : SEALED
Packed In : P.V.C. AND GLASS BOTTLE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per IS:10500: 2012)		Test Method
				Desirable	Permissible	
1	Colour	Hazen	< 5.0	5	15	APHA 2120-B
2	Odour	...	Agreeable	Agreeable	Agreeable	APHA 2150-B
3	pH	...	7.55	6.5 - 8.5	No Relaxation	APHA 4500-H+
4	Taste	...	Agreeable	Agreeable	Agreeable	APHA 2130-C
5	Turbidity	NTU	<1.0	1	5	APHA 2130-B
6	Total Dissolved Solids.(TDS)	mg/L	435.0	500	2000	APHA 2540-C
7	Chlorine (Residual)	mg/L	<0.2	0.2	1	APHA 4500 (Cl)-B
8	Sulphate.(SO ₄)	mg/L	115.0	200	400	APHA 4500 (SO ₄)-E
9	Iron.(Fe)	mg/L	0.20	0.3	No Relaxation	APHA 3120B
10	Chloride.(Cl)	mg/L	95.0	250	1000	APHA 4500 (Cl)-B
11	Fluoride.(F)	mg/L	0.12	1	1.5	APHA 4500 (F)-D
12	Total Alkalinity.(CaCO ₃)	mg/L	185.0	200	600	APHA 2320-B
13	Total Hardness.(CaCO ₃)	mg/L	210.0	200	600	APHA 2340-C
14	Total Coliform	MPN/100mL	Absent	Shall Not Be Detectable		IS 1622
15	Escherichia coli	MPN/100mL	Absent	Shall Not Be Detectable		IS 1622

*****End of Test Report*****

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Mc Humraj
Quality Manager
AUTHORIZED SIGNATORY



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TEST REPORT

TEST REPORT NO.: ETS/1015-13/02/2020

DATE OF REPORT: 29.02.2020

WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : DSM SUGAR ASMOLI (DISTILLERY DIVISION)
ASMOLI, SAMBHAL,
U.P. INDIA.

Date of Sampling : 24.02.2020

Analysis Start Date : 26.02.2020

Analysis End Date : 29.02.2020

Sample ID No : 1015-13

Sampling Done By : ETS STAFF

Sampling Description : TREATED WATER

Sampling Location : CPU OUTLET

Sampling Method : ETS/STP/WATER-02

Sample Quantity : 2.0 Ltr.

Packing Condition : SEALED

Packed In : P.V.C. CANE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)		Test Method
				Inland Surface Water	Public Sewers	
1	Colour	Hazen	< 10.0	APHA 2120-B
2	pH	...	7.23	5.5 - 9.0	5.5 - 9.0	APHA 4500-H+
3	Biological Oxygen Demand (BOD _{5@27°C})	mg/L	20.0	30	350	IS: 3025 (Part-44)
4	Chemical Oxygen Demand (COD)	mg/L	115.0	250	Not Specified	APHA 5220-C
5	Total Volatile Acids	mg/L	75.0	Not Specified	Not Specified	APHA Method
6	Total Hardness (CaCO ₃)	mg/L	25.0	Not Specified	Not Specified	APHA 2340-C
7	Conductivity	µs/cm	221.0	Not Specified	Not Specified	APHA 2510-B
8	Suspended Solids (TSS)	mg/L	18.0	100	600	APHA 2540-D

*****End of Test Report*****



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Md Humraj
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Annexure-6



DSM SUGAR
DISTILLERY DIVISION

Area: 10000 Sq. Mts.
Capacity: 1000 TPD
Sugar: 1000 TPD
Ethanol: 1000 TPD
Cane: 1000 TPD
By-Products: 1000 TPD

DSM:SUG:POLL:2020:201
Date : 23-09-20

To,

The Regional Officer
U.P. Pollution Control Board
Moradabd

Dear Sir,

This has reference to the visit of officials from U.P. P.C.B. – Moradabad today on 23rd Sept 20 of our Sugar Unit. We would like to submit that presently being off season, Sugar Unit is closed and most of the Plant and Machinery are under repair and over-hauling.

The Point-wise details of compliance on recommendations are as follows :

S. No.	Recommendation	Status
1	Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.	We are maintaining the log book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
2	Unit should install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/ cm ²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.	CPU Unit will be installed before start of next Crushing Season. Site for CPU has been selected and Purchase Order for CPU has been placed.
3	The Unit must ensure the maximum reuse of treated effluent in process.	Related to point no. 2. Reuse will be maximized.
4	Wet scrubber (attached to Boilers 70 TPH & 50 TPH) should be made operational before start of the attached boiler.	Boiler will be operated only after proper repair of Wet scrubber.
5	All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.	STP will be installed before start of the season. Site for STP has been selected and Purchase Order for STP has been placed.
6	The Unit shall obtain NOC from CGWA for withdrawal of groundwater at earliest as the CGWA NOC has already been expired in may, 2019.	We have submitted our application for renewal of NOC before the expiry of the last NOC. Copy of the application is enclosed.

2/-

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The Unit's NOC from CGWA expired on 02.05.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the Unit and accordingly EC may be calculated.

We have submitted our application for renewal of NOC before the expiry of the last NOC. Copy of the application is enclosed.

We hope you will find the above in order.

Thanking you,

Yours faithfully,

For DSM Sugar Asmoli



(Authorized Signatory)